

From:

Chief Conservator of Forests,  
South Circle, Gurugram.

To,

Registrar General,  
National Green Tribunal,  
New Delhi.

No.: 2091

Dated: 08.12.2022

Sub.: In the matter of Sonya Ghosh Vs. State of Haryana & Ors. and Hariyali Welfare Society  
Vs. Union of India & Ors. in OA No. 04/2013 (Suo Moto)

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In the matter of Sonya Ghosh Vs. State of Haryana Ors. And Hariyali Welfare Society Vs. Union of India & Ors. in OA No. 04/2013 (Suo Moto), Hon'ble National Green Tribunal, in its order dated 22.09.2021, inter-alia, observed as under:

*"...neither the action taken is adequate nor is information furnished complete. It is not clear whether the illegal constructions have been demolished, which step is important in addition to initiating prosecution and issuing show-cause notices. We expected a consolidated reply in respect of all the three Districts with the details of further action in terms of Para 7 of the order dated 26.08.2020"*

Hon'ble National Green Tribunal, in the order dated 22.09.2021 has further ordered that:

*"10. Having considered the matter, we direct the Chief Secretary, Haryana to depute a competent officer to oversee compliance of order of this Tribunal dated 26.08.2020 for removing illegal encroachments and illegal constructions. The officer should be of the rank not below the rank of Additional Secretary to the Haryana Government. The officer may monitor compliance by clearly understanding the scope of action to be taken so that this Tribunal is not in the dark about the stand of the State, in absence of consolidated response of the State. Such Nodal Officer may file a compliance report after ascertaining all the facts within three months before the Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."*

In compliance of the orders of Hon'ble National Green Tribunal, the State Government of Haryana has appointed Conservator of Forest (South Circle) as Nodal officer vide Memo no 357-Ft- 1-2022/634 dated 11.02.2022 and accordingly, the present status report is being filed by the undersigned by e-mail at judicial-ngt@gov.in.

Enclosure: as above.

  
Chief Conservator of Forests,  
South Circle, Gurugram.

**Status Report in the matter of Sonya Ghosh Vs. State of Haryana & Ors. and  
Haryali Welfare Society Vs. Union of India & Ors. in OA No. 04/2013 (Suo Moto)**

In the matter of Sonya Ghosh Vs. State of Haryana Ors. And Hariyali Welfare Society Vs. Union of India & Ors. in OA No. 04/2013 (Suo Moto), Hon'ble National Green Tribunal, in its order dated 22.09.2021, inter-alia, observed as under:

*"...neither the action taken is adequate nor is information furnished complete. It is not clear whether the illegal constructions have been demolished, which step is important in addition to initiating prosecution and issuing show-cause notices. We expected a consolidated reply in respect of all the three Districts with the details of further action in terms of Para 7 of the order dated 26.08.2020"*

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In compliance of the orders of Hon'ble National Green Tribunal, the State Government of Haryana has appointed Conservator of Forest (South Circle) as Nodal officer vide Memo no 357- Ft- 1-2022/634 dated 11.02.2022 and accordingly, the present status report is being filed by the undersigned to place on record the updated status of the action taken till date.

Hon'ble NGT through its order dated 23.10.2018 had directed for constitution of a joint committee comprising of the representative of MoEF&CC, Forest Department and the District magistrate of respective district for identification of forest land and restoration of forest land free from the violations. In compliance of the orders of the Hon'ble NGT, Government of Haryana constituted District Committees vide order No.1495-Ft-I-2019/2013 dated 08.07.2019 in Gurugram and Faridabad districts.

The District Committees identified responsible departments in the district (viz. DTP, HSPCB, Municipal Corporations/Councils, Forest, Revenue etc.) according to their jurisdiction for identification/removal of violations. The responsible departments have worked towards removal of violations/encroachments in their jurisdiction and have submitted action taken reports. District Committees have compiled and submitted Action



Taken Reports(ATRs) for removal of violations/encroachment for their respective Districts. Brief summary of action taken for removal of violation in the districts is as follows:

S.N.	Name of District	Summary of Action Taken
1.	Nuh	<p>In Nuh District 10 no. of violations were identified in the area notified under section 4 and/or 5 of PLPA, 1900.</p> <p>Action has been taken and in 9 cases, structures have been demolished and area has been restored.</p> <p>One remaining case is of CRPF campus in PLPA area for which Notice was issued. In reply to the notice, CRPF authorities have submitted that only temporary structure has been erected for stay of firing team and no other permanent structure except boundary to protect human, cattle and wildlife during firing practice has been erected.</p> <p>Action taken report of district Nuh is placed as Annexure-1.</p>
2,	Gurugram	<p>In Gurugram district, no of violations that was reported/identified in the area covered under Arravali Notification dated 07.05.1992 were as under:</p> <ul style="list-style-type: none"> <li>• 513 violations have been identified by Haryana State Pollution Control Board in Arravali Notification area besides PLPA.</li> <li>• 52 violations were reported in area notified under section 4 and/or 5 of PLPA, 1900</li> </ul> <p>HSPCB has reported that they have prosecuted 513 cases for violation of Aravali Notification dated 07.05.1992. Action for removal/demolition of structures has been taken by MC Sohna, MC Gurugram or DTP as per areas falling in their jurisdiction.</p> <p>MC Sohna had demolished 80 structures out of 424 structures in the area falling under its jurisdiction. There has been a stay order in 165 no. of cases. Further, prior notices have been served to carry out demolition scheduled to be carried out on dated 12.12.2022.</p> <p>MCG had 80 no of violations identified it the area falling under its jurisdiction. MCG had removed violation in Sikandarpur Ghosi area where 59 no of violations were identified and restoring 5 acre of land. MCG had also</p>

S.N.	Name of District	Summary of Action Taken
		<p>removed encroachment in 7 acres of land in Gwalpahadi. Further, MCG had identified and demolished 19 no. farmhouses constructed in violation at village Bandhwadi.</p> <p>DTP has demolished 5 farmhouses and sealed 4 farmhouses in area falling in under its jurisdiction..</p> <p>Forest Department has removed violation from ~63 acres of forest land. This includes demolition of farmhouses on 15 acres of land in Gwalpahadi; Juggi clusters in 10 acres at Ghata, 2 acres at Basai, 2 acres at Kadipur. Another 14 structures/farmhoses in 30 acre of land at Gwalpahadi and 4 farmhouses on 4 acre of land in Raiseena has been removed.</p> <p>Action taken report of district Gurugram is placed as Annexure-1.</p>
3.	Faridabad	<p>In compliance of the order of the Hon'ble Supreme Court in matter of Khori Gaon Residents Welfare Association v/s Union of India, CWP No. 7220/7221, in Faridabad district, more than 6600 jhuggis from about 150 acres of land in revenue estate of Lakkarpur Khori boundary walls and structures of 10 farmhouses/marriage places had been demolished comprising area of around 65 acres by Municipal Corporation Faridabad.</p> <p>Meanwhile violators/ illegal structure owners approached Hon'ble Supreme Court. Hon'ble Supreme Court deliberated on the forest status of area notified under PLPA. Therefore the demolitions were kept in abeyance pending Hon'ble Supreme Court decision in the matter. The Hon'ble Supreme Court vide its judgement dated 21.07.2022 pronounced that lands covered by the special orders issued under Section 4 of PLPA is forest land and also directed that before the action of removal of the illegal structures, concerned competent authority to afford an opportunity of being heard to the affected persons and conclude such proceedings finally not later than three months from the date of order. Consequently, a committee under the chairmanship of Deputy Commissioner and four other members has been constituted to verify the unauthorized structures identified by Divisional Forest Officer in four villages namely</p>



S.N.	Name of District	Summary of Action Taken																
		<p>LakarpurKhor, MewlaMaharajpur, Anangpur and Ankhir.</p> <p>The Committee is verifying the unauthorised structures in area notified under section 4 of PLPA. Simultaneously, Notices are also being given to violators to remove the encroachments. The committee has also to verify/examine the claims submitted in response to the notice received for removal of unauthorized structures.</p> <p>The status of encroachment removal in Faridabad is as under</p> <table border="1"> <thead> <tr> <th>Name of Village</th> <th>Area Details of the land where violation/encroachment has been removed (Acres) approx.</th> </tr> </thead> <tbody> <tr> <td>Lakkarpur</td> <td>150 Acre</td> </tr> <tr> <td>Ankhir</td> <td>42 Acre</td> </tr> <tr> <td>MewlaMahrajpur</td> <td>21 Acre</td> </tr> <tr> <td>Badkhal</td> <td>11 Acre</td> </tr> <tr> <td>GothdaMohtabad</td> <td>1 Acre</td> </tr> <tr> <td>Pali</td> <td>3 Acre</td> </tr> <tr> <td>Total</td> <td>~228 Acre</td> </tr> </tbody> </table> <p>Action Taken Report of district Faridabad is placed as Annexure-3.</p> <p>A status report seeking grant of further time has been filed before Hon'ble Supreme Court of India and copy of same are annexed herewith as Annexure-4</p>	Name of Village	Area Details of the land where violation/encroachment has been removed (Acres) approx.	Lakkarpur	150 Acre	Ankhir	42 Acre	MewlaMahrajpur	21 Acre	Badkhal	11 Acre	GothdaMohtabad	1 Acre	Pali	3 Acre	Total	~228 Acre
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ATRs of Nuh, Gurugram and Faridabad district are submitted herewith for the consideration of Hon'ble National Green Tribunal

Enclosure: as above.

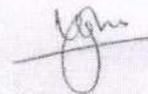
  
 Chief Conservator of Forests,  
 South Circle, Gurugram.

**ACTION TAKEN REPORT ON ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL  
IN O.A NO. 04/2013 TITLED AS 'SONYA GHOSH VS STATE OF HARYANA AND  
ORS' AND O.A NO. 28/2015 (HARYALI WELFARE SOCIETY VS UOI AND  
OTHERS). (DISTRICT NUH) Dated 5<sup>th</sup> December 2022**

Hon'ble National Green Tribunal has passed an order on 26.08.2020 in O.A No. 04/2013 titled as 'Sonya Ghosh Vs State of Haryana and Ors' and O.A No. 28/2015 (Haryali Welfare Society vs UOI and others). The operative part of the order is as under:-

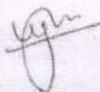
"7. Learned Additional Advocate General for the state of Haryana submits that Forest areas since been identified, steps are being taken for restoration by removing the encroachment which will requires some further time. Accordingly we grant further time with a direction that prompt action be taken for enforcement of law and further status report as on 31.01.2021 may be filed before the next date by E-Mail at [judicial-ngt@govt.in](mailto:judicial-ngt@govt.in) in preferably with the form of searchable PDF/OCR Support PDF and not in the form of image PDF"

It is submitted that as per direction of the Hon'ble National Green Tribunal dated 26.08.2020, Forest Department took action against the violators in the area notified under section 4 &/or 5 of Punjab Land Preservation Act 1900. Abstract of the action taken against the violations in the area falling under section 4&/or 5 of Punjab Land Preservation Act, 1900 is as under:-



Sr No.	Name of Range	Farm House No./Structure detail	Khasra No. of Land	Status of land w.r.t PLPA Aravali Plantation and Forest Act.	Action taken by Forest Department for Violation of PLPA, Aravali Plantation and forest Act.
1	Nuh	Structure	Mustil No. 74	Nalhar Sec. 4&5	Structure demolished and area restored back
2	F.P.Jhirka	Structure	289/1	Biwan Sec. 4&5	Structure demolished and area restored back
3	F.P.Jhirka	Structure	422	F.P.Jhirka Sec. 4&5	Structure demolished and area restored back
4	F.P.Jhirka	Structure	422	F.P.Jhirka Sec. 4&5	Structure demolished and area restored back
5	F.P.Jhirka	Structure	422	F.P.Jhirka Sec. 4&5	Structure demolished and area restored back
6	F.P.Jhirka	Structure	422	F.P.Jhirka Sec. 4&5	Structure demolished and area restored back
7	F.P.Jhirka	Structure	422	F.P.Jhirka Sec. 4&5	Structure demolished and area restored back
8	F.P.Jhirka	Structure	422	F.P.Jhirka Sec. 4&5	Structure demolished and area restored back
9	F.P.Jhirka	Structure	422	F.P.Jhirka Sec. 4&5	Structure demolished and area restored back
10	F.P.Jhirka	Structure of CRPF-Camp and Firing Range FP. Jhirka	324 to 375, 379 to 426,	F.P.Jhirka Sec. 4&5	As per CRPF authorities only temporary structures in the area has been constructed for stay of firing team and no other permanent structure has been constructed by them except boundary wall to protect human, cattle and wildlife during firing practice.

In case of 350 acres of land of CRPF Camp is concerned, it is stated that the show cause letter has been issued to CRPF authorities vide Range Officer Firozpur Jhirka letter No. 517 dated 17.01.2020 and letter No. 336 dated 29.01.2021. In response to that the Commandant CRPF vide his letter No. संख्या एल-एक-4/2020-21-गु0-के0-भवन dated 06.02.2021 has submitted that this land was purchased by their Department in 2002 and it is used as Firing Range. It is also submitted by the agency that to avoid accident of human, wildlife and cattle the boundary wall was constructed in 2014 for protection of their area. Some temporary huts for the protection persons have been constructed. No

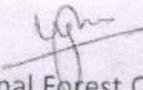


leveling of ground has been done and no damage to Local Forest has been done by their organization.

This report was submitted by the committee on dated 06.04.2021 and same was taken on record by the Hon'ble National Green Tribunal.

Now, it is further submitted that as per the field reports of the Forest Department and Regional Officer, Haryana Pollution Control Board Nuh (Copy attached) , there is no fresh violation has been detected in areas notified under Arawali Notification 1992 in the Nuh District.

The report is hereby submitted for consideration of Hon'ble National Green Tribunal.

  
Divisional Forest Officer,  
Nuh

  
Deputy Commissioner,  
Nuh



Regional Office, Nuh Region  
Haryana State Pollution Control Board  
Shed No. 1, Industrial Estate, Roz ka Meo  
Tehsil - Nuh District Nuh - 122103  
Website - www.hspcb.gov.in E-Mail - hspcbnuh@gmail.com



No. HSPCB/NUH/2022/1480-1483

Dated: 05/12/2022

To

The Deputy Commissioner  
Nuh.

Sub Sonya Gosh Vs State of Haryana and Others reg..

In this connection, it is submitted that as per record available in this office there have not any violation noticed in Gair Mumkin Pahad Rakba in District Nuh (Mewat) further it is also submitted there is not any complaint received in this office regarding violation in Gair Mumkin Pahad Rakba in District Nuh (Mewat)

Submitted for kind information and further necessary action please.

Endst.No.HSPCB/NUH/2022/1481-1483

Regional Officer  
Nuh Region  
Dated 05/12/2022

A copy of above is forwarded to the following for kind information and further necessary action please.

1. Divisional Forest Officer, Nuh
2. District Revenue Officer, Nuh
3. All the Tehsildar/Naib Tehsildar in the jurisdiction of District Nuh.

Regional Officer  
Nuh Region

**Action Taken Report in O.A. No. 04/2013 Sonya Ghosh Vs. State of Haryana & Others and Haryali Welfare Society Vs. Union of India & Ors.**

The Original Application No. 04 of 2013 has been filed by applicant Sonya Ghosh before the Hon'ble National Green Tribunal on 12.09.2013. The Hon'ble Tribunal in its order dated 23.10.2018 whereas it has been ordered as under:-

*"25. We may now deal with the issue of what are the illegal constructions in violation of notification dated 07.05.1992.*

*26. The Notification dated 07.05.1992 also refers to the area shown as forest land. According to the State of Haryana itself, the area covered by Notification under Sections 4 and 5 of the PLPA Act is treated as forest land by the State. Area covered by PLPA notification is also part of the above table. Moreover, in the judgment of the Hon'ble Supreme Court in M.C. Mehta (supra), after referring to earlier judgment in T.N. Godavarman Thirumulpad Vs. Union of India & Ors.2, it was made clear that area covered by the Notification under Sections 4 and 5 of the PLPA Act was to be treated as Forest Area.*

*27. In view of above, any construction raised on the forest area or the area otherwise covered by Notification dated 07.05.1992 without permission of the competent authority (after the date of the said Notification) has to be treated as illegal and such forest land has to be restored.*

*28. We order accordingly."*

Accordingly, the PCCF (HoFF) Haryana had submitted the report of Committee constituted vide orders of Additional Chief Secretary, Govt. of Haryana, Forest & Wildlife Department, No. 1495-Ft-I- 2019/2013 dated 08.07.2019 in compliance of order dated 23.10.2018, to the Hon'ble National Green Tribunal vide letter no D I-490/6213 dated 18.06.2020 and D I-490/7242 dated 25.08.2020. The same had been accepted by the Hon'ble Tribunal. In the report, the committee had identified the violations in areas covered by Aravalli Notification dated 07.05.1992 and the Government Departments responsible for taking necessary remedial action. The Hon'ble NGT in its order dated 26.08.2020 had directed for prompt action for removal of violations/encroachment in the area covered. Further, in its order dated 22.09.2021 the Hon'ble NGT has observed that

*"...neither the action taken is adequate nor is information furnished complete. It is not clear whether the illegal constructions have been demolished, which step is important in addition*

to initiating prosecution and issuing show-cause notices. We expected a consolidated reply in respect of all the three Districts with the details of further action in terms of Para 7 of the order dated 26.08.2020”

The consolidated action taken report on the aforesaid matter regarding the number of identified violation/ unauthorized structures from areas covered under the Aravali notification dated 07.05.1992 for District Gurugram is as under :-

S.N.	Department	No of Violations reported	Status of Violations
1	Haryana State Pollution Control Board	513 No. of prosecution cases filed under EP Act, 1986 for violation of Aravalli Notification dated 07.05.1992 in District Gurugram by HSPCB.	<p>Prosecution cases filed under EP Act, 1986 for structures erected in violation of Aravalli Notification dated 07.05.1992 District Gurugram by HSPCB.</p> <p>Municipal Corporation, Gurugram, Municipal Council, Sohna and DTP, Gurugram have the responsibility to demolish/remove violations in their respective jurisdiction. The no violation in their respective jurisdictions is as under:-</p> <p>424 violations in MC Sohna area. 80 violations in MC Gurugram area. 9 violations in DTP area.</p>
2	Municipal Council, Sohna	424 violations were identified by MC Sohna in their jurisdiction from the list of violation reported by HSPCB (These also included 195 violations as identified by DTP falling in the controlled area limit of DTP).	<p>195 notices issued dated 23.05.2020 330 notices issued to farmhouses in Raisina/Sohna Aravalli area dated 04.06.2020</p> <p>80 farm houses has been removed/ demolished as on 30.11.2022.</p> <p>For 165 farm houses, Stay order has been granted by Hon'ble Civil Court, Sohna. (enclosed)</p> <p>For demolition of under-construction farmhouses, MC Sohna has requested for appointment of duty magistrate on 12.12.2022.</p>

3	Municipal Corporation, Gurugram	<p>80 violations were identified by MCG in their jurisdiction from the list of violations reported by HSPCB.</p> <p>(59 in Sikandarpur Ghosi, 21 in Gwal Pahadi)</p> <p>19 violations in forest areas identified by MCG.</p>	<p>Encroachment removed from <b>5 acre</b> of Gair Mumkin Pahad land in the Revenue Estate of <b>Sikandarpur Ghosi</b> on 23, 27 and 28 July,2020</p> <p>Encroachment removed from <b>7 acre</b> of Gair Mumkin Pahad land in the Revenue Estate of <b>Gwal pahadi</b> on 12.03.2020.</p> <p>19 no. farmhouses demolished in the revenue state of Bandhwadi village on 26.08.2020.</p>
4	Town & Country Planning Department	<p>9 violations were identified by DTP in their jurisdiction from the list of violations reported by HSPCB.</p>	<p>5 nos. farmhouses demolished on 03.12.2022 and 4 nos. of farmhouses sealed on 29.11.2022.</p>
5	Forest Department	<p>52 violations in PLPA section 4 and/or 5 area identified and reported by Forest Department.</p> <p>Additional 27 violations were identified by Forest Department in forest areas subsequently.</p>	<p>Out of 52 initially identified violations 9 no. of violation were removed previously.</p> <p>15 no of farmhouses were removed in Gwalpahadi and Haiderpur Viran on 25.08.2021 and 26.08.2021 (<b>~15 Acre</b>),</p> <p>A Juggi Cluster in Ghata (<b>~10 Acre</b>) and a Nursery established on PLPA land was removed on 27.08.2021.</p> <p>Encroachments were removed from un-classed forest land at Kadipur (<b>2 Acre</b>) on 10.08.2021 and Basai on 22.08.2021 (<b>~2 Acre</b>)</p> <p>14 no. of violations were demolished on 18.10.2022 and 20.10.2022 in Gwalpahadi (<b>~30 Acres</b>)</p> <p>4 no of farmhouse were demolished in Raiseena on 29.11.2022. (<b>~4 Acres</b>)</p> <p>Out of 52 reported violations, in 2</p>

			<p>cases, approval under Forest Conservation Act, 1980 has been obtained.</p> <p>17 cases are pending adjudication in the Courts</p> <p>6 no violations are in the nature of Temple/Dargah and reported to be constructed before PLPA notification in 1970.</p> <p>In 8 cases, Revenue authorities have been requested to demarcate the forest area to establish the violations.</p> <p>1 case is of residential cluster (Shikohpur Kumhar Basti), Notices has been given. Action will be undertaken to remove the violations.</p> <p>2 cases are of Government Institutions and have been issued notices. (Bhondsi Jail , Indian Oil)</p>
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The action taken report submitted by all concerned departments in their areas of jurisdiction is given below:

**1. Forest Department, Gurugram:**

Forest Department, Gurugram had identified 52 violations in areas enclosed under section 4 & 5 of the Punjab Land Preservation Act (PLPA) 1900. The show-cause notification had been issued to all violators. It is submitted that in the interim, Hon'ble Supreme Court was hearing a Special Leave to Appeal No 7220-7221/ 2017 in the matter of "Municipal Corporation Faridabad v/s Khori Gaon Residents Welfare Association and others" where the substantial subject matter was same as is in case of Sonya Ghosh versus State of Haryana & others. In the matter of C.A. Nos.10294/2013, 11000/2013, 8173/2016, 8454/2014, W.P.(C) Nos. 1008/2021 and 1031/2021 in SLP(C) no. 7220-7221/2017 Supreme Court vide its interim order dated 20.09.2021 had observed that

*"...These matters involve issue regarding forest and non-forest land in reference to interplay between provisions of the Punjab Land Preservation Act, 1900; Forest Conservation Act, 1980"*

*Key*

Later in the matter C.A. No. 10294/2013 titled “Narinder Singh & Ors vs Dinesh Bhutani & Ors” Supreme Court in its judgement dated 21.07.2022 has held that

“64. Thus, we hold that the lands covered by the special orders issued under Section 4 of PLPA have all the trappings of forest lands within the meaning of Section 2 of the 1980 Forest Act and, therefore, the State Government or competent authority cannot permit its use for non-forest activities without the prior approval of the Central Government with effect from 25th October 1980.....”

With the clear status of land notified under section 4 of PLPA, the Forest Department in all earnestness has endeavoured to remove encroachments/violations in PLPA areas.

Summary of Current Status and Action Taken Report by Forest Department, Gurugram against the list of 52 no. violations reported earlier is as follows:

S. N.	Particulars	No of Cases
1.	Total No. of violations restored.	16
2.	Total No. of permissions given under FCA 1980 by MOEF&CC.	2
3.	Cases Pending Adjudication	
a.	Hon'ble Punjab and Haryana High Court	3
b.	Hon'ble Civil Court Sohna & Gurugram	11
c.	Special Environment Court, Faridabad	3
4.	Abhaypur, Rojka Gujjar villages and Sohna (Pahar Colony) areas under violations where DRO Gurugram has been requested to direct the Concerned Tehsildar to demarcate the area.	8
5.	Violations such as old temple and peer dargah which fall under section 4 or/ & 5 of PLPA, 1900, where construction was done before the PLPA notification in 1970.	6
6.	Government Institutions, where Show-Cause notice has been issued.	2
7.	Residential Cluster , Notices have been issued and action is yet to be taken	1
	Total	52

A few additional violations in forest areas have also come to notice of Forest Department and acted upon. Total areas restored from violations since August, 2021 by Forest Department in is as under:

S.N.	Particulars	Area restored
1.	15 no of farmhouses removed in Gwalpahadi and Haiderpur Viran on 25.08.2021 and 26.08.2021.	~15 acre
2.	Juggi Cluster in Ghata (~10 Acre) and a Nursery established on PLPA land was removed on 27.08.2021.	~10 acre
3.	Encroachments were removed from un-classed forest land at	~ 2 acre

Vg-

S.N.	Particulars	Area restored
	Kadipur (2 Acre) on 10.08.2021	
4	Encroachments were removed from un-classed forest land at Basai (2 Acre) on 22.08.2021	~2 acre
5	14 no. of violations were demolished on 18.10.2022 and 20.10.2022 in Gwalpahadi	~30 acre
5	4 no of farmhouse were demolished in Raiseena on 29.11.2022.	~ 4 acre
	Total	~ 63 acre

The case wise report is annexed as **Annexure-1**

## 2. Haryana State Pollution Control Board:

The Regional Officer HSPCB Gurugram region North (Vide letter dated 24.11.20200) and RO HSPCB Gurugram South (Vide letter dated 24.11.2022) informed that total 513 no prosecution cases have been filed under Environment Protection act 1986 for violation of provisions of Aravalli Notification dated 07.05.1992 in district Gurugram. The report of HSPCB is attached as **Annexure- II, IIA.**

No. of violations reported	Violation Removed/Demolition
513	Prosecution cases filed under EP Act-1986 for farm house structure in violation of Aravalli Notification dated 07.05.1992 District Gurugram by HSPCB: 068 Disposed off 274 acquitted 111 Sine Die 060 Pending

HSPCB has intimated that the task of removal of encroachment/violations in the area notified under Aravalli Notification date 07.05.1992 is to be carried out by respective civic agency viz. Municipal Corporation ,Gurugram; Municipal Council, Sohna and District Town & Country Planning Department whomever have jurisdiction over these area. Accordingly 424 violations were identified to be removed by MC, Sohna; 80 violations to be removed by MC Gurugram and 9 violations to be removed by DTP, Gurugram.

## 3. Municipal Council, Sohna, Gurugram:

Executive Officer, Municipal Council Sohna, vide Letter No. MCS/2022/3218 Dated 30.11.2022 has submitted that MC Sohna has received a list of 424 farm houses situated in Aravali region within its boundary from HSPCB. Out of these farmhouses, 80 farm houses are demolished by the MC Sohna by 03.09.2021. Thereafter there was restriction

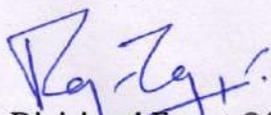
on demolitions as per the orders in CWP No. PIL No.77 of 2021 titled as Court on its own motion petitioner(s) vs. Union of India & Ors. Additionally, No new demolition notices were issued on account of applicability of GRAP-3 guidelines in MC Sohna Area. The demolition notices were issued after GRAP-3 has ended. The notice period of these demolition notices is expiring on 09.12.2022. Therefore, MC Sohna vide letter no 3213/MCS dated 30.11.2022 has requested for appointment of duty magistrate and police assistance for demolition of such structures to be carried out on 12.12.2022. Further, stay order has been passed on the demolition of 165 farm houses situated in Aravali region of Raiseena by Hon'ble Civil Court Sohna in case number CS-242/2021 titled Ansal VS. State of Haryana & Ors. The next date fixed for hearing is 22.02.2023. ATR by Municipal Council, Sohna is annexed as **Annexure III**.

**4. Municipal Corporation, Gurugram:**

MCG has submitted that MCG regularly inspects illegal encroachments in its jurisdiction and undertakes encroachment drives. Such encroachment drives were initiated on 23.07.2020, 27.07.2020 and 28.07.2020 and violations were removed from approximately 5 acres of land (Gair Mumkin Pahad) in the revenue estate of Sikandarpur Ghosi. Approximately 7 acre of land (Gair Mumkin Pahad) in the revnue estate of Gwalpahadi was freed from violations on 12.03.2020. MCG has further submitted that they have demolished 19 farmhouses illegally constructed in the Bandhwadi Village. The report of MCG is annexed as (Annexure IV).

**5. District Town Planner (Enforcement), Gurugram**

The District Town Planner, Enforcement, Gurugram have submitted that for total of 9 cases identified in their jurisdiction they have sealed 4 structures and demolished 5 structures. The Action taken report has been submitted vide letter no.GN/DTP-E/2022/13729 dated 03.12.2022 is annexed as **Annexure- V**.

  
Divisional Forest Officer,  
Gurugram  
-cum-Member Secretary.

DIG Forest,  
MoEF & CC  
Regional  
Office, Chandigarh.

  
Deputy Commissioner,  
Gurugram  
-cum-Chairman

**Action Taken Report of violation in Section 4 & 5 of PLPA 1900 in District Gurugram.**

ANNEXURE-I

Sr. No.	Name and Address (Owner)	Type and detail of Structure	Name of Tehsil	Name of Village	Khasra No./ Mustil No.	Area	Location		Notice	Action Taken
							Longitude	Latitude		
1	Kuldeep S/o Haria	Jhugi/Teen shades	Gurugram	Ghata	75	2.5 Acre Aprx.	28.431471	77.114209	Yes	Demolished
2	Manoj kumar S/o Jaipal	Construction of road	Gurugram	Ghata	90	545m2	28.426192	77.115173	Yes	Restored
3	Kholi mandir Gausala-Baba mohan ram & gausala committee sector 54 grm	Mandir & Gausala	Gurugram	Haiderpur Viran	342	3.10 Acre	28.440503	77.118202	Yes	PC Case No. 20-G, 2020-21, Case No. 23/2021, Next Date - 13-03-2023
4	Om Parkash Mintu Dhaba	Building Structure & Boundary Wall	Gurugram	Haiderpur Viran	344/1,345	585 m2	28.26'14"	77.7'18"	Yes	Civil Court Gurugram CS/4847/2018 Next Date 15-12-2022
5	Col. Meera Mohan Katikar	Building Structure & Boundary Wall	Gurugram	Gwal Pahari	84	2548 m2	28.440358	77.124175	Yes	Civil Court Gurugram CS/1640/20 Next Date-30.01.2023
6	Tarseem Sharma Now at Correct name Surendre pal s/o Balkishan Sharma	Boundary Wall & Small Room	Gurugram	Haiderpur Viran	343//3	9732 m2 Aprx.	28.26'28"	77.7'24"	Yes	Civil Court Gurugram CS/1704/20 Next date-15.12.2022
7	Shiv Mandir	Temple	Gurugram	Sakatpur	85	995m2	28.22 24.021010	76.59 50.257143	Yes	As per Sarpanch of village construction is around 300 years old. (constructed before 1970 notification)
8	Devender singh geda	Boundary Wall & Building Structure	Gurugram	Gwal Pahari	84//4/1	16158 m2	28.25'56"	77.7'31"	Yes	Civil Court Gurugram CS/2680/21 Next date-01.02.2023
9	Manish Gupta & Aakash Mishra	Boundary Wall & Small Structure	Gurugram	Gwal Pahari	84//4/2	615m2	28.432904	77.12695	Yes	Hon'ble High Court Case No. 94 of 2019 vs MCG & Others, Stay Order
10	Baljeet Rathi, Harpal singh ohri, Soniya sood	Boundary Wall & Small Structure	Gurugram	Gwal Pahari	84//4/3	12163m2	28.25' 55"	77.7'36"	Yes	Civil Court Gurugram CS/1664/20 Next date-15.12.2022
11	Advocate R Anand	Farm House	Gurugram	Gwal Pahari	82	8042m2	28.428866	77.125827	Yes	Hon'ble High Court Case No. 94 of 2019 vs MCG & Others, Stay Order
12	Advocate R Anand	Farm House	Gurugram	Gwal Pahari	82	3962m2	28.429572	77.127152	Yes	Demolished
13	Manjeet Sabarwal	Farm House	Gurugram	Gwal Pahari	82	6334m2	28.42729	77.128322	Yes	Demolished

*Raj*

14	Tarseem Sharma Now at Correct name Surender pal s/o Balkishan Sharma	Farm House	Gurugram	Gwal Pahari	84	1800m2	28.441494	77.124124	Yes	Case No. CS/1704/20 Reply submitted on 03.03.2021 in Hon'ble Civil court Gurugram (Next date-15.12.2022), Stay Order vide dated 23-10-2020
15	Azad lohia s/o hiralal	Farm House	Gurugram	Gwal Pahari	84	2340m2	28.26'5	77.7'19	Yes	Hon'ble High Court Case No. 94 of 2019 vs MCG & Others
16	Looking for the right name & address	Farm House	Gurugram	Bandhwari	23//21/3	1095m2	28.24'26"	77.09'19"	Yes	Demolished by MCG
17	Looking for the right name & address	Farm House	Gurugram	Bandhwari	23//19	398m2	28.24'28"	77.09'20"	Yes	Demolished by MCG
18	Looking for the right name & address	Farm House	Gurugram	Bandhwari	23//20	180m2	28.24'29"	77.20'19"	Yes	Demolished by MCG
19	Looking for the right name & address	Farm House	Gurugram	Bandhwari	23//12	353m2	28.24'30"	77.09'19"	Yes	Demolished by MCG
20	Jai kishan S/o Chandgi Ram Khillu S/o Ragbeer Dhani Ram S/o Hukam singh Desh raj s/o jeet ram Shishpal s/o Itwari Rajpal s/o itwari Ramesh s/o Samviya Udaybhan s/o chuhad singh	Boundary Wall	Gurugram	Shikohpur	2432	624 m2	28.21'43"	76.59'22"	Yes	PC No. 21 G of 2020-21, Case No. 49/21, Next Date - 09-01-2023
21	Gyan guru Mandir sikhopur	Temple	Gurugram	Shikohpur	2431	2.5 Acre	28.21'38"	76.59'27"	Yes	As per Sarpanch of village construction is around 350 years old. (constructed before 1970 notification)
22	Sikhopur kumhar basti Satbir S/o Risal Singh Mahabir S/o Risal singh Narender S/o Risal singh	Building Structures	Gurugram	Shikohpur	2441	3933m2	28.36014	76.98901"	Yes	Notice is given by RFO, Gurugram vide letters no. 83-G,104-G and 105 dt. 04.08.2021 but have not replied yet.
23	Peer Dargah	Peer Dargah	Gurugram	Naurangpur	98	418m2	28.20'55"	76.58'24"	Yes	As per Sarpanch of village construction is around 350 years old.(constructed before 1970 notification)
24	Baba saad Mandir Naurangpur	Temple	Gurugram	Naurangpur	94	2.5 Acre	28.21'00"	76.59'29"	Yes	As per Sarpanch of village construction is around 150 years old.(constructed before 1970 notification)

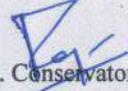
25	Ratan s/o Hemraj Sawan s/o Hardyal Lakhan s/o Amar singh Vinod s/o Palu Kalu s/o Muknaram	Jhuggi Kasan	Gurugram	Kasan	269	17926m2	28.21'2125	76.54'33.59	Yes	Civil Court GGM (Next date - 15.12.2022) CS 2955/2020 CS 2958/2020 CS 2951/2020
26	Indian Oil Ltd.	Boundary Wall & Small Structure	Gurugram	Manesar	112//19,20,21,22	1.30 Acre	28 20 29.67	76 56 11.28	Yes	Notice is given by RFO, Gurugram vide letter no. 152-G dt. 10.12.2020 but have not replied yet.
27	Farm House A-17, D.C Gabriel 248 Espace, Nirvana Country. Sector- 50, Gurugram (122018)	Boundery Wall	Sohna	Raisina	22// 1 Min, 10 Min	452.34 M <sup>2</sup>	28.321634	77.016024	Yes	Demolished
28	Farm House A-19 Mukesh Arora B-26 Sector- 36, Noida	Farm House	Sohna	Raisina	22// 1, 9, 10, 11, 12	5561.91 M <sup>2</sup>	28.321111	77.016111	Yes	Demolished
29	Farm House A-21 Jyoti Mirdha Gahloat, 875, Sector-17 B, GGM	Boundery Wall	Sohna	Raisina	22// 11, 12, 19, 20	4807.23 M <sup>2</sup>	28.320668	77.016314	Yes	Demolished
30	Farm House A-1, 12A, Nita Khanna 37-B, Ashoka Avenue, Sainik Farms, New Delhi India (110062).	Farm House	Sohna	Raisina	40// 1min, 2 min, 9, 10, 11, 12	11345.41 M <sup>2</sup>	28.316089	77.023249	Yes	Demarcation was done on 19.02.2021 & 20.02.2021. Final notice for removing the encroachment is given. Court Case no CS/288/2021 in sohnna Court filed by owner. & next hearing date 07.12.2022 on Arguments.
31	Farm House A-33, A-33A Sheetal Gaur (d/o Omprakash Kaushik) w/o Naresh Gaur, H. no. Q- 5/12, DLF City Phase-II Gurugram	Boundery Wall one side	Sohna	Raisina	32//.10, 11, 20	1099.51 M <sup>2</sup>	28.31813	77.019628	Yes	Demarcation was done on 19.02.2021 & 20.02.2021. Court Case no CS/49/2021 filed by owner. Case dismissed on date 02.11.2021. Plaintiff Rejected. But MC sohnna Vs Sheetal Gaur w/o Naresh Gaur Case No. CS/283/2021 is pending. Next hearing is on 14.12-2022.

32	Farm House A-33B, Sudhir Aggarwal S/o Sh. Jp Aggarwal R/o 59 Esapce, Nirwana Country, Sector-50, South City-2, Islam Pur (97), GGM,	Boundery Wall Rooms,	Sohna	Raisina	32// 10, 11, 19, 20, 21, 22	9128 M <sup>2</sup>	28.318016	77.019927	Yes	Demarcation was done on 19.02.2021 & 20.02.2021. Court Case no CS/271/2020 filed by owner. Case dismissed on date 02.11.2021. Plaintiff Rejected. Court case no. CA/141/2021 filed by owner in gurugram court again & Case dismissed on date 29.04.2022.. Court Case no CS/286/2021 filed by owner is pending for 07.12.2022. (Stay Order)
33	House A-33D, Ms. Suman Arora w/o Sh. B.B Arora, R/o Flat no. 1102, Becon Tower, Omex Hills I, Sector-43, Suraj Kund, FBD	Boundery Wall, Rooms, Under ground & Water tank	Sohna	Raisina	32// 9, 10, 11, 12, 19, 20, 22	8686.52 M <sup>2</sup>	28.318367	77.020453	Yes	Demarcation was done on 19.02.2021 & 20.02.2021. Court Case no CS/39/2021 filed by owner. Case dismissed on date 15.12.2021. Plaintiff Rejected. Sohna Court Case no CS/284/2021 filed by owner & Next hearing date 07.12.2022. Court case no. CA/4/2022 filed by owner in gurugram district court again & Next hearing is on 07.12.2022. (Court Stay)
34	Farm House A-31G,H, Devender Kumar, A-3, Gali No. 41, Sadh Nagar, Palam colony, Palam Village, S.O. South west Delhi-110045	Boundery Wall, Room	Sohna	Raisina	32// 1, 10	5130.47 M <sup>2</sup>	28.319098	77.020021	Yes	Restored
35	Haryana Tourism Complex (barbet) Sohna	Boundery Wall, Bulding & Park	Sohna	Sohna	232// 1, 2, 9, 10, 11, 12, 20, 21, 22, 233// 5, 6, 15, 16, 25 244// 1, 2, 9, 10, 11, 12	61440 M <sup>2</sup>	28.241662 28.242650	77.063900 77.064467	Yes	Haryana Tourism has replied that the complex was started in 1970 and completed in 1973.
36	Pahar Colony Sohna	illigal Colony (Houses)	Sohna	Sohna	259// 2, 3, 5/2, 6/1, 6/2, 7, 8, 9, 11/2, 12, 13, 14, 15, 12, 24 25/1, 25/2	50071 M <sup>2</sup>	28.239346 28.240271	77.066289 77.066489	Yes	Old Habitation colony. Demarcation is required to establish the exact voilations, which is being undertaken.

*File*

37	IRB Bhondsi /RTC Bhondsi	Stedium, Hospital, training block, Building Admin Block & Play Ground, Astbal, Roads, Barwood wire Fainsing, leveling by earth.	Sohna	Bhondsi	7// 11, 18, 19, 20, 21, 22, 20// 11 to 25 21// 2, 9, 10, 11, 12, 22// 6, 7, 8, 13, 14, 15, 23// 11, 12, 16, 17, 18, 19, 20, 23, 24, 25, 24// 21/1, 28// 1, 29// 4, 5, 31// 8, 9, 10, 11, 12, 13 32// 1 to 25	298985 M <sup>2</sup>	28.375417 28.374247 28.372336 28.373108 28.370949 28.371143	77.09931 77.09797 77.107461 77.105039 77.098873 77.096333	Yes	Case has been Approved No.FP/HR/Others/42509/2019 dt.02.03.2021
38	Bhondsi Jail	Buildings	Sohna	Bhondsi	63// 6 to 25 64// 9 to 12, 19 to 22, 75// 1, 2, 9 to 12, 19 to 22, 76// 1 to 25, 77// 5, 6, 15, 16, 25, 109// 1, 2, 3, 8 to 13, 18 to 23, 108// 5, 6, 15	351190 M <sup>2</sup>	28.36743 28.362732	77.097184 77.095113	Yes	Notice is given by RFO, Sohna vide letter no. 649-S, dt. 15.11.2022 bu thave not replied yet.
39	Rithoj Collage	Building, Park & Eearth Leveling, Boundery Wall	Sohna	Rithoj	8// 16, 17, 24, 9// 12, 13, 14, 17, 18, 19, 21, 22, 23, 24	72000 M <sup>2</sup>	28.359756 28.360309	77.103461 77.101737	Yes	Prosecution case no.32/20 is pending in SEC, Faridabad. Next date is 13.03.2023
40	Vinod S/o Raghunath	Barbed wire Fansing	Sohna	Khedla	7// 14/2, 22	2210 M <sup>2</sup>	28.326356 28.326499	77.113581 77.113537	Yes	Restored
41	Khachedu S/o Bhopat Sikka, vill Khedla, The-Sohna, Distt- Gurugram	Houses & Jhuggi	Sohna	Khedla	7// 17/1, 24/2	3980 M <sup>2</sup>	28.325493 28.325699	77.113547 77.113747	Yes	Restored
42	Chandgiram S/o Harpal Gujjar, vill Khedla, The-Sohna, Distt- Gurugram	Houses & Jhuggi	Sohna	Khedla	22// 4/2, 5, 6, 7, 14, 15/2	7240 M <sup>2</sup>	28.324836 28.325044	77.113917 77.113769	Yes	Restored
43	Indra Ghandi Holliday Damdama	Building & Stedium	Sohna	Damdama	22// 16, 24// 1/1, 1/2	5320 M <sup>2</sup>	28.306924 28.308259	77.127515 77.126881	Yes	Approved under FCA-1980 no. 8&8389&FC Date 08-03-1989.
44	Babli Blue Camp, Munesh Devi w/o Sh. Lalu Ram s/o Harichand	Banquit Hall, Rooms, Farming, Boundery wall	Sohna	Abheypur	4// 12, 19, 20. 5// 16, 17	16157 M <sup>2</sup>	28.300559	77.128177	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
45	Ramesh Kohli (9810034111)	Banquit Hall, Rooms, Farming, Boundery wall	Sohna	Abheypur	25// 8 to 13	16962 M <sup>2</sup>	28.299132	77.130713	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.

46	Amrik Singh Mikka (9818448484) S/o Ajmer Singh , D-97, IInd Floor, Vikashpuri, New Delhi- 110018	Farm House & Farming	Sohna	Abheypur	4// 11, 20, 5// 14, 15, 16, 17	11693 M <sup>2</sup>	28.301950	77.128006	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
47	Amrik Singh Mikka (9818448484) S/o Ajmer Singh , D-97, IInd Floor, Vikashpuri, New Delhi- 110018	Farm House & Farming	Sohna	Rojka Gujjar	130//	60592 M <sup>2</sup>	28.305561	77.132337	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
48	Shamsher Singh Ahlawat s/o Nawal Singh Ahlawat H No. 136, Sector-17, GGM & H No. 342, Sector- 17, GGM	Farming	Sohna	Rojka Gujjar	118// 130//	14977 M <sup>2</sup>	28.307458	77.134028	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
49	Sangeeta D/o Saran Singh, C-123, IInd Floor, Defence Colony, Delhi	Farm House	Sohna	Rojka Gujjar	129//	20901 M <sup>2</sup>	28.301792	77.132732	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
50	Arun Vikas Guha S/o late Sh. K.V Guha, H no. 1541, Chitranjan park, New Delhi	Farm House & Farming	Sohna	Rojka Gujjar	130//	30285 M <sup>2</sup>	28.304021	77.132382	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.
51	Pond & Illigale constraction	Pond & Illigale constraction	Sohna	Roj ka Gujjar	53//		28 19 33.82	77 8 37.58	No	Restored
52	Sanjay Dua S/o Nand Lal Dua, R/O A-1205, Uttam Nagar, New Delhi	Farm House & Farming	Sohna	Rojka Gujjar	129//	15750 M <sup>2</sup>	28.303519	77.135823	Yes	Letter has been written to Tehsildar Sohna vide letter no. 619-S dt. 10.11.2022 by RFO, Sohna.

  
 Dy. Conservator of Forests,  
 Gurugram



वन विभाग, हरियाणा सरकार  
कार्यालय-वन राजिक अधिकारी गुरुग्राम  
सोहना रोड़, नजदीक न्यायालय परिसर, गुरुग्राम

क्रमांक:- 1256.6

दिनांक:- 31/10/2022

सेवा में,

उप वन संरक्षक,  
गुरुग्राम।

विषय:- ग्वाल पहाड़ी दफा 4&5 से हटाए गए अवैध अतिक्रमण बारे।

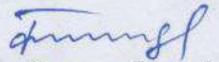
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उपरोक्त विषय के सम्बन्ध में लिखा जाता है कि ग्वाल पहाड़ी दफा 4&5 के क्षेत्र से दिनांक 18.10.2022 तथा 20.10.2022 में हटवाये गये अवैध अतिक्रमण की रिपोर्ट निम्न प्रकार से आपकी सेवा में भेजी जाती है:-

Sr. No.	Name of Farm House	Demolished Area
1	Neelam Pasricha - 2 No.	7621 m <sup>2</sup> + 3353 m <sup>2</sup>
2	Manjeet Singh Sabharwal	7214 m <sup>2</sup>
3	Satya Prakash Khosla ✓	16286 m <sup>2</sup>
4	Anil Sharma	4439 m <sup>2</sup>
5	Lakhmi Tiles	11372 m <sup>2</sup>
6	Harish Gupta	3565 m <sup>2</sup>
7	Gau Ved Vigyan Kendra	8166 m <sup>2</sup>
8	Anand Bagh (1 No. Building structure and boundary wall demolished and 4 No. Building structure balance.)	8441 m <sup>2</sup>
9	5 No. Boundary Wall without any structure in Ground	50575 m <sup>2</sup> (Approx)
	Total	121032 m <sup>2</sup> (29.90 Acre Approx)

Patoan

1400-R  
2/10/22

  
वन राजिक अधिकारी,  
गुरुग्राम।

  
Division Forest Officers  
Gurugram

**Encroachment Demolished Area of Section 4 & 5**

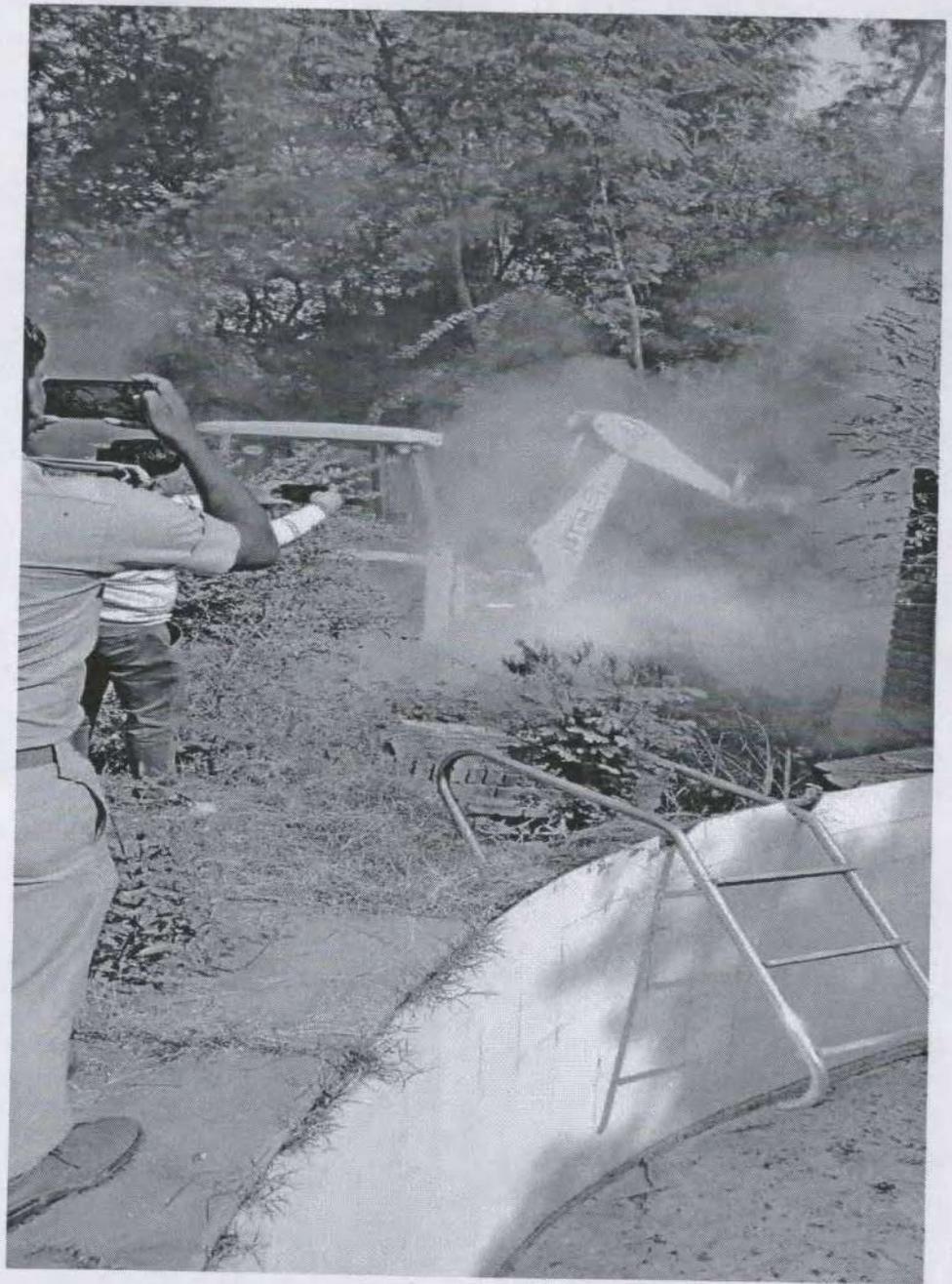
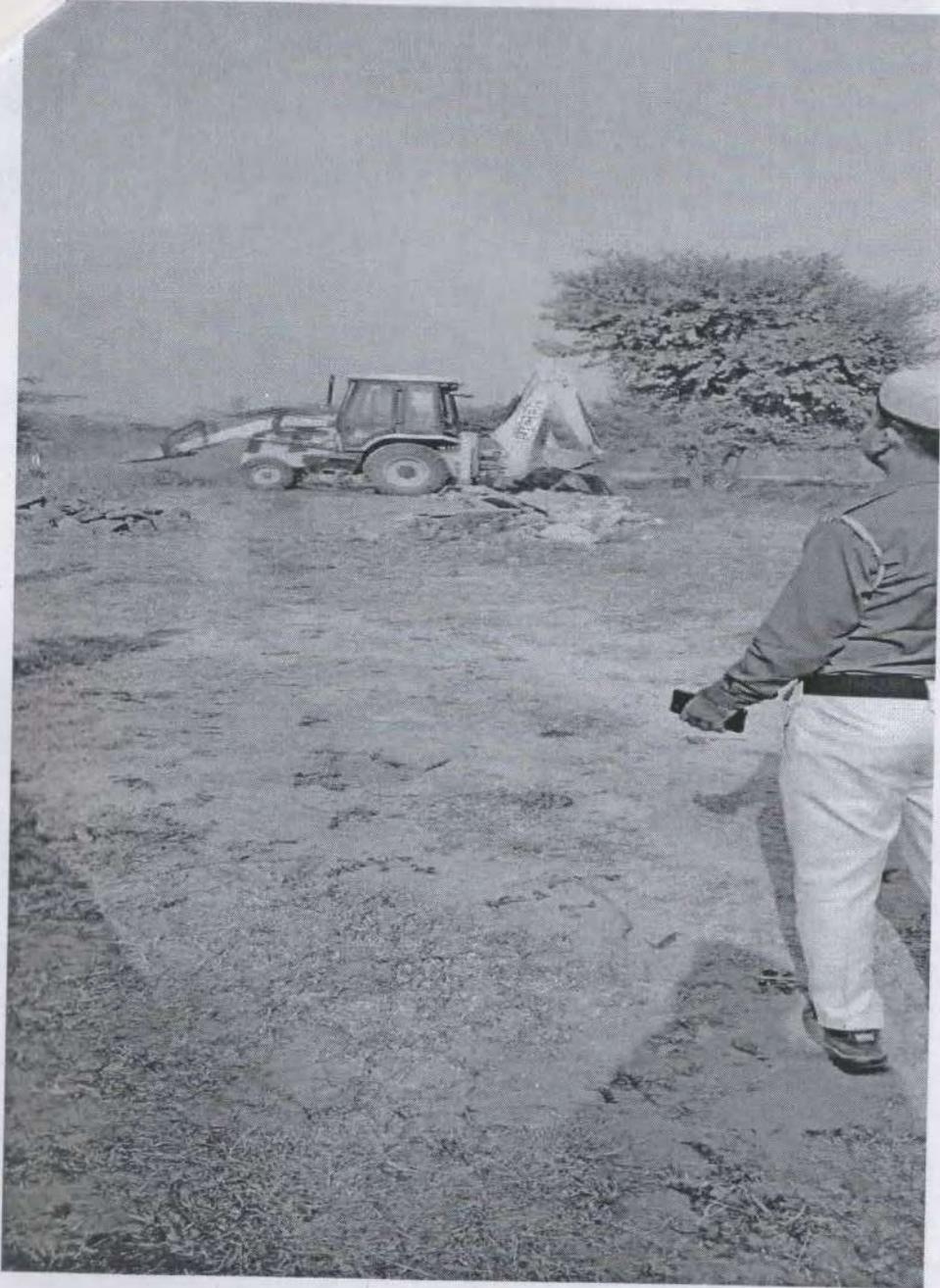
Sr. No.	Name of Village	Hadbast No.	Rectangle No.	Kila No./ Khasra No.	Type of Violation	Area (in m2)	Name of Property	Owner Name	Forest Cover/Ca nopy Density	Permission DTP/MCF or other Department	GPS Coordinates	Remarks
1	Haiderpur Viran	76	--	343/3 min	Encroachment	4115	Farm House	Boundary Wall	--	--	28.26.28 77.07.23	Demolished
2	Ghata	81	--	74 min, 75 min, 76 min, 83 min, 84 min	Encroachment	10117 Approx	Jhuggi	Kuldeep S/o Hari Ram (Hariya)	--	--	28.43147 77.11421	Demolished
3	Gwal Pahari	77	--	84 min	Encroachment	400	Farm House	Devender Khanna	--	--	28.26.27 77.07.27	Demolished
4	Haiderpur Viran	76	--	373/3 min	Encroachment	1884	Farm House	Devender Khanna	--	--	28.26.27 77.07.27	Demolished
5	Gwal Pahari	77	--	82 min	Encroachment	11423	Farm House	Meena Rastogi	--	--	28.25.51 77.07.43	Demolished
6	Gwal Pahari	77	--	82 min	Encroachment	4448	Farm House	Meena Rastogi	--	--	28.25.48 77.07.43	Demolished
7	Gwal Pahari	77	--	82 min	Encroachment	3784	Farm House	Meena Rastogi	--	--	28.25.43 77.07.42	Demolished
8	Gwal Pahari	77	--	82 min	Encroachment	3074	Farm House	Bijender Chairman Baliawas	--	--	28.25.38 77.07.35	Demolished
9	Gwal Pahari	77	--	82 min	Encroachment	11676	Tile Factory	Lakshmi Baliawas	--	--	28.25.38 77.07.43	Demolished
10	Gwal Pahari	77	--	84 min	Encroachment	7640	Farm House	--	--	--	28.26.16 77.07.26	Demolished
11	Gwal Pahari	77	--	82 min	Encroachment	4060	Farm House	Naresh Arora	--	--	28.25.47 77.07.35	Demolished
12	Gwal Pahari	77	--	82 min	Encroachment	8185	Uday India Knowledge tri.	Gau Ved Vigyan Anushandhan Kendra Gwal Pahari	--	--	28.25.43 77.07.35	Demolished
13	Gwal Pahari	77	--	84 min	Encroachment	6784	New India Evergreen Nursery	Tapsheel	--	--	28.26.13 77.07.24	Demolished
14	Gwal Pahari	77	--	84 min	Encroachment	3510	Farm House	Boundary Wall	--	--	28.26.21 77.07.26	Demolished
15	Gwal Pahari	77	--	84 min	Encroachment	5580	Farm House	Boundary Wall	--	--	28.26.19 77.07.25	Demolished
16	Gwal Pahari	77	--	84 min	Encroachment	4290	Farm House	Boundary Wall	--	--	28.26.15 77.07.26	Demolished
17	Gwal Pahari	77	--	84 min	Encroachment	2680	Farm House	Boundary Wall	--	--	28.26.18 77.07.27	Demolished
18	Gwal Pahari	77	--	84 min	Encroachment	6717	Farm House	Boundary Wall	--	--	28.26.06 77.07.28	Demolished

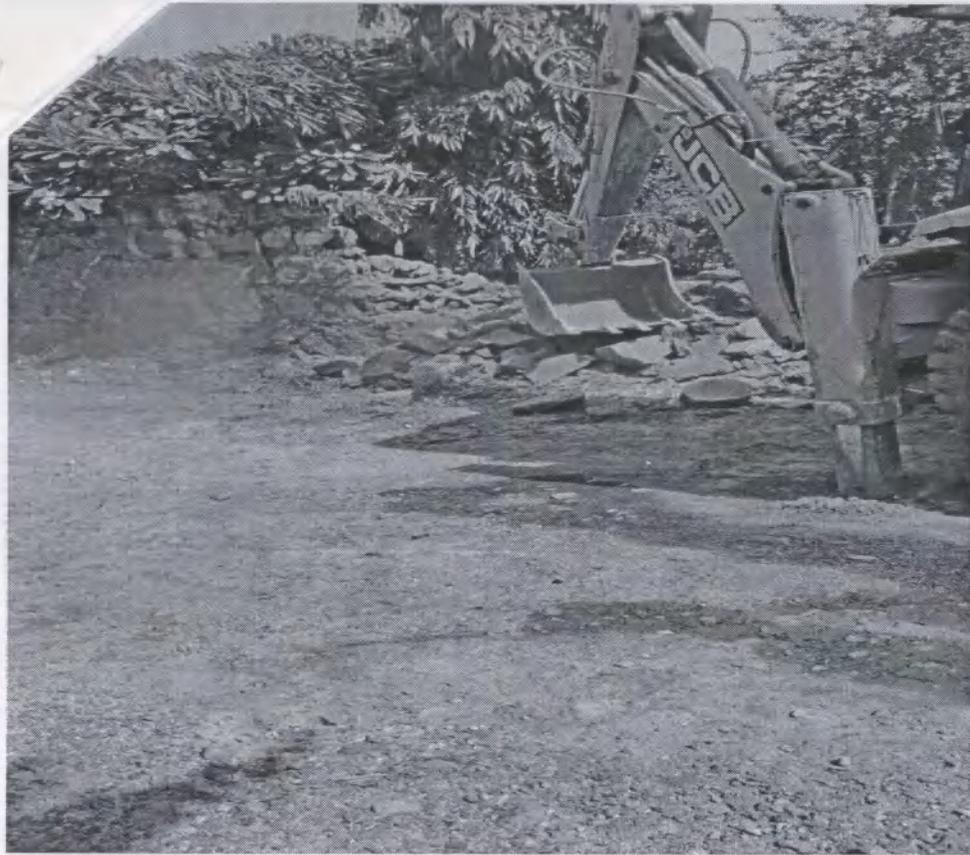
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Division Forest Officers  
Gurugram

*[Signature]*  
Range Forest Officer  
Gurugram

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I/142739/2022

Annexure – II

**Regional Office, Gurugram (S)  
Haryana State Pollution Control Board**

3<sup>rd</sup> Floor, HSIIDC Complex, IMT Manesar, Gurugram  
Website - www.hspcb.gov.in E-Mail - hspcbrogrs@gmail.com  
Tele No. 0124-2290207, 0124-2290208

To

The Divisional Forest Officer,  
Member Secretary of the Committee,  
Gurugram

**Sub: OA No. 4/2013 titled as "Sonya Ghosh Vs. State of Haryana & Ors. and OA No. 28 of 2015 (Haryali Welfare Society Vs. Uol & Ors. (Suo Moto) pending before Hon'ble National Green Tribunal, New Delhi).**

**Ref: Your Office letter No. 4831-36-G dated 23.11.2022.**

Kindly refer to the subject noted above; please find enclosed herewith the action taken report /compliance report in the above said matter pertaining to Gurugram Region (S) for your kind information and further necessary action.

This is for information and further necessary action please.

**DA/ Annexure-A**

Signed by Sandeep Singh

Date: 24-11-2022 16:31:21

Reason: Approved

**Regional Officer  
Gurugram Region (S)**

**CC: - A copy of above is forwarded to the following for information and necessary action, please.:-**

1. The Deputy Commissioner, Gurugram
2. The Regional Officer, Haryana State Pollution Control Board, Gurugram Region (N) at Gurugram.

**DA/ Annexure-A**

**Total no. of Cases in SPE**

<b>Sr. No.</b>	<b>Title of the case</b>	<b>Filed under the Act / Rules</b>	<b>Case No.</b>	<b>status</b>
1	Arjun Lal Dhankani (Farm House No. CR-28, Aravali Retreat, Raisina, Gurgaon)	EP Act	05/10	Acquitted
2	Smt. Suman Kansal etc. (Farm House No. F-15 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	10/10	Acquitted
3	Mrs. Kalpana Chaudhary etc (Farm House No. F-15, Aravali Retreat, Raisina, Gurgaon)	EP Act	14/10	Acquitted
4	Mrs. Surjeet Kaur Manchanda etc. (Farm House No. F-48 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	16/10	Acquitted
5	Ayesha Chawla etc. (Farm House No. R-1, Aravali Retreat, Raisina, Gurgaon)	EP Act	17/10	Acquitted
6	Mrs. Rekha Pillay Yadav etc. (Farm House No. G-4 C, Aravali Retreat, Raisina, Gurgaon)	EP Act	20/10	Acquitted
7	Sh. Vikas Rathee (Farm House No. D-32, Golden Height, Sohna, Gurgaon)	EP Act	297/09	Acquitted
8	Mr. Ramesh Kumar (Farm House No. D-34, Golden Height, Sohna, Gurgaon)	EP Act	299/09	Acquitted
9	Jasjeet Singh Rekhi etc. (Farm House No. G-5 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	3/10	Acquitted
10	Sh. Ajit Singh Chauhan (Farm House No. D-25, Golden Height, Sohna, Gurgaon)	EP Act	300/09	Acquitted
11	M/s High Points Expedition & Tours (Farm House No. D-72, Golden Height, Sohna, Gurgaon)	EP Act	301/09	Acquitted
12	Ashok kumar rajput	EP Act	302/09	Acquitted
13	Dr. Upendra Kaul (Farm House No. D-84, Golden Height, Sohna, Gurgaon)	EP Act	303/09	Acquitted
14	Sh. Raj Kumar Khanna (Farm House No. D-58, Golden Height, Sohna, Gurgaon)	EP Act	304/09	Acquitted
15	Sh. Arun Kumar Seth (Farm House No. D-13, Golden Height, Sohna, Gurgaon)	EP Act	305/09	Acquitted
16	Sh. Vijay Kumar (Farm House No. D-24, Golden Height, Sohna, Gurgaon)	EP Act	306/09	Acquitted
17	Sh. Rajesh Mehta (Farm House No. D-28, Golden Height, Sohna, Gurgaon)	EP Act	307/09	Acquitted
18	Leela Nair (Farm House No. E-4A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	312/09	Acquitted
19	Shashi Bala (Farm House No. E-41, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	313/09	Acquitted
20	Sanjiv Kaul (Farm House No. F-4, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	314/09	Acquitted
21	Sanjay Wadhwa (Farm House No. E-17 A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	315/09	Acquitted
22	Ranjana Manglagiri (Farm House No. F-66, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	316/09	Acquitted
23	Ramesh Aggarwal (Farm House No. E-46, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	317/09	Acquitted
24	Sarla Holdings (Farm House No. D-36, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	318/09	Acquitted
25	Dinesh Singh Yadav (Farm House No. B-41, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	319/09	Acquitted
26	Sachin Jindal (Farm House No. F-7, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	320/09	Acquitted
27	Amar Nath Gupta (Farm House No. E-44, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	321/09	Acquitted
28	Sharat Jain (Farm House No. C-65, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	322/09	Acquitted
29	Lajinder Singh (Farm House No. F-31, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	323/09	Acquitted
30	Amar Nath Gupta (Farm House No. CR-10, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	324/09	Acquitted
31	Pawan Vohra (Farm House No. E-10 A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	328/09	Acquitted
32	Soma Wadhwa (Farm House No. CR-12B, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	332/09	Acquitted
33	Kapil Singla (Farm House No. D-15, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	333/09	Acquitted
34	Narinder Khurana (Farm House No. E-52, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	334/09	Acquitted
35	Dinesh Singh Yadav (Farm House No. B-39, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	335/09	Acquitted
36	Subodh Kumar (Farm House No. C-56, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	338/09	Acquitted
37	Sachin Jindal (Farm House No. F-7A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	339/09	Acquitted
38	Sharat Jain (Farm House No. C-67, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	340/09	Acquitted
39	Suchbir Singh (Farm House No. C-57, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	342/09	Acquitted
40	Rahul Mathur etc. (Farm House No. D-42, Golden Height, Sohna, Gurgaon)	EP Act	343/09	Acquitted

41	Anil Kumar Gupta etc. (Farm House No. D-87, Golden Height, Sohna, Gurgaon)	EP Act	344/09	Acquitted
42	M/s D & A Stores etc. (Farm House No. D-55 A, Golden Height, Sohna, Gurgaon)	EP Act	345/09	Acquitted
43	Umesh Malik etc. (Farm House No. D-93, Golden Height, Sohna, Gurgaon)	EP Act	346/09	Acquitted
44	Ms. Shrishti Rai etc. (Farm House No. D-74, Golden Height, Sohna, Gurgaon)	EP Act	347/09	Acquitted
45	Anandi Prasad etc. (Farm House No. D-27, Golden Height, Sohna, Gurgaon)	EP Act	348/09	Acquitted
46	Ms. Shrishti Rai etc. (Farm House No. D-76, Golden Height, Sohna, Gurgaon)	EP Act	349/09	Acquitted
47	Alind Pramanick etc. (Farm House No. D-62, Golden Height, Sohna, Gurgaon)	EP Act	350/09	Acquitted
48	Sanjeev Kamal etc. (Farm House No. D-18, Golden Height, Sohna, Gurgaon)	EP Act	351/09	Acquitted
49	Omprakash Chawla etc. (Farm House No. D-81, Golden Height, Sohna, Gurgaon)	EP Act	352/09	Acquitted
50	Karuna Gajwani etc. (Farm House No. F-3, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	355/09	Acquitted
51	Karuna Gajwani etc. (Farm House No. F-3 A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	356/09	Acquitted
52	Archana Narula etc. (Farm House No. D-118, Golden Height, Sohna, Gurgaon)	EP Act	367/09	Acquitted
53	Silicon Biztech Pvt. Ltd. Etc. (Farm House No. D-89, Golden Height, Sohna, Gurgaon)	EP Act	369/09	Acquitted
54	Anil Kumar Batra etc. (Farm House No. D-88, Golden Height, Sohna, Gurgaon)	EP Act	370/09	Acquitted
55	Navneet Shankar etc. (Farm House No. E-15, Golden Height, Sohna, Gurgaon)	EP Act	371/09	Acquitted
56	Pawan Kumar etc. (Farm House No. D-59, Golden Height, Sohna, Gurgaon)	EP Act	372/09	Acquitted
57	Ananta Prasad Mishra etc. (Farm House No. D-15, Golden Height, Sohna, Gurgaon)	EP Act	373/09	Acquitted
58	Nitin Naram Beri etc. (Farm House No. D-122, Golden Height, Sohna, Gurgaon)	EP Act	374/09	Acquitted
59	Vijay Kumar Rewal etc. (Farm House No. D-55 G, Golden Height, Sohna, Gurgaon)	EP Act	375/09	Acquitted
60	Dr. Chaaya Iyengar etc. (Farm House No. E-4, Golden Height, Sohna, Gurgaon)	EP Act	376/09	Acquitted
61	Mr. Rajinder Malhan etc. (Farm House No. D-46, Golden Height, Sohna, Gurgaon)	EP Act	377/09	Acquitted
62	Dr. Mohammaed Zaki etc. (Farm House No. D-55, Golden Height, Sohna, Gurgaon)	EP Act	379/09	Acquitted
63	Devinder Kumar Sahdev etc. (Farm House No. E-2, Golden Height, Sohna, Gurgaon)	EP Act	380/09	Acquitted
64	Kodangudi Venkatraman Sundra Ram etc. (Farm House No. E-1, Golden Height, Sohna, Gurgaon)	EP Act	383/09	Acquitted
65	Mrs. Lalita Gulati etc. (Farm House No. D-80, Golden Height, Sohna, Gurgaon)	EP Act	385/09	Acquitted
66	Mrs. Sunita Marwah etc. (Farm House No. D-55 B, Golden Height, Sohna, Gurgaon)	EP Act	386/09	Acquitted
67	Navneet Gupta etc. (Farm House No. D-56, Golden Height, Sohna, Gurgaon)	EP Act	387/09	Acquitted
68	Kuldeep Kumar Kohli etc. (Farm House No. A-2, Aravali Retreat, Raisina, Gurgaon)	EP Act	390/09	Acquitted
69	Puneet Singla etc. (Farm House No. D-13 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	398/09	Acquitted
70	Mrs. Anjlee Prakash etc. (Farm House No. C-44 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	399/09	Acquitted
71	Bibhu Datta Panda etc. (Farm House No. F-26, Aravali Retreat, Raisina, Gurgaon)	EP Act	4/10	Acquitted
72	Gaganbir Singh Kular etc. (Farm House No. A-44, Aravali Retreat, Raisina, Gurgaon)	EP Act	400/09	Acquitted
73	Jai P. Sawhney etc. (Farm House No. A-47 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	402/09	Acquitted
74	Jai P. Sawhney etc. (Farm House No. D-47 B, Aravali Retreat, Raisina, Gurgaon)	EP Act	403/09	Acquitted
75	Leena Mishra etc. (Farm House No. B-14, Aravali Retreat, Raisina, Gurgaon)	EP Act	404/09	Acquitted
76	Jitender Kumar Verma etc. (Farm House No. C-83, Aravali Retreat, Raisina, Gurgaon)	EP Act	405/09	Acquitted
77	Mukesh Jain etc. (Farm House No. A-16, Aravali Retreat, Raisina, Gurgaon)	EP Act	407/09	Acquitted
78	R.C. Aryan etc. (Farm House No. B-56, Aravali Retreat, Raisina, Gurgaon)	EP Act	409/09	Acquitted
79	Mrs. Neeru Sehhal etc. (Farm House No. C-61, Aravali Retreat, Raisina, Gurgaon)	EP Act	410/09	Acquitted
80	Mrs. Geetika Kalha etc. (Farm House No. B-44, Aravali Retreat, Raisina, Gurgaon)	EP Act	411/09	Acquitted
81	Kishore V. Jagtani etc. (Farm House No. F-3 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	414/09	Acquitted

82	Vikas Pahwa etc. (Farm House No. A-43, Aravali Retreat, Raisina, Gurgaon)	EP Act	418/09	Acquitted
83	Vicky Agarwal etc. (Farm House No. CR-7, Aravali Retreat, Raisina, Gurgaon)	EP Act	419/09	Acquitted
84	Satya Narain Jiggyasu etc. (Farm House No. C-36, Aravali Retreat, Raisina, Gurgaon)	EP Act	421/09	Acquitted
85	Sanjeev Narula etc. (Farm House No. F-41, Aravali Retreat, Raisina, Gurgaon)	EP Act	425/09	Acquitted
86	Vishal Jindal etc. (Farm House No. D-9, Aravali Retreat, Raisina, Gurgaon)	EP Act	428/09	Acquitted
87	Mrs. Santosh Jain etc. (Farm House No. D-40, Aravali Retreat, Raisina, Gurgaon)	EP Act	6/10	Acquitted
88	Mrs. Santosh Jain etc. (Farm House No. D-40 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	7/10	Acquitted
89	Stic Travels Pvt. Ltd. (Farm House No. F-6, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	327/09	Acquitted
90	Ram Kishan Gupta (F-33, Raisina)	EP Act	109/09	Acquitted
91	Chitra Jain (E-28, Raisina)	EP Act	110/09	Acquitted
92	R.O.G. Versus K. D. Khanna (D-75, Golden Height)	EP Act	114/09	Acquitted
93	R.O.G. Versus Danish Maan Jaki (D-53, Golden Height)	EP Act	116/09	Acquitted
94	R.O.G. Versus Neeraj Bansal (D-37, Golden Height)	EP Act	122/09	Acquitted
95	R.O.G. Versus Chander Shekhar (D-20, Golden Height)	EP Act	126/09	Acquitted
96	R.O.G. Versus Raman S Sindhu (D-69, Golden Height)	EP Act	127/09	Acquitted
97	R.O.G. Versus Rama Sircor (D-36, Golden Height)	EP Act	128/09	Acquitted
98	M/s Sarla Holdings Pvt. Ltd (Pathways World School) Farm House No. E-29 Raisina Aravali Retreat Gurgaon	EP Act	130/09	Acquitted
99	Deepak Wadhaya (CR-4-A, Raisina)	EP Act	132/09	Acquitted
100	Ranjana Malhotra (C-34, Raisina)	EP Act	138/09	Acquitted
101	R.O.G. Versus Tarsem Chand Gupta (D-5, Golden Height)	EP Act	165/09	Acquitted
102	R.O.G. Versus Rahul Jain (D-21, Golden Height)	EP Act	167/09	Acquitted
103	Kamal Jeet Singh (E-16, Raisina)	EP Act	179/09	Acquitted
104	Kamal Jeet Singh (E-55, Raisina)	EP Act	180/09	Acquitted
105	R.P. Suhag (G-5-B, Raisina)	EP Act	182/09	Acquitted
106	Ram Krishna Gupta F-33,Raisina	EP Act	183/09	Acquitted
107	H.S.P.C.B Versus M/s Ansals Housing and Construction Ltd etc	EP Act	19/07	Acquitted
108	Kamal Jeet Singh (E-49, Raisina)	EP Act	192/09	Acquitted
109	R.O.G. Versus Charandeep S. Saluja (A-18, Raisina)	EP Act	196/09	Acquitted
110	R.O.G. Versus Ritesh Kamboj (B-31, Raisina)	EP Act	200/09	Acquitted
111	R.O.G. Versus Raman Chhabra (A-31-D, Raisina)	EP Act	205/09	Acquitted
112	R.O.G. Versus Vijay Sushma K.S. Chauhan (A-26, Raisina)	EP Act	206/09	Acquitted
113	G-5-A Farm House	EP Act	232/09	Acquitted
114	Exim Investment & Acquisition (G-3, Raisina)	EP Act	233/09	Acquitted
115	R.O.G. Versus Ajay Grover Site: Farm House No. D 120 Golden Height Gurgaon	EP Act	240/09	Acquitted
116	Releant Financial (E-12, Golden Height)	EP Act	242/09	Acquitted
117	Ash & Co etc. (E-19, Golden Height)	EP Act	245/09	Acquitted
118	Sunil Kumar ,Golden Hieght ,Sohna.	EP Act	378/09	Acquitted
119	P.K. Dutta (D-35, Raisina)	EP Act	77/09	Acquitted
120	Sanjeev Narula (F-41, Raisina)	EP Act	81/09	Acquitted
121	R.O.G. Versus A.R Salins (E-17, Golden Height)	EP Act	83/09	Acquitted
122	Rohit Aggarwal (D-33, Raisina)	EP Act	90/09	Acquitted
123	Sunil Rakheja (D-34-A, Raisina)	EP Act	91/09	Acquitted
124	Nand Kumar Chawala (F-18 -A, Raisina)	EP Act	94/09	Acquitted
125	R.O.G. Versus Ajay Grover (D-120, Golden Height)	EP Act	96/09	Acquitted
126	R.O.G. Versus Ashok Vohra (D-49, Golden Height)	EP Act	97/09	Acquitted
127	P.S. Atri, E-8, Golden Height Sohna, Gurgaon	EP Act	168/09	Acquitted
128	R.O.G. Versus Vashi Thakurdas Shewar Mani (A-13, Raisina)	EP Act	174/09	Acquitted
129	R.O.G. Versus Azim Zafar (D-50, Golden Height)	EP Act	98/09	Acquitted
130	Sanjeev Garg s/o Late sh. Yatish chandra , (Farm House No.A-33 B Aravali Retreat Raisina.)	EP Act	24/14	Acquitted
131	Sanjeev Koul s/o A.K Koul 25/26 ,( Farm House No.F-2 & CR-13, Aravali Retreat Raisina.)	EP Act	18/14	Acquitted
132	Director (Parshant Jain s/o Parmod jain) (Farm House No.E-39 A,Aravali Retreat Raisina)	EP Act	17/14	Acquitted
133	Ashok Kumar Umat s/o Vidhya parkash Umat (Farm House No. 24,Aravali Retreat Raisina.)	EP Act	21/14	Acquitted

134	Sarla Holding P.V.T L.T.D ,2,Sainik Farms,(Farm House No.E-23,Aravali Retreat Raisina)	EP Act	9/14	Acquitted
135	Ashok Kumar Jain ,P.O Box 22401,13085,(Farm House No.B-64,Aravali Retreat Raisina)	EP Act	21/14	Acquitted
136	Amar nath Gupta s/o Kailash Gupta ,(Farm House No.CR-10-A,Aravali Retreat Raisina)	EP Act	28/14	Acquitted
137	Aotar Singh Kapoor s/o Sant Kapoor,(Farm House No.CR-1 A,Aravali Retreat Raisina)	EP Act	26/14	Acquitted
138	Puspa Jain w/o Parmod Jain ,(Farm House No.E-27,Aravali Retreat Raisina)	EP Act	30/14	Acquitted
139	Satish Sahni s/o Sh.Roshan lal ,(FarmHouse No.R-3,Aravali Retreat Raisina)	EP Act	29/14	Acquitted
140	Vipin Kapoor s/o G.C Kapoor,(Farm House No.D-51,Aravali Retreat Raisina)	EP Act	48/14	Acquitted
141	Gajender Singh s/o Ved Ram (Farm House No.A-1 to A-4, Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	23/13	Acquitted
142	Narender Singh Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	27/13	Acquitted
143	Satish Kumar s/o Mngat Ram (Farm House No.A-80 to A-81,Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	30/13	Acquitted
144	V.N Dalmia (Farm House No.A-38,Aravali Retreat Raisina.)	EP Act	107/14	Acquitted
145	Ajay Kumar Garg (Farm House No.A-34, Aravali Retreat Raisina.)	EP Act	105/14	Acquitted
146	Sural Pal (Farm House No.A-1, Aravali Retreat Raisina.)	EP Act	113/14	Acquitted
147	Ramesh Kumar (Farm House No.F-42,Aravali Retreat Raisina)	EP Act	95/14	Acquitted
148	Raj Ravel & Associates, (Farm House No.D-11,Golden Height, Sohna)	EP Act	133/14	Acquitted
149	Abhay Kishan Mehta ,(Farm House No.D-14, ,Golden Height, Sohna)	EP Act	135/14	Acquitted
150	Lakhani Shoe Co.(Farm House No.D-71,Golden Height, Sohna)	EP Act	143/14	Acquitted
151	Lakhani Shoe Co.(Farm House No.D-73,Golden Height, Sohna)	EP Act	146/14	Acquitted
152	A.K. Kapoor (Farm House No.CR-28,Aravali Retreat Raisina)	EP Act	142/14	Acquitted
153	P.P.N Properties(Farm House No.CR-11,Aravali Retreat Raisina)	EP Act	141/14	Acquitted
154	Jitendra,29,mavjinav,(Farm House No.C-60,Aravali Retreat Raisina)	EP Act	68/14	Acquitted
155	Shakuntla S Jaiman(Farm House No.E-15,Aravali Retreat Raisina)	EP Act	65/14	Acquitted
156	Shekhar Kapoor,(Farm House No.B-7,Aravali Retreat Raisina)	EP Act	81/14	Acquitted
157	Rajan Kochkar(Farm House No.D-44 A,Aravali Retreat Raisina)	EP Act	73/14	Acquitted
158	Barkha Bahl(Farm House No.D-42, Aravali Retreat Raisina)	EP Act	67/14	Acquitted
159	Rachna Jain (Farm House No.E-38,Aravali Retreat Raisina)	EP Act	77/14	Acquitted
160	Vinod Aggarwal(Farm House No.A-31-E,Aravali Retreat Raisina)	EP Act	69/14	Acquitted
161	Shashi Malik (Farm House No.A-1-4,Aravali Retreat Raisina)	EP Act	78/14	Acquitted
162	Jagat Pal Gupta,(Farm House No.CR-5,Aravali Retreat Raisina)	EP Act	61/14	Acquitted
163	Rekha Pillay Yadav (Farm House No.G-4-C,Aravali Retreat Raisina)	EP Act	63/14	Acquitted
164	D.S MorquLite ,(Farm House No.C-91,Aravali Retreat Raisina)	EP Act	58/14	Acquitted
165	L.T Nanwani ,(Farm House No.A-15,Aravali Retreat Raisina)	EP Act	57/14	Acquitted
166	Satya Narain Mittal,(Farm House No.A-60,Aravali Retreat Raisina)	EP Act	152/14	Acquitted
167	A.K.Verma (Farm House No. ,Aravali Retreat Raisina.)	EP Act	155/14	Acquitted
168	Anita Koul(Farm House No.CR-20,Aravali Retreat Raisina.)	EP Act	156/14	Acquitted
169	Mamraj etc. (Farm House No. E-14 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	13/10	Acquitted
170	Bhaskar Tomar (Farm House No. E-45, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	330/09	Acquitted
171	Bhajan Kaur (Farm House No. C-55, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	336/09	Acquitted
172	Suresh Bala Juneja etc. (Farm House No. F-17 A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	358/09	Acquitted
173	Priti Behal etc. (Farm House No. F-29, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	360/09	Acquitted
174	Mrs. Anjali Duggal etc. (Farm House No. D-55, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	361/09	Acquitted
175	Priti Behal etc. (Farm House No. F-29 A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	362/09	Acquitted
176	Suresh Bala Juneja etc. (Farm House No. F-17, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	366/09	Acquitted
177	Mrs. Neeta Singh etc. (Farm House No. C-133, Aravali Retreat, Raisina, Gurgaon)	EP Act	388/09	Acquitted
178	Pawan Kumar Katia etc. (Farm House No. F-43, Aravali Retreat, Raisina, Gurgaon)	EP Act	397/09	Acquitted
179	Harvinder Singh Duggal etc. (Farm House No. A-24, Aravali Retreat, Raisina, Gurgaon)	EP Act	401/09	Acquitted
180	Naina Nagpal etc. (Farm House No. B-5, Aravali Retreat, Raisina, Gurgaon)	EP Act	408/09	Acquitted
181	Mrs. Harvinder Kaur etc. (Farm House No. A-42, Aravali Retreat, Raisina, Gurgaon)	EP Act	412/09	Acquitted
182	A.K. Kaul (CR -31, Raisina)	EP Act	135/09	Acquitted

183	Praveen Juneja (F-40, Raisina)	EP Act	181/09	Acquitted
184	Tarun Textile (D-39, Raisina)	EP Act	234/09	Acquitted
185	Balwinder Joshi (F-39, Raisina)	EP Act	76/09	Acquitted
186	Happy Apparels (Farm House No.B-8.Aravali Retreat Raisina)	EP Act	89/14	Acquitted
187	Smt. Saru Bhartia etc. (Farm House No. C-18, Aravali Retreat, Raisina, Gurgaon)	EP Act	426/09	Acquitted
188	Smt. Saru Bhartia etc. (Farm House No. C-18 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	427/09	Acquitted
189	R.O.G. Versus Puneet Singla Farm House No. D-13 Raisina Aravali Retreat Gurgaon	EP Act	172/09	Acquitted
190	Kapil Singla (D-15-A, Raisina)	EP Act	187/09	Acquitted
191	Ranjana Manglagiri (Farm House No. F-64, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	310/09	Acquitted
192	Puran Singh Dabas (Farm House No. E-8 A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	311/09	Acquitted
193	Ravinder Bir Singh etc. (Farm House No. D-27 A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	359/09	Acquitted
194	Maninder Kaur etc. (Farm House No. B-56, Aravali Retreat, Raisina, Gurgaon)	EP Act	413/09	Acquitted
195	Jai Shankar etc. (Farm House No. G-15, Aravali Retreat, Raisina, Gurgaon)	EP Act	406/09	Acquitted
196	Indu Marwaha (F-20, Raisina)	EP Act	108/09	Acquitted
197	Jai Shankar (G-16, Raisina)	EP Act	73/09	Acquitted
198	Roshan Lal (G-21-A, Raisina)	EP Act	70/09	Acquitted
199	Nand Kumar Chawala (F-18 -B, Raisina)	EP Act	156/09	Acquitted
200	Rattan D. Arjun etc. (Farm House No. CR-14 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	422/09	Acquitted
201	Rattan D. Arjun etc. (Farm House No. CR-14 B, Aravali Retreat, Raisina, Gurgaon)	EP Act	423/09	Acquitted
202	Raj Bail Singh (CR-22, Raisina)	EP Act	152/09	Acquitted
203	Pankaj Sahni (C-23, Raisina)	EP Act	154/09	Acquitted
204	Paramvir Puri, Farm house no. (B-86, Raisina), Aravali Retreat, Dist-Gurugram	EP Act	202/09	Acquitted
205	Rajinder Kumar Joshi (F-39-A, Raisina)	EP Act	140/09	Acquitted
206	Naresh Verma (D-39-A, Raisina)	EP Act	162/09	Acquitted
207	Brotherhood Consultants (D-18, Raisina) (Manjeet Singh & Others)(Manjeet Singh)	EP Act	120/09	Acquitted
208	V.P. Singh Rathore (D-16, Raisina)	EP Act	139/09	Acquitted
209	Naresh Kumar (C-76, Raisina)	EP Act	146/09	Acquitted
210	R.O.G. Versus Ms. Madhu Chawala Farm H. No. C-II-8 Raisina Aravali Retreat Gurgaon	EP Act	208/09	Acquitted
211	Mrs. Surinder Pradhan etc. (Farm House No. D45 A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	364/09	Acquitted
212	Mrs. Anita Shourie etc. (Farm House No. F-35, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	363/09	Acquitted
213	Sharda Agarwal etc. (Farm House No. R-4, Aravali Retreat, Raisina, Gurgaon)	EP Act	18/10	Acquitted
214	Shonu Chandra etc. (Farm House No. C-3, Aravali Retreat, Raisina, Gurgaon)	EP Act	15/10	Acquitted
215	Vinod Sehgal (Farm House No. G-1, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	309/09	Acquitted
216	Pushpa Pangtey (Farm House No. G-19, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	326/09	Acquitted
217	Mukul Chand Aggarwal (Farm House No. F-46, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	329/09	Acquitted
218	Munish Kumar (Farm House No. F-24, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	331/09	Acquitted
219	Ranjana Gupta (Farm House No. A-39, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	337/09	Acquitted
220	Kuldip Sahadev etc. (Farm House No. D-27, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	357/09	Acquitted
221	Mrs. Shakuntala Saharan etc. (Farm House No. A-36, Aravali Retreat, Raisina, Gurgaon)	EP Act	389/09	Acquitted
222	Guneet Dhillon etc. (Farm House No. G-4 B, Aravali Retreat, Raisina, Gurgaon)	EP Act	416/09	Acquitted
223	Shivanand Sharan etc. (Farm House No. C-12, Aravali Retreat, Raisina, Gurgaon)	EP Act	420/09	Acquitted
224	Pushpa Pangtey etc. (Farm House No. G-18, Aravali Retreat, Raisina, Gurgaon)	EP Act	424/09	Acquitted
225	Padam Parkash Kumra etc. (Farm House No. D-46 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	9/10	Acquitted
226	Anita Suhag etc. (Farm House No. D-46, Aravali Retreat, Raisina, Gurgaon)	EP Act	11/10	Acquitted
227	Anita Suhag etc. (Farm House No. D-48, Aravali Retreat, Raisina, Gurgaon)	EP Act	12/10	Acquitted

228	Anita Badhwar (Farm House No. D-45, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	325/09	Acquitted
229	Inder Bahl etc. (Farm House No. F-27, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	354/09	Acquitted
230	Mohinder Singh Grover etc. (Farm House No. A-47 C, Aravali Retreat, Raisina, Gurgaon)	EP Act	391/09	Acquitted
231	Arun Sharma etc. (Farm House No. C-19, Aravali Retreat, Raisina, Gurgaon)	EP Act	393/09	Acquitted
232	J.L. Khanna etc. (Farm House No. D-31, Aravali Retreat, Raisina, Gurgaon)	EP Act	415/09	Acquitted
233	Lt. Col. Krishan Kumar Chhabra (Farm House No. C-14, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	341/09	Acquitted
234	Namita Mehta (C-II-22, Raisina)	EP Act	144/09	Acquitted
235	Sunil Kalra (CR-23, Raisina)	EP Act	151/09	Acquitted
236	Sanjay Mittal (D-14, Raisina)	EP Act	153/09	Acquitted
237	Prateek Srivastva (F-14, Raisina)	EP Act	158/09	Acquitted
238	Gulshan Rai Jain(D-5, Raisina)	EP Act	159/09	Acquitted
239	Gulshan Rai Jain (D-5-A, Raisina)	EP Act	160/09	Acquitted
240	Jyothmoy Daw, D-11, Aravali Retreat, Raisina	EP Act	188/09	Acquitted
241	R.O.G. Versus Jamuna Krishnan (A-19, Raisina)	EP Act	195/09	Acquitted
242	R.O.G. Versus Anthony Jesudesen (D-17, Golden Height)	EP Act	239/09	Acquitted
243	H.S.P.C.B Versus M/s Ansals Properties and Infrastructure Ltd.,etc	EP Act	12/07	Acquitted
244	Rajeev Singh (C-141, Raisina)	EP Act	186/09	Acquitted
245	Capt. Vijay Malik (C-30, Raisina)	EP Act	133/09	Acquitted
246	Shobha Tuli (CR-14, Raisina)	EP Act	190/09	Acquitted
247	R.O.G. Versus A.K. Luthra Farm House No. CR-17 Raisina Aravali Retreat Gurgaon	EP Act	169/09	Acquitted
248	R.O.G. Versus Shiv Mohan Mehra (B-4, Raisina)	EP Act	175/09	Acquitted
249	Narainan Nair, B-6, Aravali Retreat, Raisina	EP Act	184/09	Acquitted
250	H.S.P.C.B Versus M/s Avion Remedies (P) Ltd. Etc	EP Act	20/07	Acquitted
251	Prasenjiti Ganguly (E-36, Raisina)	EP Act	72/09	Acquitted
252	Sunil Luthra (D-35-A, Raisina)	EP Act	85/09	Acquitted
253	Jeewan Mohan (E-21, Raisina)	EP Act	89/09	Acquitted
254	Anita Mittal (G-20, Raisina)	EP Act	93/09	Acquitted
255	Nirmal Kumar Jain (F-25, Raisina)	EP Act	136/09	Acquitted
256	C.P Kukreja Associates (F-9 & F-11, Raisina)	EP Act	185/09	Acquitted
257	Ashok Tuli (C-80-A, Raisina)	EP Act	191/09	Acquitted
258	J.S. Mundry (E-19, Raisina)	EP Act	82/09	Acquitted
259	Sharad Mohan (C-29 & C-31, Raisina)	EP Act	131/09	Acquitted
260	R.O.G. Versus Ms. Ritu Lekhi etc. (B-57, Raisina)	EP Act	201/09	Acquitted
261	R.O.G. Versus Sh. Sushil Gupta Farm House No. CR-15 Raisina Aravali Retreat Gurgaon	EP Act	170/09	Acquitted
262	Rajesh Chand Vats (G-3-A, Raisina)	EP Act	71/09	Acquitted
263	P.P.N PRO	EP Act	235/09	Acquitted
264	K.K. Nanda (Farm House No. D-12, Aravali Retreat, Raisina, Gurgaon)	EP Act	241/09	Acquitted
265	Raj Kumar Gupta (E-26)	EP Act	69 of 2009	Acquitted
266	Ajay Birbal Kapoor etc (Farm House No. CR-27, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	365/09	Acquitted
267	Akaram Jamal etc. (Farm House No. A-58, Aravali Retreat, Raisina, Gurgaon)	EP Act	392/09	Acquitted
268	Arvind S. Barrar (C-L-7, Raisina)	EP Act	149/09	Acquitted
269	Arvind S. Barrar (C-L-8, Raisina)	EP Act	129/09	Acquitted
270	Bela Juneja etc. (Farm House No. F-40 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	21/10	Acquitted
271	Deepak Assudani etc. (Farm House No. D-47, Aravali Retreat, Raisina, Gurgaon)	EP Act	417/09	Acquitted
272	M/s Hi-Rise Builders Pvt. Ltd. (Farm House No. G-6, Aravali Retreat, Raisina, Gurgaon)	EP Act	396/10	Acquitted
273	M/s Hi-Rise Builders Pvt. Ltd. (Farm House No. G-7, Aravali Retreat, Raisina, Gurgaon)	EP Act	08/10	Acquitted
274	Adeshwar Lal Jain, (D-2, Farm House, Raisina)	EP Act	230/09	Acquitted
275	R.O.G. Versus Ms.Roopa Gupta Farm House No. D-10, Raisina Aravali Retreat Gurgaon	EP Act	171/09	Sine Die
276	Ashu Chopra s/o UG.CDR . Kirti chopra, (Farm house no C-117 ,Aravali Retreat Raisina.)	EP Act	16/14	Sine Die
277	Intermedical Systems (p) ltd ,Dr. G.C Narang( Farm House No. CR-19, Aravali Retreat Raisina)	EP Act	23/14	Sine Die

278	Vital Toolings (p) ltd ,3,Dr.G.C.Narang,(Farm House No.CR-18,,Aravali Retreat Raisina)	EP Act	22/14	Sine Die
279	Neelam Saxsena D/O Ram Narain,(Farm House No.B-51,,Aravali Retreat Raisina)	EP Act	14/14	Sine Die
280	Badri Krishna Murthy s/o Ram Krishan Murthy (Farm House No.C-51,,Aravali Retreat Raisina)	EP Act	12/2014	Sine Die
281	Tarun Narayana s/o Arun Narayana (Farm House No.B-27,,Aravali Retreat Raisina)	EP Act	19/14	Sine Die
282	Suresh Bala Subramanian s/o P.S Bala (Farm House No.C-119,Aravali Retreat Raisina)	EP Act	11/14	Sine Die
283	Naresh Aggarwal s/o Chanderkant Aggarwal (Farm House No.B-52,Aravali Retreat Raisina)	EP Act	6/14	Sine Die
284	Bhanu Financial Services(P)ltd/f-61(Farm House No.C-89,Aravali Retreat Raisina)	EP Act	8/14	Sine Die
285	Sacretary (Mr.mcpolos)Delhi Ortohdex,(Farm House No.R-5,Aravali Retreat Raisina)	EP Act	45/14	Sine Die
286	Usha Puri w/o Kuldeep Puri (Farm House No.E-30,Aravali Retreat Raisina)	EP Act	41/14	Sine Die
287	Bhola Investment (P)ltd.(Farm House No.G-8,,Aravali Retreat Raisina)	EP Act	31/14	Sine Die
288	Satya Narain Mittal,(Farm House No.A-60,Aravali Retreat Raisina)	EP Act	46/14	Sine Die
289	Sushil Beri s/o Ravinderdutt (Farm House No.A-56,,Aravali Retreat Raisina)	EP Act	33/14	Sine Die
290	Keshav Chanderpal s/o Shalinder (Farm House No.C-II-12,Aravali Retreat Raisina)	EP Act	32/14	Sine Die
291	Naresh Kumar P.O.Box No.81/254, (Farm House No.CR-2 ,Aravali Retreat Raisina)	EP Act	42/14	Sine Die
292	B.K Sarkar s/o N.N Sarkar ,(Farm House No.D-18-B (Join with D-18-A)Aravali Retreat Raisina)	EP Act	44/14	Sine Die
293	Smt. Manjeet Kour Grewal s/o Harmeet Singh Grewal (Farm House No.A-55,Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	25/13	Sine Die
294	Baljeet Singh s/o Daljeet Singh (Farm House No.A-78, Sohnna,Gurgaon,Aravali Retreat Raisina)	EP Act	28/13	Sine Die
295	Ashish Pal s/o Krishankant Pal (Farm House No.A-13 to A-20, Sohnna,Gurgaon,Aravali Retreat Raisina)	EP Act	29/13	Sine Die
296	Mahipal s/o Sh. Charan Singh (Farm House No.A-60 to A-77, Sohnna,Gurgaon,Aravali Retreat Raisina)	EP Act	31/13	Sine Die
297	Guru Parveen Kour Sandhu w/o Harpreet Sandhu (Farm House No.A-54, Sohnna,Gurgaon,Aravali Retreat Raisina)	EP Act	33/13	Sine Die
298	Dayanand s/o Sewa Ram (Farm House No.A-11 to A-12, Sohnna,Gurgaon,Aravali Retreat Raisina)	EP Act	34/13	Sine Die
299	Sukhvinder Singh Dhillon s/o S.S. Dhillon (Farm House No.A-57, Sohnna,Gurgaon,Aravali Retreat Raisina)	EP Act	36/13	Sine Die
300	Smt. Karamjeet Kour w/o Baljeet Singh (Farm House No.A-79, Sohnna,Gurgaon,Aravali Retreat Raisina)	EP Act	38/13	Sine Die
301	Sunil Kumar (Farm House No. CR-3, Aravali Retreat Raisina.)	EP Act	109/14	Sine Die
302	Kamlesh (Farm House No.A-55, Aravali Retreat Raisina.)	EP Act	104/14	Sine Die
303	Rajesh Inder Singh (Farm House No.F-28,Aravali Retreat Raisina.)	EP Act	99/14	Sine Die
304	Resham Singh & Sons (Farm House No.A-11, Aravali Retreat Raisina.)	EP Act	112/14	Sine Die
305	Subash "m" Kohli(Farm House No.F-22, Aravali Retreat Raisina.)	EP Act	103/14	Sine Die
306	Mr. Spicks & Span,(Farm House no.F-68,Aravali Retreat Raisina.)	EP Act	111/14	Sine Die
307	Koin Travels ,(Farm House No.C-90-A, Aravali Retreat Raisina.)	EP Act	108/14	Sine Die
308	G.P.Singh (Farm House No.E-41-A,Aravali Retreat Raisina.)	EP Act	102/14	Sine Die
309	Harish k madan (Farm House No.A-3,Aravali Retreat Raisina.)	EP Act	100/14	Sine Die
310	CASA, RACHNA BUILDING (Farm House No.E-34,Aravali Retreat Raisina)	EP Act	94/14	Sine Die
311	Shri Ram Trust (Farm House No.F-5,Aravali Retreat Raisina)	EP Act	98/14	Sine Die
312	J.S. Bains (Farm House No.E-17-B,Aravali Retreat Raisina)	EP Act	96/14	Sine Die
313	Nazama Sidiq (Farm House No.F-10,Aravali Retreat Raisina)	EP Act	87/14	Sine Die
314	Brijesh Mehta (Farm House No.F-1,Aravali Retreat Raisina)	EP Act	91/14	Sine Die
315	Kalpana S waratay (Farm House No.C-II-6,Aravali Retreat Raisina)	EP Act	86/14	Sine Die
316	Vanita Singh (Farm House No.C-95,Aravali Retreat Raisina)	EP Act	92/14	Sine Die
317	Radhika Diwan (Farm House No.C-II-4,Aravali Retreat Raisina)	EP Act	97/14	Sine Die
318	Deepak Wadwa (Farm House No.CR-4A, Aravali Retreat Raisina)	EP Act	131/14	Sine Die
319	Simran Maan Singh ,(Farm House No.D-31 ,Golden Height, Sohnna)	EP Act	136/14	Sine Die
320	Exim Investment & Acquistion,(Farm House No.G-4,Aravali Retreat Raisina)	EP Act	139/14	Sine Die
321	Sulochna Aggarwal (Farm House No.D-43,Golden Height, Sohnna)	EP Act	145/14	Sine Die
322	M.K Anand ,(Farm House No.A-46,Aravali Retreat Raisina)	EP Act	80/14	Sine Die
323	H.S Ahluwaliya ,Farm House No.C-47,Aravali Retreat Raisina)	EP Act	82/14	Sine Die
324	Dhurv Bahl ,(Farm House No.D-42 A,Aravali Retreat Raisina)	EP Act	66A/14	Sine Die
325	Naida Packaging,(Farm House No.C-33,Aravali Retreat Raisina)	EP Act	75/14	Sine Die

326	Exim Investment & Acquisition,(Farm House No.G-2,Aravali Retreat Raisina)	EP Act	84/14	Sine Die
327	S.S Chauhan(Farm House No.CR-21,Aravali Retreat Raisina)	EP Act	74/14	Sine Die
328	Brij Lal Gupta (Farm House No.A-5,Aravali Retreat Raisina)	EP Act	62/14	Sine Die
329	Rashpal Singh (Farm House No.A-45,Aravali Retreat Raisina)	EP Act	59/14	Sine Die
330	Kulwant Kour ,(Farm House No.D-49,Aravali Retreat Raisina)	EP Act	60/14	Sine Die
331	D.S Atwal,(Farm House No.D-38,Aravali Retreat Raisina)	EP Act	56/14	Sine Die
332	Varinder Kumar Mahani ,(Farm House No.A-31-1 ,Aravali Retreat Raisina)	EP Act	54/14	Sine Die
333	J.S Bhatia ,(Farm House No.A-41,Aravali Retreat Raisina)	EP Act	52/14	Sine Die
334	Laxman singh (Farm House No.D-8,Aravali Retreat Raisina.)	EP Act	154/14	Sine Die
335	Vijay Trades(Farm House No.D-12,Golden Height, Sohna)	EP Act	147/14	Sine Die
336	R.O.G. Versus Kuldeep Singh Sindhu (D-22, Golden Height)	EP Act	125/09	Sine Die
337	Madhu Kall (C-44, Raisina)	EP Act	134/09	Sine Die
338	R.O.G. Versus Surinder Bindra (D-66, Golden Height)	EP Act	164/09	Sine Die
339	R.O.G. Versus Arvindam Ghosh (B-22, Raisina)	EP Act	176/09	Sine Die
340	R.O.G. Versus Kirti Kukreja (B-24, Raisina)	EP Act	177/09	Sine Die
341	R.O.G. Versus L.M Singhvi (A-21, Raisina)	EP Act	194/09	Sine Die
342	High Point Expect Tours etc. (D-70, Golden Height)	EP Act	243/09	Sine Die
343	Bangal Ceremics (D-29, Golden Height)	EP Act	244/09	Sine Die
344	R. Radha Krishan (D-34, Raisina)	EP Act	87/09	Sine Die
345	Mulak Raj Juneja (E-8, Raisina)	EP Act	92/09	Sine Die
346	Mrs. Vibha Uppal etc. (Farm House No. D-94, Golden Height, Sohna, Gurgaon)	EP Act	382/09	Sine Die
347	Mahender Singh Nanda (F-50, Raisina)	EP Act	84/09	Sine Die
348	Sunil Kumar Gupta, F-8, Aravali Retreat Raisina,	EP Act	75/09	Sine Die
349	Radha Mohan (D-41, Raisina)	EP Act	157/09	Sine Die
350	R.O.G. Versus J. S. Dhariwal (E-5, Golden Height)	EP Act	115/09	Sine Die
351	R.O.G. Versus Parminder Singh Pal (D-41, Golden Height)	EP Act	121/09	Sine Die
352	R.O.G. Versus Nalin Kumar (D-33, Golden Height)	EP Act	123/09	Sine Die
353	R.O.G. Versus Ms. Nisha Sahai (D-61, Golden Height)	EP Act	124/09	Sine Die
354	B.K. Sarkar (D-18-A, Raisina)	EP Act	143/09	Sine Die
355	V.R. Kapoor (CR-25, Raisina)	EP Act	145/09	Sine Die
356	H.S. Ahaluvalia (C-45, Raisina)	EP Act	147/09	Sine Die
357	Subratan (C-16, Raisina)	EP Act	148/09	Sine Die
358	R. Agarwal (R-I-4, Raisina)	EP Act	161/09	Sine Die
359	R.O.G. Versus Smt Tabbayash (D-48, Golden Height)	EP Act	163/09	Sine Die
360	R.O.G. Versus Subhash Chander Rishi (D-35, Golden Height)	EP Act	166/09	Sine Die
361	R.O.G. Versus R. Venkataraman Farm House No. C-49, Raisina Aravali Retreat Gurgaon	EP Act	173/09	Sine Die
362	R.O.G. Versus A.P Ahluwalia (B-66, Raisina)	EP Act	178/09	Sine Die
363	Madhu Arora (CR-12, Raisina)	EP Act	189/09	Sine Die
364	R.O.G. Versus G.K Makan (A-22, Raisina)	EP Act	193/09	Sine Die
365	R.O.G. Versus Manoj Luthra (A-9, Raisina)	EP Act	198/09	Sine Die
366	R.O.G. Versus Nirmal Singh (A-6, Raisina)	EP Act	199/09	Sine Die
367	R.O.G. Versus A.K.Singh (B-3, Raisina)	EP Act	203/09	Sine Die
368	R.O.G. Versus Ms. Kamalesh Sharma etc. (A-55, Raisina)	EP Act	204/09	Sine Die
369	R.O.G. Versus Vivek Nagpal etc.Farm House No. C-129 Raisina Aravali Retreat Gurgaon	EP Act	209/09	Sine Die
370	R.O.G. Versus Deepak Kumar Gupta Farm H.No. C-28 Raisina Aravali Retreat Gurgaon	EP Act	210/09	Sine Die
371	Mrs. Gunjan Singh (D-23, Raisina)	EP Act	86/09	Sine Die
372	S.K. Gupta (D-21, Raisina)	EP Act	88/09	Sine Die
373	R.O.G. Versus Geeta Monga (A-17, Raisina)	EP Act	197/09	Sine Die
374	R.O.G. Versus Rajan Sharma Farm House No. C-13 Raisina Aravali Retreat Gurgaon	EP Act	207/09	Sine Die
375	Virender Bansal (CR-30, Raisina)	EP Act	150/09	Sine Die
376	Urmilla Kapoor (R-I-5, Raisina)	EP Act	111/09	Sine Die
377	Jayant Shah (E-42, Raisina)	EP Act	141/09	Sine Die
378	Deepak Gupta (G-4-A, Raisina)	EP Act	142/09	Sine Die
379	Bal Kishan D Gupta (CR-6, Raisina)	EP Act	155/09	Sine Die
380	Leela Nair (E-4, Raisina)	EP Act	74/09	Sine Die

381	N.N. Taneja (Farm House No.B-72,Aravali Retreat Raisina)	EP Act	93/14	Sine Die
382	N.N. Taneja (Farm House No.B-72 A,Aravali Retreat Raisina)	EP Act	153/14	Sine Die
383	H.C Takyar ,(Farm House No.A-1-5,Aravali Retreat Raisina)	EP Act	76/14	Sine Die
384	Shiv Raj Kumar (Farm House No.D-37,Aravali Retreat Raisina)	EP Act	70/14	Sine Die
385	Mrs. Ritu Mehta (Farm House No. D-30, Golden Height, Sohna, Gurgaon)	EP Act	298/09	Sine Die
386	Prem Chand Gupta s/o Rajeshwar Parshad (Farm House No.E-40,Aravali Retreat Raisina)	EP Act	.10/14	Pending
387	Rekha Aggarwal w/o Arvind Aggarwal(Farm House No.C-85,,Aravali Retreat Raisina)	EP Act	20/14	Pending
388	Moninder Kour w/o R.B Singh ,(Farm House No.C-4,Aravali Retreat Raisina)	EP Act	13/14	Pending
389	Niti Pawar ,N-3,Panchsheel park,New Delhi,(Farm House No.A-II-11	EP Act	.07/14	Pending
390	Satyen Exports ,8,Dhankur Building (FarmHouse No.C-1-5 (Join with C-1-7)Aravali Retreat Raisina)	EP Act	25/14	Pending
391	Leena Poul w/o Kamal Poul (Farm House No.D-19,Aravali Retreat Raisina)	EP Act	27/14	Pending
392	Leena Poul w/o Kamal Poul (Farm House No.D-19 A,Aravali Retreat Raisina)	EP Act	40/14	Pending
393	Preeti Vaswani w/o Dinesh Vaswani (Farm House No.A-23,Aravali Retreat Raisina)	EP Act	43/14	Pending
394	Suresh Gupta s/o R.B Shiv Parsad (Farm House No.D-21A,Aravali Retreat Raisina)	EP Act	47/14	Pending
395	Vishwanath Somani s/o Madhav Somani ,(Farm House No.A-10,Aravali Retreat Raisina)	EP Act	34/14	Pending
396	Usha Chawla w/o K.K Chawla ,(Fram House No.A-52, Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	21/13	Pending
397	Usha Chawla w/o K.K Chawla ,(Fram House No.A-51, Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	22/13	Pending
398	Kiran Bindhya d/o Dinanath (Farm House No.A-6 to A-10, Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	24/13	Pending
399	Deepak Singh Khullar s/o Niranjn Singh Khullar (Farm House No.A-53, Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	26/13	Pending
400	Vinod Kumar s/o Singhram (Farm House No.A-21 to A-50, Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	32/13	Pending
401	Smt.Kausila Devi w/o Raja Ram (Farm House No.A-82-83, Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	35/13	Pending
402	Deepak Singh Khullar s/o Niranjn Singh Khullar (Farm House No.A-56, Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	37/13	Pending
403	Uniparn Sales (Farm House No.A-II-6 (join with A-II-6-A)Aravali Retreat Raisina.)	EP Act	106/14	Pending
404	Avanti Overseas(Farm House No.A-1-7,Aravali Retreat Raisina.)	EP Act	110/14	Pending
405	Mohinder Singh Grover (Farm House No.A-47-C, Aravali Retreat Raisina.)	EP Act	101/14	Pending
406	Satyen Exports ,8,Dhankur Building (FarmHouse No.C-1-7 (Join with C-1-5)Aravali Retreat Raisina)	EP Act	90/14	Pending
407	Anil Kumar (Farm House No.E-47,Aravali Retreat Raisina)	EP Act	88/14	Pending
408	C-II-8	EP Act	134/14	Pending
409	Eastern Base (Farm House No.A-54,Aravali Retreat Raisina)	EP Act	138/14	Pending
410	Naresh P Sarian ,(Farm House No.D-47,Golden Height, Sohna	EP Act	132/14	Pending
411	Anju Malik (Farm House No.A-27, Aravali Retreat Raisina)	EP Act	137/14	Pending
412	Sanjeev Narula (Farm House No.F-41, Aravali Retreat Raisina)	EP Act	129/14	Pending
413	Vijay Rustam Ramchandani (Farm House No.A-53,Aravali Retreat Raisina)	EP Act	144/14	Pending
414	Seema Maini (Fram House No.B-80,Aravali Retreat Raisina)	EP Act	140/14	Pending
415	Supreme Exports,Farm House No.A-33,Aravali Retreat Raisina)	EP Act	72/14	Pending
416	Gopal Patil ,(Farm House No.G-8 A,Aravali Retreat Raisina)	EP Act	86/14	Pending
417	Supreme Exports,Farm House No.A-33 A,Aravali Retreat Raisina)	EP Act	83/14	Pending
418	Rohit Chawla,(Farm House No.F-42 A,Aravali Retreat Raisina)	EP Act	71/14	Pending
419	Samir Jasiya ,(Farm House No.C-64,Aravali Retreat Raisina)	EP Act	79/14	Pending
420	Anju Malik (Farm House No.A-25, Aravali Retreat Raisina)	EP Act	64/14	Pending
421	Udita Seth ,(Farm House No.D-53 A,Aravali Retreat Raisina)	EP Act	55/14	Pending
422	H.L Kapoor (Farm House No.A-49,Aravali Retreat Raisina)	EP Act	53/14	Pending
423	S.D Sharma ,(Farm House No.A-7,Aravali Retreat Raisina)	EP Act	51/14	Pending
424	Uniparn Sales (Farm House No.A-II-6 (join with A-II-6-A)Aravali Retreat Raisina.)	EP Act	151/14	Pending
425	Ansal Resident Club , Aravali Retreat Raisina	EP Act	.04/20	Pending

**Regional Office, Gurugram (N)**  
**Haryana State Pollution Control Board**

Vikas Sadan, Opposite- New Court, Gurugram

Website: - [www.hspcb.gov.in](http://www.hspcb.gov.in) Tel: 0124-2332775, 2972341

Email ID: - [hspcbrogrn@gmail.com](mailto:hspcbrogrn@gmail.com)

Dated: 24.11.2022

To, ,

The Divisional Forest Officer,  
Member Secretary of the Committee,  
Gurugram.

**Subject:** OA No. 4/2013 titled as "Sonya Ghosh Vs. State of Haryana & Ors. and OA No. 28 of 2015 (Haryali Welfare Society Vs. UoI & Ors. (Suo Moto) pending before Hon'ble National Green Tribunal, New Delhi).

**Ref:** Your Office letter No. 4831-36-G dated 23.11.2022.

Kindly refer to the subject noted above; please find enclosed herewith the action taken report /compliance report in the above said matter pertaining to Gurugram Region (N) for your kind information and further necessary action.

**DA/As above**

**KULDEEP SINGH**

Digitally signed by KULDEEP  
SINGH  
Date: 2022.11.24 14:48:20 +05'30'

**Regional Officer,  
Gurugram Region (N)**

**CC:-** A copy of above is forwarded to the following for information and necessary action, please.:-

1. The Deputy Commissioner, Gurugram
2. The Regional Officer, Haryana State Pollution Control Board, Gurugram Region (S) at Manesar.

**DA/As above**

Sr. no.	Name of the Case	Zone	Section & Act under which case is filed	Date of filing of case	Case No.	Status	Date of Disposed off
1	Varun Marble , Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	39\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 13.12.2021
2	G.E.M.Marble, Opp. Pillar No. 04, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	40\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 29.11.2021
3	Shubh ENT, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	41\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 11.01.2022
4	Varun Marble , Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	42\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 28.01.2022
5	Delhi Italian, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	43\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 10.08.2022
6	Vimal Naith, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	44\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 29.11.2021
7	S.K. Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	45\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 14.12.2021
8	Swastic Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	46\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 15.12.2021
9	Anil Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	47\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on dated 28.03.2022
10	Manjeet Gas agency, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	48\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 09.09.2022
11	Shiv Shakti, shop No. 40, sector 34, Opp. Metro Pillar No. 05, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	49\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 15.12.2021
12	Lakhotiya Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	50\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 12.01.2022
13	Shri Sai Grantes, , Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	51\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on dated 11.04.2022
14	Shri Saiji , Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	52\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on dated 28.03.2022
15	Tripati Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	53\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on dated 06.05.2022
16	Aman Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	54\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 04.01.2022
17	Shree Suman, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	55\13	Proclaimed Person (Sinedie)	Proclaimed Person (Sinedie on 10.09.2021 )
18	City Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	56\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 09.08.2022
19	Vinayak Marble , Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	57\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 16.06.2022
20	Vikas Marble,Opp- Pillar No. 09-10, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	58\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 13.12.2021
21	Shri Bahu Bali, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	59\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 29.11.2021
22	Jai Baba Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	60\13	Awaiting report from the probation officer gurugram	13.12.2022
23	Durgal, Vikas Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	61/13	Proclaimed Person (Sinedie)	Proclaimed Person (Sinedie on 29.10.2021 )

24	Triveni Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	61A\13	Awaiting report from the probation officer gurugram	09.12.2022
25	Omparkash Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	62\13	Disposed off due to Accuse has been expired	Disposed off on dated 29.10.2021
26	Adhunik Marble, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	62A\13	Disposed off due to Accuse has been expired	Disposed off on dated 23.02.2022
27	M/s Jain Granite, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	70\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on dated 11.11.2022
28	Marble Touch, Marble Market, Sikandarpur Ghosi, Village- Sikandarpur Ghosi, Gurgaon-Mehrauli Road, Tehsil & District-Gurgaon	3	Aravli Notification	04.12.2013	80\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 08.12.2021
29	Ashwarya Marble & Granite, Marble Market, Gurgaon	3	Aravli Notification	04.12.2013	76\13	Awaiting report from the probation officer gurugram	06.12.2022
30	Gem Stone Impex Marbles, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	74\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 20.12.2021
31	Sarveshwar Granite, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	72\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 03.01.2022
32	Goyal Marble House, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	65\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 04.01.2022
33	Marmo Tech Contractor Pvt. Ltd., Gurgaon, Haryana. Marble market	3	Aravli Notification	04.12.2013	66\13	Disposed off Accuse died due to COVID19	Disposed off on dated 09.08.2021
34	Santosh Marble, marble Market, Sikandarpur Ghosi, Gurgaon, Haryana.	3	Aravli Notification	04.12.2013	86\13	Disposed off with 20,000 fine on accuse with 1 year probation bonds	Disposed off on 26.11.2021
35	Shri Ganesh Marble, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	69\13	Argument	19.12.2022
36	Procall Pvt. Ltd., marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	85\13	Awaiting report from the probation officer gurugram	08.12.2022
37	Jai Jaidera Marble, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	87\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 14.12.2021
38	Jai Mata Marble, marble Market, Sikandarpur Ghosi- Gurgaon	3	Aravli Notification	04.12.2013	79\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 13.12.2021
39	Khandelwal Sales Corp marble, marble Market, Sikandarpur Ghosi- Gurgaon	3	Aravli Notification	04.12.2013	68\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 23.08.2022
40	Adinath Marble & Granite, Gurgaon	3	Aravli Notification	04.12.2013	84\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 10.01.2022
41	Oswal Marbles, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	75\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 03.01.2022
42	Honey Marble, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	83\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 03.11.2022
43	Jai Shree Industries, Marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	88\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 06.05.2022
44	Marble Shoppe, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	82\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 09.08.2022
45	Naveen Marble Art, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	73\13	Argument	05.12.2022
46	United Marble, marble Market, Sikandarpur Ghosi, Gurgaon,	3	Aravli Notification	04.12.2013	78\13	Argument	07.12.2022
47	Navekar Marbles, marble Market, Sikanderpur Ghosi, Gurgaon, Haryana	3	Aravli Notification	04.12.2013	89\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 15.12.2021

48	Khandelwal marble, marble Market, Sikanderpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	77\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 24.01.2022
49	Shri Yogmaya Marble, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	64\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 20.12.2021
50	Arora Marble Point, marble Market, Sikandarpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	63\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 31.10.2022
51	Jain Enterprises, marble Market, Sikanderpur Ghosi, Gurgaon	3	Aravli Notification	04.12.2013	71\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on dated 27.04.2022
52	Pooja Mining & Marble Pvt. Ltd., Metro Pillar no.19, Marble Market, Sikanderpur Ghoshi, Gurgaon.	3	Aravli Notification	11.02.2014	35\14	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 13.12.2021
53	Gem Marble, Opp.-Pillar no.18, Marble Market, Sikanderpur Ghoshi, Gurgaon.	3	Aravli Notification	11.02.2014	36\14	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 10.11.2022
54	Supreme Marble & Granite, Opp. Pillar No.-14-15, Marble Market, Sikanderpur Ghoshi, Gurgaon.	3	Aravli Notification	11.02.2014	37\14	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on 27.01.2022
55	Sanjay Bhatnagar (Gawal Pahari)	3	Aravli Notification	30.01.2009	137\09	Acquitted	Disposed off on dated 15.02.2017
56	BSF Cooperative House Building Society Ltd.	3	Aravli Notification	22.05.2007	22\07	Disposed off 5 lakh Rs fine on accused	Disposed off on dated 29.03.2016
57	Sonia Sood (Gawal Pahari)	3	Aravli Notification	29.01.2009	101\09	Acquitted	Disposed off on 07.04.2015
58	Satya Prakash (Gawal Pahari)	3	Aravli Notification	29.01.2009	118\09	Acquitted	Disposed off on dated 02.03.2017
59	Virender Kumar (Gawal Pahari)	3	Aravli Notification	29.01.2009	119\09	Acquitted	Disposed off on Dated 06.02.2019
60	Manjeet Singh (Gawal Pahari)	3	Aravli Notification	29.01.2009	231\09	Acquitted	Disposed off on 09.05.2019
61	Gurucharan Ghai (Gawal Pahari)	3	Aravli Notification	29.01.2009	80\09	Acquitted	Disposed off on 26.07.2019
62	Sita Ram (Gawal Pahari)	3	Aravli Notification	29.01.2009	79\09	Proclaimed Person	Proclaimed Person on dated 05.02.2015
63	Jawahar Kalra (Gawal Pahari)	3	Aravli Notification	29.01.2009	78\09	Acquitted	Disposed off on dated 11.01.2017
64	Sandhya Jain (Gawal Pahari)	3	Aravli Notification	29.01.2009	112\09	Acquitted	Disposed off on dated 29.09.2015
65	Devender Khanna S/o Sh. R.s. Khanna, R/O C-8, Cannaught Place, New delhi (Gawal Pahari)	3	Aravli Notification	29.01.2009	117/09	Acquitted	Disposed off on dated 28.01.2011
66	Capt. Devender Singh Gera S/o Sh. Krishan Lal Gera, R/o L-3/14, DLF PhaseII, Gurgaon (Gawal Pahari)	3	Aravli Notification	29.01.2009	113\09	Acquitted	Disposed off on dated 16.01.2018
67	Sanjay Bakshi (Gawal Pahari)	3	Aravli Notification	29.01.2009	107\09	Acquitted	Disposed off on dated 09.03.2017
68	Deepika Rawat (Gawal Pahari)	3	Aravli Notification	29.01.2009	106\09	Acquitted	Disposed off on dated 15.01.2016

69	Vijay Grover (Gawal Pahari)	3	Aravli Notification	29.01.2009	105\09	Proclaimed Person	Proclaimed person on dated 04.02.2015
70	Om Prakash (Gawal Pahari)	3	Aravli Notification	29.01.2009	104\09	Proclaimed Person	Proclaimed Person on dated 24.12.2015
71	Subh Prabhat (Gawal Pahari)	3	Aravli Notification	29.01.2009	103\09	Acquitted	Disposed off on dated 19.07.2016
72	M/s Kiryana Store/House, Back Site of Arora Marble Point, Opp. Metro Pillar No. – 13, Marble Market Sikenderpur Ghosi, Tehsil & District- Gurgaon, Haryana	3	Aravli Notification	02.01.2014	126\14	Acquitted	Disposed off on 19.09.2022
73	M/s Durga Auto Center*, Opp. Metro Pillar No. – 21, Marble Market Sikenderpur Ghosi, Tehsil & District- Gurgaon, Haryana	3	Aravli Notification	02.01.2014	125\14	Acquitted	Disposed off on Dated 18.12.2018
74	Dream Automobiles*, Opp. Metro Pillar No. – 22, Marble Market Sikenderpur Ghosi, Tehsil & District- Gurgaon, Haryana	3	Aravli Notification	02.01.2014	127\14	Dismissed	Disposed off on dated 16.02.2018
75	Arun Bikas Guha C/o Dream island, Roz Ka Gujjar village, sohna Address: H 1541, Chitaranjan Park, Near Nahru place Delhi, Khewat No. 1, Mutation No. 3606 as per revenue record	MC Sohna	Aravli Notification	02.01.2014	117\14	Evidence	04.01.2023
76	Mr Mika Singh aka Amrick Singh s/o Ajmer Singh c/o Kings jungle, Roz Ka Gujjar. Address: Chandan Nivasi, B-97, Vikaspuri, New Delhi, Khewat No. 1 Mutation No. 4770 as per revenue record	MC Sohna	Aravli Notification	02.01.2014	124\14	Acquitted	Disposed off on 12.04.2022
77	Major Swadesh yadav c/o Water Banks, Roz Ka Gujjar village Sohna, Address: G-18, Masjid Moth, G.K. II, New Delhi-110048, Khewat No. 1 Mutation No. 2683,2684,2685,2686,2687,2688 as per revenue record	MC Sohna	Aravli Notification	02.01.2014	116\14	Argument	07.12.2022
78	Mr. Sandeep Dhul c/o Camp Caravon, Roz Ka Gujjar village, Sohna, Address: #23, Corporate office Hauz Khas village New Delhi-110016, Khewat No. 1 As per revenue record	MC Sohna	Aravli Notification	02.01.2014	122\14	Notice to accuse	15.02.2023
79	Ms Sangita Singh c/o Sens Eco-adventures, Roz Gujjar village, Sohna, Address:- Sangita Singh c/o Saran Singh, C-123 (Second Floor) Defence Colony, New Delhi-110024, Khewat No. 1 Mutation No. 4803, 4804, 4805 as per	MC Sohna	Aravli Notification	02.01.2014	118\14	Acquitted	Disposed off on Dated 05.08.2019

80	Col Narender Kumar c/o Mercury Himalayan Exploration, Roz Ka Gujjar village, Address: Mercury Himalyan Explorations Ltd. Jeevan Tara Building, Parliament Street, New Delhi-110001, Khewat No. 1 Mutation No. 5033 as per revenue	MC Sohna	Aravli Notification	02.01.2014	121\14	Notice to accuse	23.11.2022
81	Mr. Mika Singh aks Amrek Singh S/o Ajmer Singh, Roz Ka Gujjar, Address:- Chandan Nivasi, B-97, Vikaspuri, New Delhi, Khewat No. 1 Mutation No. 4769 as per revenue record	MC Sohna	Aravli Notification	02.01.2014	120\14	Acquitted	Disposed off on 12.04.2022
82	M/s Sarvan Rewari hiri S/o captain S.S.S Khri (Roz Ka Gujjar), Address:- B-I, Hauz Khas New Delhi, Khewat No. 1 Mutation No. 3817 as per	MC Sohna	Aravli Notification	02.01.2014	123\14	Argument	05.12.2022
83	Mr. Bhupinder kumar Shekri S/o Madan lal (Roz Ka Gujjar), Chin Min Farm, Address:- Satwari Meharuli , New Delhi, Khewat No. 1 Mutation No. 4068, 4069, 4070, 4071, 4072 as per revenue	MC Sohna	Aravli Notification	02.01.2014	119\14	Acquitted	Disposed off on dated 03.03.2022
84	Subh Granite,Marble Market,Sikenderpur Ghoshi,Gurgaon	3	Aravli Notification	29.01.2013	67\13	Disposed off with 20,000 fine on accuse with 6 month probation bonds	Disposed off on dated 11.04.2022
85	Dutt Air Commander (Gawal Pahari)	3	Aravli Notification	29.01.2009	100/09	Dismissed	Disposed off on dated 10.07.2013
86	Harpal Singh Oori (Gawal Pahari)	3	Aravli Notification	29.01.2009	99/09	Proclaimed Person	Proclaimed Person on dated 18.12.2013
87	Ravinder Pal Gawal Pahari)	3	Aravli Notification	29.01.2009	102\09	Proclaimed Person	Proclaimed Person on dated 17.12.2014
88	Cow Dairy/Shed Opp. Metro Piller No. – 02, Marble Market Sikenderpur Ghosi, Tehsil & District- Gurgaon, Haryana	3	Aravli Notification	02.01.2014	128\14	Warrant of Accuse	02.01.2023



# कार्यालय नगर परिषद सोहना (गुरुग्राम)

Email Id:- [mcsohna@gmail.com](mailto:mcsohna@gmail.com)

Ph:- 0124-2972238

सेवा में,

Divisional forest officer  
Gurugram.

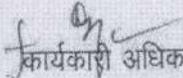
विषय:-

क्रमांक MCS/EO/2022/3275 दिनांक 5/12/2022

OA No. 4/2013 titled as "Sonya Gosh Vs State of Haryana & Ors . And OA No. 28 Of 2015 ( Haryali Welfare Society Vs Uol & Ors ) Pending Before Hon'ble National Green Tribunal, New Delhi.

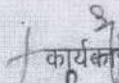
उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 4890-95 G दिनांक 29.11.2022 के संदर्भ में,

आप महोदय की सेवा में अनुरोधपूर्वक लिखा जाता है कि नगर परिषद सोहना द्वारा अरावली क्षेत्र में की हुई कार्यवाही की सूची साथ संलग्न है।

  
कार्यकारी अधिकारी  
नगर परिषद सोहना

पृष्ठ क्रमांक MCS/EO/2022/3276-77 दिनांक 5/12/2022  
उक्त की एक- एक प्रति निम्न की सेवा में सूचनार्थ हेतु प्रेषित है।

- 1 उपायुक्त महोदय गुरुग्राम।
- 2 उपमण्डल अधिकारी (ना0) सोहना।

  
कार्यकारी अधिकारी  
नगर परिषद सोहना



# कार्यालय नगर परिषद सोहना (गुरुग्राम)



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सेवा में,

Divisional Forest Officer  
Gurgram.

क्रमांक MCS/2022/3218

दिनांक 30/11/2022

विषय:-

**OA No. 04/2013 titled as "Sonya Gosh Vs. State of Haryana & Ors. And OA No. 28/2015(Haryali Welfare Soceity Vs. Uol & Ors) pending before Hon'ble National Green Tribunal New Delhi)**

उपरोक्त विषय आपके कार्यालय के पत्र क्रमांक 4890-95-G दिनांक 29.11.2022 के संदर्भ में,

आप महोदय की सेवा में लिखा जाता है कि नगर परिषद सोहना को Regional Office Gurugram (S), Haryana State Pollution Control Board दिनांक 29.01.2020 को नगर परिषद सोहना सीमा में स्थित अरावली क्षेत्र में 424 फार्म हाउसों की सूची प्राप्त हुई थी। जिनमें दिनांक 03.09.2021 तक लगभग 80 फार्मों को नगर परिषद सोहना द्वारा हटवा/गिरवा दिया गया है। जिसके उपरान्त CWP No. PIL No. 77 of 2021- titled as Court on its own motion petitioner (s) Vs. Union of India & ors. के आदेश अनुसार demolation करने पर पाबन्दी लगी हुई थी। इसके अतिरिक्त नगर परिषद सोहना में GRAP -3 लागू होने के कारण अवैध निर्माणों को demolation के लिए नोटिस जारी नहीं किया गया था। GRAP-3 के समाप्त के उपरान्त नोटिस जारी किये गये। नोटिस की समय अवधि 09.12.2022 को समाप्त हो रही है। जिसके उपरान्त नगर परिषद द्वारा निर्माणाधीन फार्म हाउसों को हटाने/गिराने के लिये दिनांक 12.12.2022 को उपायुक्त महोदय गुरुग्राम को पत्र क्रमांक 3213/एम.सी.एस दिनांक 30.11.2022 द्वारा ड्यूटी मजिस्ट्रेट एवं पुलिस सहायता उपलब्ध कराने बारे अनुरोध किया हुआ है। रिपोर्ट आपकी सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

पृ0क्रमांक MCS/3219

दिनांक 30/11/2022

उक्त की एक प्रति उपायुक्त महोदय, गुरुग्राम की सेवा में सूचनार्थ प्रेषित है।

कार्यकारी अधिकारी  
नगर परिषद सोहना

कार्यकारी अधिकारी  
नगर परिषद सोहना



# कार्यालय नगर परिषद सोहना (गुरुग्राम)



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सेवा में,

Divisional Forest Officer  
Gurgram.

कमॉक **MCS/2022/3218** दिनांक **30/11/2022**

विषय:-

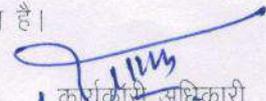
**OA No. 04/2013 titled as "Sonya Gosh Vs. State of Haryana & Ors. And OA No. 28/2015(Haryali Welfare Socceity Vs. Uol & Ors) pending before Hon'ble National Green Tribunal New Delhi)**

उपरोक्त विषय आपके कार्यालय के पत्र कमॉक 4890-95-G दिनांक 29.11.2022 के संदर्भ में,

आप महोदय की सेवा में लिखा जाता है कि नगर परिषद सोहना को Regional Office Gurugram (S), Haryana State Pollution Control Baord से नगर परिषद सोहना सीमा में स्थित अरावली क्षेत्र में 424 फार्म हाउसों की सूची प्राप्त हुई थी। जिनमें से लगभग 80 फार्मा को नगर परिषद सोहना द्वारा हटवा/गिरवा दिया गया है। इसके अतिरिक्त माननीय न्यायालय सिविल सोहना के केस न0 CS-242/2021 Ansal Vs. State of Haryana & Ors. में रायसीना अरावली क्षेत्र में स्थित 165 फार्म हाउसों पर स्टे किया हुआ है। जिसकी आगामी तिथि 22.02.2023 लगी हुई है। नगर परिषद द्वारा निर्माणाधीन फार्म हाउसों को हटाने/गिराने के लिये दिनांक 12.12.2022 को उपायुक्त महोदय गुरुग्राम को पत्र कमॉक 3213/एम.सी.एस दिनांक 30.11.2022 द्वारा ड्यूटी मजिस्ट्रेट एवं पुलिस सहायता उपलब्ध कराने बारे अनुरोध किया हुआ है। रिपोर्ट आपकी सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

पू0कमॉक **MCS/3219** दिनांक **30/11/2022**  
उक्त की एक प्रति उपायुक्त महोदय, गुरुग्राम की सेवा में सूचनार्थ प्रेषित है।

  
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नगर परिषद सोहना

Total no. of Cases in SPE					
Sr. No.	Title of the case	Filed under the Act/Rules	Case No.	status	Action Taken / Remarks
1	Ayesha Chawla etc. (Farm House No. R-1, Aravali Retreat, Raisina, Gurgaon)	EP Act	17/10	Acquitted	illegal construction demolished on dated 17-02-2021
2	Dr. Upendra Kaul (Farm House No. D-84, Golden Height, Sohna, Gurgaon)	EP Act	303/09	Acquitted	illegal construction demolished on dated 17-02-2021
3	Sh. Vijay Kumar (Farm House No. D-24, Golden Height, Sohna, Gurgaon)	EP Act	306/09	Acquitted	illegal construction demolished on dated 17-02-2021
4	Dinesh Singh Yadav (Farm House No. B-41, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	319/09	Acquitted	illegal construction demolished on dated 17-02-2021
5	Sachin Jindal (Farm House No. F-7, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	320/09	Acquitted	illegal construction demolished on dated 17-02-2022
6	Sharat Jain (Farm House No. C-65, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	322/09	Acquitted	illegal construction demolished on dated 17-02-2022
7	Narinder Khurana (Farm House No. E-52, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	334/09	Acquitted	illegal construction demolished on dated 17-02-2022
8	Subodh Kumar (Farm House No. C-56, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	338/09	Acquitted	illegal construction demolished on dated 17-02-2023
9	Sachin Jindal (Farm House No. F-7A, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	339/09	Acquitted	illegal construction demolished on dated 17-02-2023
10	Sharat Jain (Farm House No. C-67, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	340/09	Acquitted	illegal construction demolished on dated 17-02-2023
11	Suchbir Singh (Farm House No. C-57, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	342/09	Acquitted	illegal construction demolished on dated 17-06-2021
12	Anil Kumar Gupta etc. (Farm House No. D-87, Golden Height, Sohna, Gurgaon)	EP Act	344/09	Acquitted	illegal construction demolished on dated 17-06-2021
13	Alind Pramanick etc. (Farm House No. D-62, Golden Height, Sohna, Gurgaon)	EP Act	350/09	Acquitted	illegal construction demolished on dated 17-06-2021
14	Omprakash Chawla etc. (Farm House No. D-81, Golden Height, Sohna, Gurgaon)	EP Act	352/09	Acquitted	illegal construction demolished on dated 17-06-2021
15	Silicon Biztech Pvt. Ltd. Etc. (Farm House No. D-89, Golden Height, Sohna, Gurgaon)	EP Act	369/09	Acquitted	illegal construction demolished on dated 17-06-2021
16	Anil Kumar Batra etc. (Farm House No. D-88, Golden Height, Sohna, Gurgaon)	EP Act	370/09	Acquitted	illegal construction demolished on dated 17-06-2021
17	Pawan Kumar etc. (Farm House No. D-59, Golden Height, Sohna, Gurgaon)	EP Act	372/09	Acquitted	illegal construction demolished on dated 17-06-2021
18	Devinder Kumar Sahdev etc. (Farm House No. E-2, Golden Height, Sohna, Gurgaon)	EP Act	380/09	Acquitted	illegal construction demolished on dated 17-06-2021
19	Gaganbir Singh Kuliar etc. (Farm House No. A-44, Aravali Retreat, Raisina, Gurgaon)	EP Act	400/09	Acquitted	illegal construction demolished on dated 17-06-2021
20	Jai P. Sawhney etc. (Farm House No. A-47 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	402/09	Acquitted	illegal construction demolished on dated 23-06-2021
21	Jai P. Sawhney etc. (Farm House No. D-47 B, Aravali Retreat, Raisina, Gurgaon)	EP Act	403/09	Acquitted	illegal construction demolished on dated 23-06-2021
22	Jitender Kumar Verma etc. (Farm House No. C-83, Aravali Retreat, Raisina, Gurgaon)	EP Act	405/09	Acquitted	illegal construction demolished on dated 23-06-2021
23	Mukesh Jain etc. (Farm House No. A-16, Aravali Retreat, Raisina, Gurgaon)	EP Act	407/09	Acquitted	illegal construction demolished on dated 23-06-2021
24	Vikas Pahwa etc. (Farm House No. A-43, Aravali Retreat, Raisina, Gurgaon)	EP Act	418/09	Acquitted	illegal construction demolished on dated 23-06-2021
25	Vishal Jindal etc. (Farm House No. D-9, Aravali Retreat, Raisina, Gurgaon)	EP Act	428/09	Acquitted	illegal construction demolished on dated 23-06-2021
26	Rohit Aggarwal (D-33, Raisina)	EP Act	90/09	Acquitted	illegal construction demolished on dated 23-06-2021
27	Sunil Rakheja (D-34-A, Raisina)	EP Act	91/09	Acquitted	illegal construction demolished on dated 23-06-2021
28	R.O.G. Versus Vashi Thakurdas Shewar Mani (A-13, Raisina)	EP Act	174/09	Acquitted	illegal construction demolished on dated 23-06-2021
29	Ashok Kumar Umat s/o Vidhya parkash Umat (Farm House No.E-24,Aravali Retreat Raisina.)	EP Act	21/14	Acquitted	illegal construction demolished on dated 23-06-2021
30	Soria Holding P.V.T L.T.D.,2,Sainik Farms,(Farm House No.E-23,Aravali Retreat Raisina)	EP Act	9/14	Acquitted	illegal construction demolished on dated 23-06-2021
31	Satish Sahni s/o Sh.Roshan Lal ,(FarmHouse No.R-3,Aravali Retreat Raisina)	EP Act	29/14	Acquitted	illegal construction demolished on dated 23-06-2021
32	Vipin Kapoor s/o G.C Kapoor,(Farm House No.D-51,Aravali Retreat Raisina)	EP Act	48/14	Acquitted	illegal construction demolished on dated 23-06-2021
33	Satish Kumar s/o Mngat Ram (Farm House No.A-80 to A-81,Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	30/13	Acquitted	illegal construction demolished on dated 23-06-2021
34	Ajay Kumar Garg (Farm House No.A-34, Aravali Retreat Raisina.)	EP Act	105/14	Acquitted	illegal construction demolished on dated 23-06-2021
35	Sural Pal (Farm House No.A-1, Aravali Retreat Raisina.)	EP Act	113/14	Acquitted	illegal construction demolished on dated 23-06-2021

36	Shekhar Kapoor,(Farm House flo.B-7,Aravali Retreat Raisina)	EP Act	81/14	Acquitted	illegal construction demolished on dated 23-06-2021
37	Rachna Jain (Farm House No.E-38,Aravali Retreat Raisina)	EP Act	77/14	Acquitted	illegal construction demolished on dated 23-06-2021
38	D.S Morquite ,(Farm House No.C-91,Aravali Retreat Raisina)	EP Act	58/14	Acquitted	illegal construction demolished on dated 23-06-2021
39	Satya Narain Mittal,(Farm House No.A-60,Aravali Retreat Raisina)	EP Act	152/14	Acquitted	illegal construction demolished on dated 23-06-2021
40	Bhaskar Tomar (Farm House No. E-45, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	330/09	Acquitted	illegal construction demolished on dated 23-06-2021
41	Mrs. Anjali Duggal etc. (Farm House No. D-55, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	361/09	Acquitted	illegal construction demolished on dated 28-07-2021
42	Suresh Bala Juneja etc. (Farm House No. F-17, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	366/09	Acquitted	illegal construction demolished on dated 28-07-2021
43	Naina Nagpal etc. (Farm House No. B-5, Aravali Retreat, Raisina, Gurgaon)	EP Act	408/09	Acquitted	illegal construction demolished on dated 28-07-2021
44	Happy Apparels (Farm House No.B-8,Aravali Retreat Raisina)	EP Act	89/14	Acquitted	illegal construction demolished on dated 28-07-2021
45	Smt. Saru Bhartia etc. (Farm House No. C-18, Aravali Retreat, Raisina, Gurgaon)	EP Act	426/09	Acquitted	illegal construction demolished on dated 28-07-2021
46	Smt. Saru Bhartia etc. (Farm House No. C-18 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	427/09	Acquitted	illegal construction demolished on dated 28-07-2021
47	Ranjana Manglagiri (Farm House No. F-64, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	310/09	Acquitted	illegal construction demolished on dated 28-07-2021
48	Rattan D. Arjun etc. (Farm House No. CR-14 A, Aravali Retreat, Raisina, Gurgaon)	EP Act	422/09	Acquitted	illegal construction demolished on dated 28-07-2021
49	Naresh Kumar (C-76, Raisina)	EP Act	146/09	Acquitted	illegal construction demolished on dated 28-07-2021
50	Sharda Agarwal etc. (Farm House No. R-4, Aravali Retreat, Raisina, Gurgaon)	EP Act	18/10	Acquitted	illegal construction demolished on dated 28-07-2021
51	Vinod Sehgal (Farm House No. G-1, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	309/09	Acquitted	illegal construction demolished on dated 28-07-2021
52	Ranjana Gupta (Farm House No. A-39, Aravali Retreat, Raisina, Sohna, Gurgaon)	EP Act	337/09	Acquitted	illegal construction demolished on dated 28-07-2021
53	Mrs. Shakuntala Saharan etc. (Farm House No. A-36, Aravali Retreat, Raisina, Gurgaon)	EP Act	389/09	Acquitted	illegal construction demolished on dated 28-07-2021
54	Mohinder Singh Grover etc. (Farm House No. A-47 C, Aravali Retreat, Raisina, Gurgaon)	EP Act	391/09	Acquitted	illegal construction demolished on dated 28-07-2021
55	Arun Sharma etc. (Farm House No. C-19, Aravali Retreat, Raisina, Gurgaon)	EP Act	393/09	Acquitted	illegal construction demolished on dated 28-07-2021
56	Anita Mittal (G-20, Raisina)	EP Act	93/09	Acquitted	illegal construction demolished on dated 28-07-2021
57	Sharad Mohan (C-29 & C-31, Raisina)	EP Act	131/09	Acquitted	illegal construction demolished on dated 28-07-2021
58	Naresh Aggarwal s/o Chanderkant Aggarwal (Farm House No.B-52,Aravali Retreat Raisina)	EP Act	6/14	Sine Die	illegal construction demolished on dated 28-07-2021
59	Baljeet Singh s/o Daljeet Singh (Farm House No.A-78, Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	28/13	Sine Die	illegal construction demolished on dated 28-07-2021
60	Smt. Karamjeet Kour w/o Baljeet Singh (Farm House No.A-79, Sohna,Gurgaon,Aravali Retreat Raisina)	EP Act	38/13	Sine Die	illegal construction demolished on dated 03-09-2021
61	Resham Singh & Sons (Farm House No.A-11, Aravali Retreat Raisina.)	EP Act	112/14	Sine Die	illegal construction demolished on dated 03-09-2021
62	Harish k madan (Farm House No.A-3,Aravali Retreat Raisina.)	EP Act	100/14	Sine Die	illegal construction demolished on dated 03-09-2021
63	Kalpna S waratay (Farm House No.C-II-6,Aravali Retreat Raisina)	EP Act	86/14	Sine Die	illegal construction demolished on dated 03-09-2021
64	H.S Ahluwalia ,Farm House No.C-47,Aravali Retreat Raisina)	EP Act	82/14	Sine Die	illegal construction demolished on dated 03-09-2021
65	Brij lal Gupta (Farm House No.A-5,Aravali Retreat Raisina)	EP Act	62/14	Sine Die	illegal construction demolished on dated 03-09-2021
66	Vijay Trades(Farm House No.D-12,Golden Height, Sohna)	EP Act	147/14	Sine Die	illegal construction demolished on dated 03-09-2021
67	A9 Aravali Retreat Raisina				illegal construction demolished on dated 03-09-2021
68	A 11 Aravali Retreat Raisina				illegal construction demolished on dated 03-09-2021
69	A13 Aravali Retreat Raisina				illegal construction demolished on dated 03-09-2021
70	C 72 Aravali Retreat Raisina				illegal construction demolished on dated 03-09-2021
71	C76 Aravali Retreat Raisina				illegal construction demolished on dated 03-09-2021
72	C-1-3 Aravali Retreat Raisina				illegal construction demolished on dated 03-09-2021
73	C121 Aravali Retreat Raisina				illegal construction demolished on dated 03-09-2021
74	G 26 Aravali Retreat Raisina				illegal construction demolished on dated 03-09-2021
75	D8 Golden Height, Sohna				illegal construction demolished on dated 03-09-2021
76	D24 Golden Height, Sohna				illegal construction demolished on dated 03-09-2021
77	E11 Golden Height, Sohna				illegal construction demolished on dated 03-09-2021
78	D82 Golden Height, Sohna				illegal construction demolished on dated 03-09-2021

79	D 55 C Golden Height, Sohna				illegal construction demolished on dated 03-09-2021
80	D55 D Golden Height, Sohna				illegal construction demolished on dated 03-09-2021

  
Executive officer  
Municipal council sohna









deeds in favour of defendant-respondent no. 11 and its subsidiary companies. The nature and status of said land from concerned department was obtained by defendant-respondent no. 11 and specially from forest department who have clarified that land is neither a part of forest land nor has been declared as controlled. Clearance was also obtained from DTP to the fact that no permission is required by purchaser of farm for raising any construction on their farms so purchased if the same has to be used for agricultural/Horticultural purpose. After getting clearance from Government Department, defendant-respondent no. 11 started developing the farm house. High Tension wire line of 11 KVA was got sanctioned after proper survey of the year by electricity department of Government of Haryana. If suit land would have been *Forest land*, high tension wire line could never been sanctioned. The sale deeds in favour of member of plaintiff-applicant are duly registered with the office of sub registrar Sohna.

2.1 Before development of farm house over suit property, defendant-respondent no. 11 had even sought permission vide its communication dated 25.10.1989 from the Department, Town and Country Planning, Haryana and Director, Town and Country Planning Haryana vide its letter bearing memo No. 8DP(ii)/1005 dated 29.01.1990 and it is mentioned that no permission is required from this department.

2.2 The Conservator of Forest, South Circule, Gurugram vide memo no. 1344 dated 29.06.1993 has also confirmed that suit land is not

covered under Section 5 of the Punjab Land Preservation Act (*herein after be called "PLPA"*).

2.3 The Additional Director, Ministry of Environment and Forest, Government of India on the issue of applicability of notification dated 07.05.1992 over suit property had clarified that this notification is not applicable over suit property.

2.4 Development of farm house by defendant-respondent no. 11 was legal. An enquiry report dated 29.12.2006 submitted by Divisional Revenue Officer rejecting the claims that revenue record had been back dated stated that land has been recorded as Gair Mumkin Farm House from the year 1990-1991. In that report DRO rejected the claim that entries were illegal. DRO further confirmed that these entries stood checked and verified by Circle Revenue Officer. As per law patwari is competent revenue officer to notice and record the change in nature of land. An another enquiry was done by defendant-respondent no. 6 in case of *Pathway School* and report dated 02.04.2010 was addressed to Sub Divisional Officer (Revenue), Gurugram. The order of Hon'ble National Green Tribunal have been wrongly implemented upon the member of plaintiff-applicant. The Hon'ble National Green Tribunal has directed the defendant-respondent no. 1 to 10 to find the Forest Land and other kind of lands in Aravali ranges as mentioned in the aravali notification dated 07.05.1992 passing through State of Haryana and to take action if their exist any construction on such land of *Aravali*. plaintiff-applicant is

neither forest nor was recorded as any of the six types as mentioned in the notification, said order cannot be implemented upon members of plaintiff-applicants.

2.5 Defendant-respondent no. 1 without any notice to the member of plaintiff-applicant, ordered change in revenue record, thereby directing defendant-respondent no. 8 and 9 to change the status of suit property from gair mumkin farm house to gair mumkin pahar which is illegal and contrary to law as Deputy Commissioner has no power under any law to order change in status of land with retrospective effect after lapse of 30 years. The said order dated 11.06.2020 was challenged by plaintiff-applicant by preferring a civil writ petition no. 10286/2020 titled as “*Ansal Retreat Resident Welfare Association Vs. State of Haryana and others*” before our Hon’ble High Court and vide its order dated 20.07.2020 stayed the operation of order dated 11.06.2020 passed by defendant-respondent no. 1.

2.6 Defendant-respondent no. 1 issued notice dated 23.05.2020 and 27.05.2020 asking to show cause why the alleged construction made by members of plaintiff-applicant should not be demolished. Said notices were challenged by plaintiff-applicants member before Hon’ble High Court by preferring CWP No. 779/2020.

2.7 Defendant-respondent no. 1 despite of stay order dated 20.07.2020 of Hon’ble High Court against his order dated 11.06.2020 was complicit in changing the *Kism* of land in aravali retreat in numerous

khasra girdwaries to gair mumkin pahar from gair mumkin farm house. plaintiff-applicant prefer a contempt petition against defendant-respondent no. 1 before Hon'ble Punjab and Haryana High Court registered as COCP-5041-2021.

2.8 Defendant-respondent no. 5 has again pasted notice dated 16.06.2021 after keeping mum for more than nine months alleging that there is illegal construction in the farm house and same is liable to be dismissed.

2.9 Vide order dated 23.10.2018 Hon'ble National Green Tribunal has ordered for formation of a committee to report whether suit property is covered under notification dated 07.05.1992 or not the said report has still not been received.

2.10 Defendant-respondent no. 4 has also issued notice for demolition and defendant-respondent no. 6 initiate proceeding under Section 47-A of Indian Stamp Act 1899 alleging deficiency in stamp duty stating that suit property to be situated in residential zone and as such liable to be stamped on R-zone rate.

2.11 Order passed by Hon'ble National Green Tribunal is applicable only to land and properties covered under notification dated 07.05.1992 and various departments have already clarified that said notification is not applicable to the suit property and such notice issued by defendant-respondents are illegal and are liable to be declared as null and void. defendant-respondent no. 1 to 10 are harassing the member of

plaintiff-applicant by issuing threat of demolition or by issuing notice which they have no right.

2.12 Hence, this application and prayed to restrain the defendant-respondent and its official from demolishing the construction existing over the suit property.

3. Upon notice, defendant-respondent no. 1 and 2 appeared and filed reply of injunction application and submitted that in the year 2015 concerned area was notified as controlled area by Government of Haryana and thereafter land in question false under the jurisdiction of MC Sohna. Rest of averment of application are denied specifically and prayed for dismissal of application.

4. Defendant-respondent no. 1, 6 to 9 filed separate reply and submitted that plaintiff-applicant has filed CWP no. 10286/2020 and therefore present application is nothing as plaintiff-applicant has seeking similar relief in Hon'ble High Court. Hon'ble High Court had already granted stay in favour of plaintiff-applicant and defendant-respondents are complying with the order of Hon'ble High Court in letter and spirit. It is visible from the revenue record for the year 1985-1986, nature of land in question was gair mumkin pahar and same was collusively changed to gair mumkin farm house in connivance with revenue official by plaintiff-applicant. The Deputy Commissioner-cum- Collector, Gurugram vide its

order dated 23.02.2006 has directed the revenue official to correct the revenue entry from gair mumkin farm house to gair mumkin pahar. An enquiry was conducted in the matter by District Revenue Officer Gurugram wherein he observed in his report dated 29.12.2006 that it is surprisingly that so many khasra number have been changed from gair mumkin pahar to gair mumkin farm house because this involve lot of costs. It was also observed that patwari was supposed to record this change in daily diary as per land record mannual no. 9.9 sub para 'e' but it has not been done. Land in question is forest land and falls within the controlled area which has been notified as forest land. If at all any permission is sought by plaintiff-applicant the same has been falsely sought by concealment of material fact. Rest of averment of application are denied specifically and prayed for dismissal of application.

5. Defendant-respondent no. 3 filed short reply which is written statement cum reply of injunction in which he submitted that he is nowhere involved for demolition of unauthorised construction/change of land used permission. The grant of any change of land used permission of any such application/demolition of any farm house is not part of work/jurisdiction of answering defendant-respondent.

6. Defendant-respondent no. 4 has filed separate reply and submitted that suit land is not residential and it is a gair mumkin pahar.

defendant-respondent no. 5 demarcated the suit land in the presence of owner of farm house and found that farm house made in the forest land which is liable to be demolished as per the direction of Hon'ble National Green Tribunal. plaintiff-applicant has no right to change the nature of suit land in any manner. If any sale deed is executed then it is null and void which is not binding upon the right, title of defendant-respondent no. 4. plaintiff-applicant has not made any enquiry regarding suit land which is gair mumkin pahar which cannot be sell to anybody. The suit land is forest land and covered under Section 5 of Punjab Land Preservation Act and concerned with defendant-respondent no.5. All areas are falling under Section 4 and 5 of PLPA are deemed forest. Halqua patwari has no right to change the girdawari in revenue record of suit land from gair mumkin pahar to gair mumkin farm house. defendant-respondent has rightly issued notice as per rules under Haryana Municipal Act and same is legal, valid and binding upon plaintiff-applicant. After giving opportunity and hearing to plaintiff-applicant the notice has been decided by defendant-respondents as per direction of Hon'ble High Court as well as Hon'ble National Green Tribunal. Rest of the averment of application are denied specifically and prayed for dismissal of application.

7. Defendant-respondent no. 5 filed written statement and learned GP suffered a statement that content of written statement be read as reply of injunction application. He submitted that plaintiff-applicant are

not coming to the Court with clean hand as various civil suit pending in the Civil Court at Sohna despite filling present suit through association. Notice were issued to farm owner on 08.09.2020, 15.09.2020 and 03.08.2021 for violation of rules under PLPA Act 1900 and ordered by Hon'ble Supreme Court for illegally constructing farm house on reserved forest land. Some of the farm owner whom the plaintiff-applicant is representing is not in possession of property as per description of land mentioned in sale deed and ownership accordingly for the land shown in map. The farm owner as detailed in demaration report has occupied more land than his ownership and has encroached upon the land declared as forest. The forest department is taking action as per the direction of Hon'ble National Green Tribunal. Due course of law was taken to follow the directions i.e. demaracation was conducted to ensure that only illegal possession are removed and previous position prior to construction is restored. The defendant-respondent no. 11 took clearance from the higher official of defendant-respondent no. 5 about the land they bought but after the defendant-respondent sold the land to different farm owner, some of the them illegally encroached upon the land declared as forest adjacent to the land of defendant-respondent no. 11 for the reason best known to them. defendant-respondent no. 5 after following dur process of law, opted for demarcation and upon completion of the same it was found that some of the farm owners as shown/detailed in the demarcation report is found to be illegally encroach upon the land declared as forest by Hon'ble Supreme

Court. The member of plaintiff-applicants never made any enquiry nor they opted for demarcation even after notice were issued to them. The status of land in revenue record as on dated is gair mumkin pahar and hence notification dated 07.05.1992 will be applicable on the same. Only the member of plaintiff-applicants who have encroached upon the land declared as forest were issued notices for removal of encroachment. Rest of averment of application are denied specifically and prayed for dismissal of application.

8. Defendant-respondent no. 10 has filed separate reply and submitted that land use has been changed illegally and unlawfully which was restored by the order of Collector, Gurugram vide No. 2605-06/S.K. dated 21.09.2006. As per this order of Collector Gurugram the said land used has been restored as gair mumkin pahar and therefore notification dated 07.05.1992 is applicable on the said property of the member of plaintiff-applicants society. Rest of averment application are denied specifically and prayed for dismissal of application.

9. I have heard learned counsel for both parties and perused the case file carefully and minutely.

**Arguments:**

9.1 Learned counsel for plaintiff-applicant has argued that member of plaintiff-applicants have purchased the suit property by way of sale deeds and before commencement of said project, defendant-respondent no. 11

had sought clarification from all the concerned department and relied upon the different letters. He submitted that the defendant-respondent 11 had sought clarification from DTP, Forest department and other concerned officials and all of them replied by letters to defendant-respondent no.11 in affirmative and hence stated that government officials had responded that no permission is required for use of the land for agricultural purpose as proposed site does not fall in any of the controlled area. Further he argued that even Conservator of Forest, South Circle, Gurugram has also confirmed that suit land is not covered under Section 5 of PLPA and Additional Director, Ministry of Environment and Forest, Government of India has also submitted clarification over suit property and mentioned that notification dated 07.05.1992 is not applicable upon suit land. Further he submitted that an enquiry report was submitted by Divisional Revenue officer on 29.12.2006 and rejected the claim that revenue record had been back dated. Further, learned counsel for the plaintiff-applicants contended that an another enquiry was conducted by defendant-respondent no. 6 in the case of *Pathway School* and report was addressed to SDO Gurugram. Further he stated that Hon'ble National Green Tribunal has directed to restore the forest land or land falling under PLPA but suit property is neither forest land nor under PLPA and despite knowledge of the same defendant-respondents are harassing the plaintiff-applicants on the threat of demolition of suit property. Further he contended that defendant-respondents have submitted a report before Hon'ble National Green

Tribunal in which suit property is neither shown in forest nor under PLPA. Further he submitted that recently defendant-respondent no. 5 has conducted demarcation but same was not conducted as per the norms of FCA and also violated the rules mentioned in High Court Rules and Order. It is also contended that there is no illegal construction and what ever construction is at the spot the same is within exempted limit and property is being used for agriculture purpose or subservient thereto. At last he prayed to allow the application after reading all the letters.

9.2 Learned Government Pleader has argued on behalf of defendant-respondent no. 1, 2, 3, 5 to 9 and submitted that defendant-respondent no. 5 has conducted demarcation and found encroachment over the forest land. Further he argued that defendant-respondents are making compliance of order of Hon'ble Supreme Court as well as Hon'ble National Green Tribunal but it is plaintiff-applicants who are interfering in the lawful work of defendant-respondents. Further he contended that earlier an order was passed in the year 2006 by Deputy Commissioner cum Collector Gurugram and there is change in the revenue entry from 'Gair Mumkin farm house' to 'Gair Mukmin Pahar' so the land is covered under the protected laws. Further he rest his arguments stating that the suit property is gair mumkin pahar and is covered under forest area and therefore plaintiff-applicant has no right over there and at last he prayed for dismissal of application.

9.3 On the other hand, Learned counsel for defendant-respondent no. 4 has argued that suit property is *gair mumkin pahar* and therefore notices were issued to plaintiff-applicant members which are legal and it is plaintiff-applicants who never opted for demarcation. Further he submitted that plaintiff-applicants have claimed their right on the basis of sale deeds but the same is illegal and not binding upon the right and title of defendant-respondent no. 4. Further he argued that defendant-respondent no. 11 never took any permission from Gram Panchayat of village Raisina regarding any development in the suit land which is mandatory. He also contended that the suit land is forest land and is covered under section 5 of PLPA and all area falling under PLPA are deemed forest and therefore plaintiff-applicants have no right over suit property and the construction raised is illegal. Hence he also prayed for dismissal of application.

9.4 Learned proxy counsel appeared on behalf of defendant-respondents no. 10 and submitted that content mentioned in written statement be read as argument on stay application as due to some personal reason main counsel is not available.

**Consideration:**

10. To establish his claim, the applicant-plaintiff has to prove three cardinal principles in his favour which are as under :

- Prima-facie case ;
- Balance of convenience ; and

- Irreparable loss and injury.

The present suit is filed by *Ansal Retreat Resident Welfare Association* on behalf of 165 members in representative capacity and asserts that their members have purchased property/farm house from defendant-respondent no. 11 vide different sale deeds and their property neither falls in forest area nor under PLPA.

11. Plaintiff-applicants have asserted that earlier before the year 1989 defendant-respondent no. 11 along-with its subsidiary company had purchased entire land vide sale deeds and developed the same under the farm scheme known as “*Arawali Retreat*” and 13-15 sale deeds were executed in favour of defendant-respondent no. 11 and its subsidiary company. However plaintiff-applicants have failed to furnish above stated sale deeds on the file to show that defendant-respondent no. 11 had purchased suit property before 1989.

12. Plaintiff-applicant has further asserted that defendant-respondent no. 11 has already obtained the prior permission from concerned department and they furnished their report and claimed suit property does not fall under forest area/PLPA. Before going further it is necessary to discuss the afore-said referred letter which is claimed by plaintiff-applicants.

13. Plaintiff-applicant has claimed that defendant-respondent no. 11 has obtained clearance from *Direction Town and Country Planning Haryana* in 1989. A letter in this regard is placed on file as *Annexure-G*. On perusal *Annexure-G* it appears that M/s Ansal Properties and Industries Limited had sought clarification on subject regarding ‘*no objection certificate for development of farm/orchard estate in scheme known as Aravali Retreat in Raisina village District Gurugram*’. In reply of this *Direction Town and Country Planning Haryana* has submitted that

*Since the proposed site does not fall in any of the controlled area declared by this department and the provisions of the Haryana Development and Regulation of Urban Area Act 1975 are not attracted for agricultural activity, as such no permission is required from this Department.*

The above said reply was given on 29.01.1990 in reference to clarification sought by M/s Ansal Properties and Industries Limited on 25.10.1989. Hence, it reveals that the defendant-respondent no. 11 had once sought information from *Direction Town and Country Planning (DTP)* regarding NOC for development of farm and the DTP had furnished them reply disclosing that no permission is required for development of agricultural as no provision of the *Haryana Development and Regulation of Urban Area Act 1975* attracted for said activity.

14. Further plaintiff-applicant has furnished an another letter (*annexure-H*) addressed by defendant-respondent no. 11 to *Conserverator*

*of Forest, South Circle, Gurugram and seeking clarification 'whether land covered under Section 5 of Punjab Land Preservation Act 1900 village Raiseena'. In reply of this Conserverator of Forest, South Circle Gurugram has responded and the relevant portion read as follows:*

*"On the above cited subject you are hereby informed that khasra number mentioned in your attached list are not closed under Section 5 of Punjab Land Preservation Act, 1900."*

This information was sought/given in the year 1993. Perusal of the written statement of the Defendant-respondent no. 5 reveals that they admits the fact of obtaining clearance by plaintiff-applicant from the higher official of defendant-respondent no. 5 about the land member of plaintiff-applicant had bought. Defendant-respondent no. 5 is Range Forest Officer in this suit. It shows that the defendant-respondent no. 11 had made effort to seek all kind of clearance before working on it's project of farming over the alleged khasra number.

15. In the same way plaintiff-applicant has shown an another letter (*annexure-J*) written by *Aravali Retreat Plot owner Association* to Government of India, Ministry of Envirnment and Forest, New Delhi seeking clarification of MOEF notification dated 07.05.1992. The relevant portion read as follows:

*With reference to your letter dated 1<sup>st</sup> May and 24<sup>th</sup> August, 2006 addressed to Secretary MOEF we are giving the clarification requested as follows :*

*In case the member of aravali plot owners associations have plots which in the land record maintained by State Government as on date of notification dated 07<sup>th</sup> May, 1992 were categorised as farm house i.e. not categorised in any of the category.*

*a) Gair Mumkin Pahar or*

*b) Gair mumkin rada or*

*c) Gair mumkin behad or*

*d) Banjar beed or*

*e) Rundh*

*then this notification will not be appicable.*

Already through annexure H defendant-respondent no. 11 has obtained information from *Conserverator of Forest, South Circle Gurugram* which reveals that the property owned by the defendant-respondent no. 11 does not fall under PLPA. Further at the time of arguments, learned counsel for defendant-respondents have admitted the afore-said letter. Hence, prima-facie it can be said that defendant-respondent 11 had obtained prior permission and also obtained clearance regarding the fact that land owned by them does not fall under forest land or PLPA. The respondent-defendants no. 1 to 10 has failed to furnish any document to rebut the same.

16. However defendant-respondent no. 1, 2, and 6 to 10 have asserted in their written statement that an enquiry dated 21.09.2006 was conducted by Collector Gurugram and submitted its report and directed to restore the entry as '*gair mumkin pahar*' and claimed that suit property is

'gair mumkin pahar' and entry as 'gair mumkin farm house' was made illegally in-collusion with some revenue officer. A copy of said report was placed on file as *Annexure-D2*. The relevant portion of order dated 21.09.2006 read as follows :

*Offently it has come to the notice that in District Gurugram by entries of gair mumkin farm house and gair mumkin boundary wall instead of gair mumkin pahar in the girdawari of aravali mountain, have been made, whereas there are mountain at the site.*

*Hence, all the circle revenue officers are hereby ordered that according to the site the girdawari of aravali mountain be corrected as gair mumkin pahar.*

However, during the scrutiny of records on file it is revealed that later on, an enquiry report was prepared by District Revenue Officer on 29.12.2006 in compliance of order of Collector Gurugram dated 21.09.2006. The relevant portion read as follows :

xxxx

*Subject- Report regarding encroachment and violation in the area falling under Aravali Notification dated 07.05.1992.*

*xxxxx From which it is clearly apparent that even by incurring cost the kind of gair mumkin pahar can also be changed. It is also the duty of patwari that if there is any change in kind of land, then he can effect the necessary change in khasra girdwari entries.*

xxxx

*If somebody had any objection against this change then he could have moved an application to Circle Revenue Officer for necessary correction because in sub para (f) of para no. 9.9 of L.R.M. it has been mentioned that circle revenue officer could have correct the wrong entry before verification/attestation of jamabandi as the revenue record for the year 1990-1991, 1995-1996, 2000-2001 has been acted upon and till today nobody has raised any objection. However effecting of change in total 1178 khasra number, at one time is certainly doubtful. The change in kind of land has been implemented in there jamabandi and now to make any change in the same, a suit can be filed in civil Court. That also when the circle revenue official may inspect the situation to the effect that the entries which have been effected are wrong and what is the actual situation of spot, and thereafter if some person or any other department wants to make correction in the jamabandi prepared during the year 2000-2001 or subsequent thereto then he may get the necessary correction by filing the suit before circle revenue officer because without hearing both parties the circle revenue officer is also not competent. Hence, enquiry report forwarded for further action.*

From the above mentioned order dated 21.09.2006 it is construed that the then Collector Gurugram had ordered to change the girdawari of *Aravali mountains* to Circle Revenue Officer but these Distirct Revenue Officer had submitted his report on 29.12.2006 holding that Circle Revenue Officer is not competent to make the correction as directed by Collector Gurugram on the ground that hearing of both parties is necessary and alleged correction in revenue record can be made by filing suit in Civil

Court. Hence, the order dated 21.09.2006 was never implemented and the entries remained Gair Mumkim Farm House.

17. Further it is pertinent to mention that it is not disputed by both parties that on 11.06.2020 defendant no. 1 again passed an order and changed the revenue entry from 'gair mumkin farm house' to 'gair mumkin pahar' and plaintiff-applicants has challenged the same by filing civil writ petition no. 10286/2020 titled as "*Ansal Retreat Rseident Welfare Association V. State of Haryana and others*" and Hon'ble High Court vide its order dated 20.07.2020 had stayed the operation of order dated 11.06.2020.

18. However respondent-defendant no. 1 and 6 to 9 has claimed that applicant-plaintiff has already filed civil writ petition no. 10286/2020 titled as "*Ansal Retreat Rseideten Welfare Association Vs. State of Haryana and others*" and Hon'ble High Court has already granted stay in favour of plaintiff and therefore present application is not maintainable and deserve to be dismissed. On this learned counsel for applicant-plaintiff has submitted that in afore-said writ petition he has only challenged the order of Collector in which he has passed an order to change kism of land from 'gair mumkim farm house' to 'gair mumkin pahar'. A copy of writ petition was placed on file at the time of argument and it appears that applicant-plaintiff has filed a civil writ petition and challenged the impugned order

of Collector, Gurugram. The content of claim of plaintiff-applicants differ from the writ petition. Hence the contention of defendant is not tenable on this ground.

19. Further perusal of the written statement of Defendant-respondents reveals that they assert that the entire suit property fall under PLPA as well as Forest land but at this stage defendant-respondents have failed to furnish any report on the file to prove the same. Respondent-defendant no. 4 and 5 have asserted that they are making compliacne of order of Hon'ble National Green Tribunal dated 23.10.2018. A copy of order of Hon'ble National Green Tribunal is placed on file. The relevant portion of the said order is re-produced hereunder :

*xxx*

*We may now deal with the issue of what are the illegal constructions in violation of notification dated 07.05.1992.*

*The notification dated 07.05.1992 also refers to the area shown as forest land. According to the State of Haryana itself, the area covered by notification under Section 4 and 5 of the PLPA Act is treated as forest land by the State. Area covered by PLPA notification is also part of the above table. Moreover, in the judgment of the Hon'ble Supreme Court in M. C. Mehta (supra), after referring to earlier judgement in T. N. Godavarman Thirumulpad Vs. Union of India & Ors, it was made clear that area covered by notification under Section 4 and 5 of the PLPA Act was to be treated as forest area.*

*In view above any construction raised on the forest area or the area covered by notification dated 07.05.1992. without*

*permission of the competent authority (after the date of said notification), as to be treated as illegal and such forest land has to be restored.*

*We order accordingly.*

*Since there is dispute about identity of the land covered by the notification dated 07.05.1992 as far as the land covered by notification under the PLPA Act by the State of Haryana is concerned the same has to be treated as forest land with regard to any other land identification has to be made for executing the direction in this order. Such identification may be made by a joint committee comprising of the representative of the MOEF & CC. Forest Department of the states of Haryana and Rajasthan and the concerned District Magistrates in the respective states.*

xxx

In view of the above stated order, it is evident that the area covered under the notification dated 07.05.1992 is forest land and any construction raised on forest land or area otherwise covered by notification dated 07.05.1992 without permission of the competent authority *(after the date of said notification)* has to be treated as illegal. Further Hon'ble National Green Tribunal, New Delhi has also directed to identify the land covered by notification dated 07.05.1992.

20. Learned counsel for plaintiff-applicant has submitted that a compliance report has already been submitted before Hon'ble National Green Tribunal and their property does not fall under Forest Land as well as PLPA. Copy of said report was furnished at the time of argument and

same was provided to opposite party in which they admitted that alleged report was submitted before Hon'ble National Green Tribunal. However learned counsel for defendant-respondents no. 4 & 5 has submitted that eight farm houses situated at village Raisina are covered under Section 4 and 5 of PLPA 1900 and Sh. Mukesh Arora, one of the party in present suit, is found to have their land falling under PLPA. Perusal of list of representative appears that Sh. Mukesh Arora is shown as one of the party in this suit and farm house no. A-19 is shown in the report of defendant-respondents no. 5 in violation of Section 4 and 5 of PLPA. Further, Defendant-respondent no. 5 has stated that they opted for demarcation and after completion of the same, some farm owners are found to be illegally encroaching upon the land declared as forest by Hon'ble Supreme Court. A copy of demaraction report is placed on record as *Annexure-D2*. Following eight farm owners names are listed which are as follows :

- Ms. Maria Gabil (farm No. A-17)
- Mr. Mukesh Arora (farm No. A-19)
- Ms. Jyoti Mardha Gehlot (farm no. A-21)
- Mr. Devender Kumar (farm No. A-31G)
- Ms. Sheetal Gaur (farm No. A33-A)
- Mr. Sudhir Aggarwal (farm No. A-33-B)
- Mr. Suman Arora (farm no. A-33 D)

The above stated are shown as illegal encroachers of the forest land. During the argument it is submitted by leanred counsel for plaintiff-applicant that except Mukesh Arora other persons are not party in this suit.

Further, during the argument, Sh. Anil Kumar Range Forest Officer for defendant-respondent no. 5 had contended that the demarcation is still going on and more land may fall under PLPA. However, his attention was drawn to the written statement filed by him wherein it is stated that demarcation has already been completed. Then he conceded the fact that the demarcation has been completed and only the above mentioned person's land was found to be encroacher. However learned counsel for plaintiff-applicant has claimed that demarcation was conducted in violation of rules of FC as well as they have also violated the High Court rules and orders. But at this stage it cannot be said that same is conducted in violation any rules. Perusal of presence sheet of demarcation report shows that Sh. Mukesh Arora being resident was presented at the time of demarcation. If he had any objection then same be addressed to the concerned authority. Hence, objection raised by learned counsel for plaintiff-applicants for non violation of any rules of demarcation is not tenable here.

21. Further, Defendant-respondent no. 4 and 5 in their written statement has asserted that the entire land of plaintiff's member is forest land and is also covered under Section 4 and 5 of PLPA but except oral averment at this stage there are no survey report on the file to show that alleged land is covered under Forest Act or Punjab Land Preservation Act.

22. Further it is asserted by defendant-respondent no. 4 that suit land is not residential and it is *gair mumkin pahar*. But Hon'ble High Court has already stayed the operation of order passed by defendant-respondent no. 1 regarding change in revenue record from '*gair mumkin farm house*' to '*gair mumkin pahar*'. Even despite the earlier report of District Revenue officer dated 23.12.2006, no one on behalf of defendant-respondents have raised any objection before Circle Revenue Officer regarding correction in revenue record or filed any suit in Civil Court for correction in revenue record as it is nowhere mentioned in written statement that on the basis of report of DRO dated 23.12.2006, defendant-respondents have ever filed any civil suit or made any representation before the Circle Revenue Officer. Hence, at this stage the plea of defendant-respondent that the suit land is *gair mumkin pahar* can not be taken into consideration.

23. Further it is asserted by respondent-defendant no. 4 and 5 that plaintiff-applicants have raised illegal construction over the suit property and same was raised without any prior permission of concerned department. On this plaintiff-applicants has contended that that they have not made any illegal construction and what ever construction is at the spot the same is within exempted limit and property is being used for agriculture purpose or subservient thereto. In this regard to show any illegal construction no prima facie proof has been shown by respondent-

defendants. Mere oral assertion without any documentary proof at this stage is not tenable. Even defendant-respondent have failed to furnish any photograph to show that applicant-plaintiff have raised illegal construction in their property.

24. Now coming further to the present case, the present suit is filed by plaintiff-applicants in representative capacity on behalf of 165 members. During the proceedings of the present suit applicant-plaintiff was directed to provide the sale deeds showing the ownership qua the suit land of the applicants on whose behalf the present suit is filed. Learned counsel for plaintiff-applicants has furnished a list of only 89 members along-with their sale deeds showing them having their ownership in their farm unit but after scrutiny it was found that some members shown in the afore-said list are not mentioned in the list of 165 members on whose behalf the present suit is filed. It is not the case that some members have been included when notice of the present suit was given. It was duty of the applicant-plaintiff to provide the list of only those persons who had come in the representative capacity to pursue the case. Therefore those persons who are not mentioned in the list of 165 members can not be covered under present suit as no proper application was filed on their behalf.

25. Moving further, learned counsel for Plaintiff-applicants has furnished sale deeds along-with other documents by marking as

*Annexure-1 to Annexure-130* and claimed that by virtue of afore-said sale deeds and other documents the plaintiff-applicants being member of the present suit have purchased the suit property as individual farm unit. Whether, they are actually the owner as per sale deeds so furnished has also to be seen as no relief can be given to those who are not owner of the alleged farm unit as per the list so provided on the record.

25.1 The first sale deed placed on record belongs to Dr. Rajesh Vats qua farm no. G3A (*annexure P-6*) and in the same way Yogesh Singh is shown as owner of farm No. G-18 (*annexure P-8*). Similarly the sale deeds of various other owners namely Guneet Dhillon (*annexure-14*), Neetu Darshanjeet Singh (*annexure-17*), Rakesh Yadav (*annexure-23*), Sunil Kalra (*annexure-25*), Sanjay Mittal (*annexure-27*), Jyoti Lal Khanna (*annexure-29*), K.K.Nanda (*annexure-P31*), Ashok Tuli (*annexure-P33*), R. B. Singh (*annexure-P37*), Dr. Raj Gupta (*annexure-P47*), Dr. Surender Pradhan (*annexure-P49*), Chander Nagpal (*annexure-P53*), Sanjay Dhody (*annexure-P59*), Yaswant Kumari Rathore (*annexure-P62*), Manju Bhargav (*annexure-P64 to annexure P71*), Radha Yadav (*annexure-P73*) Ranjeet Singh (*annexure-P77*), Monika Gupta (*annexure-P82*), S.Kurup (*annexure-P94*), Deepi Goyal (*annexure-P96*), Geeta Rohila (*annexure-P99*), Rajesh Takair (*annexure-P101 and annexure-P102*), Devdutt Bali (*annexure-P104*), Subhash Goyal (*annexure-P106*), Sushil Kumar Gupta (*annexure-P108*), Parmod Kumar Goyal (*annexure-P109*), Arun Gaur (*annexure-P112*), Nirmal Gaur (*annexure-P114*), Ms. Farha (*annexure-*

P116), M/s Kakli Sikdar (annexure-P118), Ms. Asha Vats (annexure-P120), Sarita Gupta (annexure-P122), Arti Sharma (annexure-P124), Satish Yadav (annexure-P126), Mukesh Yadav (annexure-P127), Ms. Liberatha Peter Kallat (annexure-P130) are placed on record and on perusal of the same they are reflected as owners of their property which is stated to be falling under “Aravali Retreat.” and mention in the list of representatives and matches with the corresponding list.

26. However plaintiff-applicant has furnished some other sale deeds also but they do not match with the content of sale deeds as well as did not match with the list of representatives so on record. Further there is various discrepancy regarding identity of the farm unit being owned by the the alleged members of the plaintiff of the present suit.

The discrepancies are detailed out hereunder:

26.1 The learned counsel for the applicant-plaintiffs has furnished annexure-12 and stated that the said sale deed belongs to Anil Goyal but on perusal of content of the sale deed so furnish belonging to the said Anil Goyal it reveals that the same was executed in favour of one Mr. S.K. Sharma and said Mr. S.K Sharma is not a party in this suit.

26.2 In the same way plaintiff-applicant has furnished sale deed of Narender Chandra as mentioned at serial no. 9 of list of representative of suit and claimed owner of farm number C-2/22. The corresponding sale deed of the said Narender Chandra is stated to be annexure-P21 however,

perusal of the said annexure shows that sale deed is in favour of Sh. Karan Chandna, Mrs. Neha Malhotra, Mrs. Kanika Lamba and Mrs. Naina Lamba. Hence, the contents qua asserted ownership does not match with the sale deed.

26.3 Similar learned counsel for the plaintiff-applicant has mentioned name of Sh. Sameer Thapar at serial no. 33 of the list of representative of the suit and the ownership proof of his farm unit is stated to be annexure P-44 however on perusal of the said annexure it reveals that it is an authority letter given by one Vinod Babbar who is not the member of the present suit as per the representative suit on record. Moreover annexure P-45 which is stated to be a sale deed of said member is not at all legible.

26.4 On further scrutiny, it was found that Sh. Gulshan Rai Jain who stated to be only owner of farm unit D-5 mentioned at serial no. 27 in list of representative. However he had furnished two sale deeds stating to be of Farm D-5 and D-5A. The Farm D-5A is not mentioned in the list of member of representative. And hence, there is concealment of having Farm D-5 A also. Moreover the corresponding sale deed of said Farm unit D-5A though placed on record but no annexure has been mentioned upon it. As far as sale deed of farm unit D-5 is concerned the corresponding sale deed is mentioned as annexure P-35 however on perusal of the page number 02 there is difference in number of Farm unit. As at one place it is mentioned that '*vendor is owner and in possession of Farm number D-1A*'

whereas in para number 02 of the said page it is written that '*vendor herein grants, convey and transfer all her rights, title and interest in said Farm D-5*'. Hence, the ownership of which farm unit of the said member is doubtful.

26.5 On perusal of the list of members of plaintiff in representative capacity shows that Sh. Jagdeep Sahani, Sh. Devraj, and Sh. Rajender Singh has not mentioned the farm unit of which they claims to be owner. In absence of the clear identification of the property of above stated persons, no relief can be granted. A blanket order in this regard can not be passed. The proper description of the property owned by the above stated persons was essential for determining the prima facie case in favor of the member of the applicant in the present suit.

26.6 On further scrutiny, it was found that Sh. R.B Singh mentioned at serial number 29 of the list of member, has claimed owner of farm unit A1/7 and the corresponding sale deed has been supplied. But he had furnished four sale deeds which are annexures P-37, P-39, P-41 and P43. The farm unit which he had claimed in the list of members is only farm unit A1/7 and it's corresponding sale deed is annexure P-37. The other sale deeds produced on record of the said member shall not be taken into consideration. The applicant-plaintiff had categorically mentioned the other farm units of the same person in the list of member. For example that is of Smt Manju Bhargav listed at serial number 60 to 62. The same should have been done with Sh. R.B Singh. Under the garb of mere

production of documents qua other sale deed which is not claimed by the member, no relief can be taken. The relief of other farm units bearing P-39, P-41 and P43 can not be claimed.

26.7 Further, learned counsel for plaintiff-applicants has furnished the sale deed (annexure-P61) stating to be of one Smt. Savita Rani who is serial number at 54 of representative list of members so provided and claims herself to be owner of farm number CL-1 but perusal of her sale deed (annexure-P61) it reveals that sale deed is registered in favour of Mr. Savtantar K. Sehgal. No sale deed is placed on record having to be executed in favour of Savita Rani showing her to be owner. Though the plaintiff-applicant has furnished a copy of mutation no. 3360/2014 but it is not sufficient to say that Savita Rani is owner of alleged farm bearing no. CL-1 as mentioned in list of representative. It is a cardinal principle of law that entry of mutation does not confer any title. Further, there is a remark of decree of the suit in favour of Savita Rani but no such judgment and decree of Hon'ble Court placed on record to show said Smt. Savita as owner of the property which she asserts. It was the duty of the counsel for the plaintiff-applicant to furnish the same on file in order to prima facie prove the ownership.

26.8 In the same way, Sh. Baldev Singh and Sh. Aminder Singh at serial no. 65 and 66 respectively is stated to have furnished sale deed as annexure P-75 but same is registered in favour of M/s R.K.Real Build Pvt. Ltd. through its director Mr. Sandeep Yadav and therefore no document is

furnished to prove the ownership of Baldev Singh and Aminder Singh over farm house as alleged in the list.

26.9 Further, applicant-plaintiff has furnished documents annexures P-83, P-84, P-87, P-88, P-78, P-79, P-80, P-85 and P-86 and claimed these documents concerned with Pawan Gupta, Ajay Yadav and Chaya Gupta. These above stated annexures are stated to of M/s Monika Gupta who is serial numbered at 73. At the time of furnishing of sale deeds of the members learned counsel for the applicant had himself written annexure 78 to 88 of the member serial number at 73. Already M/s Monika Gupta's sale deed has been perused which is annexure P- 82. the other annexures i.e. P-83, P-84, P-87, P-88, P-78, P-79, P-80, P-85 and P-86 shall not be considered as the owners thereof are not mentioned in the list of representative as applicant-plaintiff.

26.10 Further, Plaintiff-applicant has mentioned name as Vijay Pal Malik at serial no. 81 and furnished sale deed which is annexure as P-90 but same is registered in the name of M/s P.D. Enterprises through Vinod Kumar.

26.11 Further perusal of records shows that one of the member of the plaintiff-applicant that is Parkash Mohan at serial no. 83 in representative list claims to be owner of Farm no. C-31 and the corresponding ownership proof in form of sale deed is stated to be annexure 92. But the sale deed is qua farm no. C-29 which is different with the number mentioned in representative list.

26.12 Lastly, It was found that learned counsel for plaintiff-applicant has furnished another sale deed registered in favour of Sh. Parbhati Lal qua Farm unit A2-08 but no annexure is mentioned over it. The farm unit appears to be inherited by Sh. Rakesh Yadav (*mentioned at serial numbered 17*) but he had claimed only farm unit C-64-A. The other sale deed produced on record of the said member shall not be taken into consideration. The applicant-plaintiff had categorically mentioned the other farm units of the same person in the list of member. For example that is of Smt Manju Bhargav listed at serial number 60 to 62. The same should have been done with him also. Under the garb of mere production of documents qua other sale deed which is not claimed by the member, no relief can be taken.

26.13 In view of the above discussion the above stated farm unit and members can not be held to be owner of the alleged property in question as claimed in the representative list. Hence they have prima facie failed to prove their ownership over their respective property/farm house which is alleged to be falling under “*Aravali Retreat*”. It was the duty of the applicant-plaintiff to do the needful in order to claim the relief as desired as the ownership of the members qua the alleged farm unit is a most essential requirement.

27. Further one of the member of the representative list Sh. Mukesh Arora (*mentioned at serial numbered 8*) is also not entitled to get

any protection of this court as prima facie his property is in violation of Section 4 and 5 of PLPA. No one can get any protection in the garb of representative suit, if he had violated the term and condition of Section 4 and 5 of PLPA and raised construction over the land belonging to the forest land.

28. Further, it is pertinent to mention that the Defendant-respondent no. 4 has asserted that they have issued notices to plaintiff-applicant members as per the direction of Hon'ble National Green Tribunal and Hon'ble High Court and after giving opportunity of hearing to them, the notices has been decided by defendant no. 4 - respondent as per direction of Hon'ble High Court as per rules. It means defendant-respondent no. 4 had issued notices to plaintiff-applicant members and same is already decided but detailed report as to what actually has been decided is not placed on record by the said defendant. Nevertheless it is not disputed that the notices have been decided by the the defendant-respondent no. 4. Plaintiff-applicant has furnished copy of one of the status of the issued notice by defendant-respondent no. 4. to one of it's member as *Annexure-U*. Perusal of said *Annexure* reveals that the order is passed by Executive Officer M.C Sohna dismissing the plea so taken. Here it is pertinent to mention some land owners who had been issued notices by defendant-respondent no. 4 had approached the Hon'ble High

Court challenging the notices and Hon'ble High Court had passed the following order in CWP 7719 of 2020 which reads as follows:

*xxxxxx At this stage, Mr. Ankur Mittal, Additional Advocate General, Haryana has informed the Court that there are 450 entities/persons who have allegedly changed the nature of their land from gair mumkin pahad to Farm House which include the petitioners also to whom notices have been issued and most of them have filed their response as well. It is further submitted that they shall also be given notice of three days and after hearing them, their cases shall also be decided as stated hereinbefore. Since, those similarly situated persons are not before this Court to whom notices have to be given but in order to avoid a flood of litigation in this Court at the instance of those persons, we further observe that three days' notice be given to other similarly situated persons, their cases shall also be decided by affording an opportunity of hearing, within a period 7 days. In this regard, Counsel for the State has submitted that the construction raised by the petitioners and the similarly situated persons shall also not be demolished till the decision is taken as stated herein above.*

*It is further clarified that neither the petitioners nor the persons similarly situated shall try to delay the proceedings which is now going to be initiated by the Municipal Council, Sohna, District Gurugram, for the purpose of decision on the Show Cause Notice.*

28.1 Hence, in compliance of above said order respondent-defendant No. 4 has decided the said notice and dismissed the objections submitted by member of applicant-plaintiff. Perusal of annexure U further

reveals that they had issued notice in compliance of order dated 23.10.2018 passed by Hon'ble National Green Tribunal as the same is reflected in para number 1 of the said annexure. The respondent-defendant no. 4 has argued that they are complying the order of Hon'ble National Green Tribunal. A copy of order dated 23.10.2018 of Hon'ble National Green Tribunal placed on file. The relevant portion of the said order has already been reproduced in preceding para of this order.

28.2 However the annexure U does not mention that suit property either fall under forest land or *PLPA* and therefore applicant-plaintiff has no right to raise any construction over suit property. It is nowhere clearly depicted in the said annexure that that suit land of the member to whom the notice has been issued falls under the Forest area or under the *PLPA* which prohibits any kind of construction. As the order of Hon'ble National Green Tribunal the defendant-respondent no. 4 had firstly to identify the land which falls under the said prohibition laws but no such document has been brought on record to show that suit property has been identified and falls under the protected/prohibited area.

28.3 Further it is it is stated in annexure U that *Forest area of Arawali fall under the ambit of Municipal Council of Sohna has been visited by this office and 330 number of farm house has been seems to be illegally constructed in such area.* It means that the defendant-respondent no. 4 has visited the suit property and then prepared the report but they did not furnish any such report on the file to show that they have identified the

land or they ever visited the entire suit property. Even there is no such report on file to show that suit property falls under the forest area. Without any such report how it can be said that construction is raised on forest land ? Further, how defendant no. 4 has identified 330 farm houses who are alleged to have raised illegal construction.

29. During the argument, learned counsel for applicant-plaintiff has stated that a report has already been submitted in Hon'ble National Green Tribunal, New Delhi and stated that the suit property is not covered under reserved forest, protected forest neither as unclassified forest nor under section 4 & 5 of PLPA. However learned counsel for respondent-defendants stated that eight farm houses are shown in that report who violated the section 4 and 5 of PLPA. Among the said eight except one member namely Mukesh Arora, no other is party in this suit.

30. Hence, in absence of proper identification of land ensuring that the land falls under the protected area/PLPA or other protection laws which prohibits the alleged activity, the issuance of notice by the respondent-defendant No. 4 appears to be an act of impetuous. Placing on record the report of respondent-defendants which it had submitted before Hon'ble National Green Tribunal by the applicant-plaintiff shows their innocence as had the alleged area which respondent-defendant no. 4 & 5 are claiming to be forest land or the prohibited area whatever they call, the

same should have been recorded in the said report. But that is not so and respondent-defendant no. 4 had even failed to specific pin point the same.

31. Further it is pertinent to reproduced the relevant portion of annexure-U that is order of Executive Officer, MC Sohna dated 09.07.2021 where it is mentioned as follows:

xxxx

*Sh. Ved Pal Sehrawat, DTP (Enf.) Gurugram informed to the worthy Chairman that T & C Planning Department has detected 195 number of Farm House in Village Raiseena having unauthorised construction and as far as the notification dated 09.06.2014 the complete revenue estate of Raiseena fall under extended Municipal Council, Sohna and hence any further action against the unauthorised construction shall be taken up by Municipal Counsel Sohna.*

xxxxxx

*In compliance of order 23.10.2018 passed by Hon'ble National Green Tribunal, New Delhi and minutes of meeting dated 02.09.2019, Forest area of Arawali fall under the ambit of Municipal Council of Sohna has been visited by the official team of this office. During such visits 330 numbers of farm houses in Raiseena has been seems to be illegally constructed, in such area. While exercise power of section 208 (1) of Haryana Municipal Act, 1973 notices for demolition of illegal construction has been issued to 330 notices against illegal construction.*

As per afore-said order it appears that respondent-defendant no. 4 has visited the property and then found 330 farm houses have raised illegal construction. But on file, they did not furnished any such report or even there are no such photograph to show anything about illegal construction. When there are no such survey report or any other report on file then how defendant-respondent no. 4 got the knowledge that 330 farm house were found to have raised illegal construction ?

32. During the arguments, learned counsel for defendant-respondent no. 4 has contended that they have power to issue notice under section 208 (1) of Haryana Municipal Act, 1973 (*hereinafter be called "Act"*) and in compliance of afore-said section they have issued notice. Firstly it would be apt to reproduce section 208 of Act:

*Order of demolition and stoppage of building and works in certain cases. - (1) Where the erection of any building or execution of any work has commenced or is being carried on, or has completed without or contrary to the sanction as required by sub-section (1) of section 201; or without notice as required by sub-section (2) of Section 201; or when sanction has been refused, or in contravention of any provisions of this act or bye-laws, made thereunder, the committee, the Executive Officer or the Secretary, as the Case may be, may, within six months from the completion of the building, in addition to any other action that may be taken under this Act, make an order directing that such erection under this Act, make an order directing that such erection*

*work shall be demolished by the person at whose instance the erection of work has been commenced or is being carried on or has been completed, within such period (not being less than five days and more than fifteen days from the date on which a copy of the order of demolition with a brief statement of the reasons therefor has been delivered to that person), as may be specified in the order of demolition :*

*Provided that no order of demolitions shall be made unless the person has been given by means of a notice served in such manner as the committee, the executive officer or the secretary, as the case may be, may think fit, a reasonable opportunity of showing cause as to why such order shall not made :*

*Provided further that where the erection or work has not been completed, the committee, the executive officer or the secretary, as the case may be, may at the time of the issue of the notice under the first proviso or at any other time, direct the person to stop the erection or work until the expiry of the period within which an appeal against the order of demolition, if made, may be preferred under Section 209.*

*(2) Where no appeal has been preferred against an order of demolition made by the committee, the executive officer or the secretary, as the case may be, or the same has been confirmed on appeal, whether with or without variation by the Deputy Commissioner, the person against whom the order has been made shall comply with the order within the period specified therein, and on the failure of the person to comply with the order within such period, the committee, the executive officer or the secretary, as the case may be, may himself cause the erection of the work to which the order relates to be*

*demolished and the expenses of such demolitions shall be recoverable from such person as arrears of taxes under this Act.*

*(3) Any person failing to comply with the terms of such notice shall be punishable with imprisonment for a term up to six months or with a fine which shall not be less than five thousand rupees and more than ten thousand rupees or both and when non-compliance is a continuing one, with a further fine of one hundred rupees every day the first offence during which the non-compliance continues, provided that the offence under this Section shall not be deemed to be compounded unless the offender has paid all the charges and got the building regularised by following due procedure:*

*Provided that the committee may, instead of requiring the alteration or demolition of any such building, accept by way of composition fee prescribed in the rules:*

Hence, as per the Section 208 of Act respondent- defendant no. 4 has a right to issue notice within six month from the date of completion of building. But here it is no where mentioned in entire written statement that when plaintiff-applicant has completed their construction. Without disclosing the same how defendant-respondent can say that they have issued notice in compliance of section 208 of Act.

33. Further it is mentioned in Annexure U as follows:

*xxx*

*During the visit of this office it is found that the new construction was raised by you in your farm house no. C-35 by exercising power of under section 208 of Haryana Municipal Act, 1973, show cause notice for illegal construction has been issued to you.*

*Memo no. 218/mcs dated 16.06.2021 giving an opportunity to reply.*

*2. But after passing of 10 days you have not produced any of the document which could exempted your farm house from demolition under section 208 (1) of Haryana Municipal Act 1973 therefore you are hereby directed under Section 208 (1) of Haryana Municipal Act, 1973 either to demolish your farm house in question at your own within seven days otherwise the same shall be demolished by this office at any time, after expiring of seven days and expenses of such demolition shall be recovered from you under section 208 (2) of the Haryana Municipal Act, 1973.*

*xxxx*

Hence, it reveals that defendant-respondent no. 4 had issued notice only in compliance of provision contained under section 208 of Act for raising illegal construction over the land and hence, the defence that they are complying the Order of Hon'ble National Green Tribunal, New Delhi is not found. It is also clear from *annexure-U* that defendant-respondent no. 4 has made a survey in that area and therefore it is mentioned that “*during the visit of this office\_\_\_\_\_*” but along-with written statement no such report is furnished on the file then how it can say that defendant-respondent no. 4 had made a survey in that area? Even there are no such

photograph on file to show anything about nature of construction over the suit property.

34. Learned Government Pleader assisted by Sh. Anil Range Forest Officer has submitted that Hon'ble Supreme Court of India vide its order dated 23.07.2020 in Special Leave to Appeal No. 7220/7221 of 2017 in matter titled as "*Municipal Corporation Faridabad vs. Khori Gaon Resident Welfare Association*" has ordered for removal of unauthorised structure over Forest land. On this learned counsel for applicant/plaintiff has submitted that as per the order of Hon'ble Supreme Court of India they have to make verification of the fact of forest land and then take action against the defaulted person but here after demarcation no one of member of applicant/plaintiff were found to be in possession of forest land and they are illegally harass the member of applicant/plaintiff. Defendant no. 5 has mentioned in para no. 8 of his written statement regarding order of Hon'ble Supreme Court of India which is reproduced as under :

*Needless to observe that the direction to remove all unauthorised structure standing on the forest land applies to all unauthorised structure without any exception, including the structure referred to in paragraph 10 of the application after due verification of the fact whether it is unauthorised and is constructed on the forest land as such. That verification shall be done within extended time specified above and if structure is covered in the category of*

*unauthorised structure on the forest land the same shall be removed within the same time.*

In view of order of Hon'ble Supreme Court of India it appears that all unauthorised structure on forest land shall be removed but after due verification of the fact whether it is unauthorised and is constructed on the forest land. Here respondent-defendant no. 5 has furnished demarcation report and claimed only one person namely Mukesh Arora has raised construction over the land covered under Section 4 and 5 of PLPA. Except one person there are no other farm unit claimed by defendant no. 5, *at this stage*, in the present suit who has raised any illegal construction on the forest land.

35. The present suit is filed by 165 farm owner at village Raisina in *Ansal Retreat* and already stated only some members have placed on record their sale deeds however during scrutiny from the said sale deeds placed on record, the one mentioned in para number 25 of this order found to be correct and has prima facie proved their ownership over their property.

36. Hence it can say that only that persons who are mentioned in ***para no. 25.1*** of this order are prove prima facie case in his favour. However respondent-defendant no. 4 has claimed afore-said sale deed are

illegal but no one defendant has challenged the validity of sale deeds by filling any civil suit.

37. Further at this stage it is clear that after demarcation of defendant no. 5, one person (*Mukesh Arora*) in the present suit was found illegal encroachment over the land of PLPA. Court cannot passed a blanket order which can protect the black sheep who take law in their hand and make unauthorised construction over the forest land/PLPA.

38. It is also duty of defendant no. 4 and 5 to make compliance of order of Hon'ble National Green Tribunal as well as Hon'ble Supreme court but they have to make the compliance in letter and spirit and firstly, they have to verify the land. They cannot target any person against whom they did not find any material, *at this stage*, to say that they have raised any illegal construction over forest land/PLPA. Defendant no. 4 has also claimed his power under Section 208 of Haryana Municipal Act but same has to be used after due verification of property.

39. In the present ad-interim application, respondent-defendant no. 1, 2, 6 to 10 have claimed that earlier Collector Gurugram has passed an order for correction in revenue record to change the entry from gair mumkin farm house to gair mumkin pahar but at this stage it can say that said order was never implemented as later on, District Revenue Officer

has submitted its report and specifically claimed that a civil suit can be filed to make correction in alleged revenue record or aggrieved party can move an application before the Circle Revenue Officer and then he heard the both parties but it is nowhere mentioned in the entire written statement whether any such act was ever performed by defendants or not. In the same way defendant no. 4, Municipal Council, has claimed that they are issuing notice in compliance of order of Hon'ble National Green Tribunal as well as Hon'ble High Court and suit land is a gair mumkin pahar. But despite issuance of notice, he failed to furnish any survey report or any photograph on the case file to say that property of farm owner who have submitted their sale deed on the case file were make unauthorised construction over the forest land. Even order passed by Executive Officer, M.C., Sohna is also silent on the point of survey report. If Municipal council Sohna has claimed that above stated farm owner has raised construction on the forest land then they have to furnish the material in this regard on the case file and then those person are not entitled to get any protection from the Court but here defendant no. 4 has failed to furnish any such report/photograph. However defendant no. 5 (*Range Forest Officer*) has claimed that they opted for demarcation and after completion of the same eight (8) farm owners were found to be illegally encroach the land declared as forest. But except one person namely Mukesh none was party in the present suit. However defendant no. 5 has claimed that some farm owner at village Raiseena occupied more land then his ownership but

here, *at this stage*, no such report is on record. Without any such report how he can say that plaintiff's member who submit their correct sale deeds occupied more land than their ownership and has encroached upon forest land. Defendant no. 5 has a right to take action against any culprit who found in illegal occupation of forest land or raising any illegal construction over forest land but same has to be taken after due verification of the land.

40. In view of the above detailed discussion, the applicant-plaintiff has able to prove a prima facie case in his favour accordingly. No doubt the compliance of the directions and orders of Hon'ble National Green Tribunal and Hon'ble Supreme Court is to be done in letter and spirit. It is pertinent to mention here that this order shall not debar the defendant-respondents to take action as required in order to honour the laws laid down for environment protection, however, the same has to be done as directed in letter and spirit and not in a hapazardly and a mechanic way. As per the direction of Hon'ble National Green Tribunal the land is to be identified. For this no such identification process that the land of member of plaintiff, as claimed in present application, has been identified and falling under the Forest Land/PLPA has been brought forth by the respondent-defendants, neither any such survey nor any photograph is placed on record.

41. In view of aforesaid discussion, application of the applicant filed under order XXXIX Rule 1 and 2 read with section 151 of Code of Civil Procedure is hereby allowed accordingly. Plaintiff succeed to prove prima facie case in his favour. Balance of convenience is also lies in his favour and there shall be irreparable loss if ad-interim injunction is not granted. ***Hence, application of the applicant/plaintiff is hereby allowed accordingly to the extent of person mentioned in para no. 25.1 of this order.***

Nothing herein above discussion shall be formed as my opinion on the merits of the case.

***ANNOUNCED IN OPEN COURT:***

Dated : 09.09.2021

Alok Anand, HCS  
Civil Judge Junior Division  
Sohna/HR-0396

Note: This order contains forty eight pages **(48)** and each and every page has been checked and signed by me.

Alok Anand, HCS  
Civil Judge Junior Division  
Sohna/HR-0396

*Vinod*

*Ansal v. State of Haryana & other*

Present : Sh. Rajneesh Aggarwal Advocate for plaintiff-applicants  
Sh. Sandeep Government Pleader for defendant-respondent  
no. 1, 2, 3 and 5 to 9 assisted by Sh. Anil Range Forest  
Officer (defendant no. 5)  
Sh. V.K.Raghav Advocate for defendant-respondent no. 4  
Sh. Kamal Kant, proxy counsel for defendant-respondent no.  
10.

Order pronounced. Vide my separate order of even date,  
application of the applicant/plaintiff for ad-interim injunction is hereby  
allowed accordingly to the extent of person mentioned in para no. 25.1 of  
this order.

Perusal of file show that notice to defendant no.11 is not  
issued as copy of plaint etc. not filed. Let same be issued for 22.10.2021  
after necessary compliance.

Alok Anand, HCS  
Civil Judge Junior Division  
Sohna/HR-0396  
Dated : 09.09.2021

*Vinod*

No. 62/23/2021-6GSI  
HARYANA GOVERNMENT  
GENERAL ADMINISTRATION DEPARTMENT

Dated Chandigarh, the 5<sup>th</sup> August, 2021

To

1. All the Administrative Secretaries to Government Haryana.
2. All the Heads of Departments.
3. All the Managing Directors/Chief Administrators of all the Boards/ Corporations, including Academies, Public Sector Undertakings/Enterprises, Societies etc. in Haryana State.
4. The Registrar, Punjab and Haryana, High Court.
5. All the Divisional Commissioners in the State of Haryana.
6. All the Deputy Commissioners of the State of Haryana.

Subject:- CWP-PIL No. 77 of 2021-titled as Court on its own motion Petitioner(s) Versus Union of India and others.

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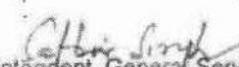
Sir/Madam,

I am directed to invite your attention to this department letter of even number dated 05.05.2021 on the subject cited above. In this letter, a copy of interim order dated 28.4.2021 passed by Hon'ble High Court in the subject cited writ petition was enclosed vide which the Hon'ble Court had taken suo motu cognizance of the alarming increase in the Covid-19 cases and the grave situation that had arisen as a result thereof. Accordingly, the time limit for filing replies, compliance report, interim orders execution, anticipatory bail, interim bails, parole granted to a persons etc. specifying an expiry date on or before 30<sup>th</sup> of June, 2021 was extended upto 30.06.2021 by the Hon'ble High Court. Further, it was directed that the Police shall desist from arresting the accused upto 30.06.2021, without complying with the provision of Section 41A, Cr.P.C. unless there is necessity of arrest for maintenance of Law and order etc.

2. State Government or its departments or any other local body were also directed not to take action for eviction and demolition in respect of any property. Similarly: Banks/Financial Institutions were restrained from auction of any property of any citizen, person or party till 30.6.2021.

3. The instant writ petition came up for hearing again on 30.06.2021 and in view of the severity of the Covid-19 pandemic and likelihood of its spurt in the near future, the Hon'ble High Court has decided that the interim directions issued vide order dated 28.04.2021, shall remain in operation till upto 31.08.2021.

4. All concerned are advised to take note of order of the Hon'ble High Court and proceed in accordance with the directions.

  
Superintendent, General Services-I  
for Chief Secretary to Government Haryana.

Endst. No. 62/23/2021-6GS-I

Dated Chandigarh, the 5<sup>th</sup> August, 2021

A copy is forwarded to the Ld. Advocate General, Haryana w.r.t. his Memo no. 29724, dated 12.07.2021 for information and necessary action.

  
Superintendent, General Services-I  
for Chief Secretary to Government Haryana.

# Commission for Air Quality Management in NCR and Adjoining Areas

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17<sup>th</sup> Floor, Jawahar Vyapar Bhawan,  
Tolstoy Marg, New Delhi-110001

Dated: 04<sup>th</sup> December, 2022

## PRESS RELEASE

- Delhi's overall AQI mark today at 16:00 hours, which is likely to be a localized influence
- CAQM Sub-Committee for invoking actions under GRAP holds an emergency meeting in wake of significant deterioration in air quality of Delhi-NCR in last 24 hours
- The GRAP Sub-Committee decides to re-implement Stage III of GRAP as a precautionary step in entire NCR in a move to steer clear of further deterioration of air quality
- All actions as envisaged under Stage III of the GRAP - 'Seve r Air Quality to be implemented in right earnest by all the agencies concerned, with immediate effect in the NCR; Stage I and Stage II actions to be reinforced
- CAQM advises citizens to cooperate and follow the Citizen Charter under GRAP
- Agencies responsible for implementing measures under the GRAP and Pollution Control Boards of NCR and DPCC advised to ensure strict implementation of actions under GRAP during this period
- The Commission is closely watching the situation and will review the air quality scenario accordingly
- The detailed GRAP document can be easily accessed from website, i.e., [caqm.nic.in](http://caqm.nic.in)

NEW DELHI:

De l h i ' s Air Quality Index (AQI) crossed the 407 mark today at 16:00 hours, which is likely to be a localized influence. In view of the significant deterioration in air quality of Delhi-NCR in last 24 hours, the Sub-Committee for invoking actions under the Graded Response Action Plan (GRAP) of the Commission for Air Quality Management in NCR & Adjoining Areas (CAQM) held an emergency meeting today. The Commission

comprehensively reviewed the ongoing restrictive/ preventive actions implemented under Stage I and Stage II of the GRAP along with the impact of revocation of actions under Stage III on the overall air quality of the Delhi-NCR since 14.11.2022. While meticulously reviewing the overall air quality parameters, the Sub-Committee during the meeting noted that due to sudden unfavorable meteorological conditions, it is considered necessary to re-implement Stage III of GRAP with immediate effect in the entire NCR as a pre-emptive measure to prevent further deterioration of air quality in the region.

As per the dynamic model and weather/ meteorological forecast, this sudden spike is possibly due to localized factors therefore in an effort to steer clear of further deterioration of air quality and to maintain the AQI of Delhi, the call to re-invoke all actions as envisaged under Stage III of the GRAP - 'Sev'e Air ity (DELHI AQI ranging between 401-450) has been taken by the Sub-Committee. This is in addition to the preventive/ restrictive actions mentioned in Stage I and Stage II of the GRAP.

Accordingly, a 9-point action plan as per Stage III of GRAP is applicable with immediate effect from today in the entire NCR in addition to preventive/ restrictive actions of Stage I and Stage II of the GRAP which are already in place. This 9-point action plan includes steps to be implemented/ ensured by different agencies and PCBs of NCR and DPCC. These steps are:

1. Intensified frequency of mechanised/ vacuum-based sweeping of roads.
2. Daily water sprinkling along with use of dust suppressants, before peak traffic hours, on roads and right of ways including hotspots, heavy traffic corridors and proper disposal of the collected dust in designated sites/ landfills.
3. Intensification of public transport services. Introduce differential rates to encourage off-peak travel.
4. **Construction & Demolition (C&D) Activities:**
  - (i) Enforce strict ban on construction and demolition activities in the entire NCR, except for the following categories of projects:
    - a) Railway services / Railway stations
    - b) Metro Rail Services including stations.
    - c) Airports and Inter State Bus Terminals.
    - d) National security/ defence related activities/ projects of national importance.
    - e) Hospitals/ health care facilities.
    - f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission, pipelines etc.
    - g) Sanitation projects like sewage treatment plants and water supply projects etc.
    - h) Ancillary activities specific to and supplementing above categories of projects.

**Note:** The above exemptions shall be further subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time in this regard.

(ii) Other than the projects exempted under (i) above, dust generating/ air pollution causing C&D activities to be strictly banned during this period shall include:

- Earthwork for excavation and filling including boring & drilling works.
- All structural construction works including fabrication and welding operations.
- Demolition works.
- Loading & unloading of construction materials anywhere within or outside the project sites.
- Transfer of raw materials either manually or through conveyor belts, including fly ash.
- Movement of vehicles on unpaved roads.
- Operation of batching plant.
- Laying of sewer line, waterline, drainage work and electric cabling by open trench system.
- Cutting and fixing of tiles, stones and other flooring materials.
- Grinding activities.
- Piling work.
- Water Proofing work.
- Road construction/ repair works including paving of sidewalks / pathways and central verges etc.

(iii) For all construction projects in NCR, non-polluting / non-dust generating activities such as plumbing works, interior decoration, electrical works and carpentry related works shall be permitted to be continued.

## **5. Industrial operations**

- a) For industrial areas having PNG infrastructure and supply:  
Strictly enforce closure / ban on such industries/ operations not running on fuels as in the standard list of approved fuels for NCR.
- b) For industrial areas not having PNG infrastructure and supply:  
Regulate operations of such industries not using any of the fuels as per the standard list of approved fuels for NCR, to operate only for maximum 5 days a week as under (till 31.12.2022):
- (i) Paper and pulp processing, distilleries and captive thermal power plants - to remain inoperative on Saturdays and Sundays.
  - (ii) Paddy / rice processing units - to remain inoperative on Mondays and Tuesdays.
  - (iii) Textile/ garments and apparels including dyeing processes - to remain inoperative on Wednesdays and Thursdays.

(iv) Other industries not falling in the above noted categories - to remain inoperative on Fridays and Saturdays.

- c) With effect from 01.01.2023, strictly enforce closure/ ban in the entire NCR, on such industries/ operations not running on fuels, as in the standard list of approved fuels for NCR.

**Note:** Milk & dairy units and those involved in manufacturing of life saving medical equipments / devices, drugs and medicines shall, however be exempted from the above restrictions.

6. Close brick kilns, hot mix plants which are not operating on fuels, as in the standard list of approved fuels for NCR.
7. Close down operations of stone crushers.
8. Ban / Close down mining and associated activities in the NCR.
9. State Governments in NCR/ GNCTD may impose restrictions on BS III petrol and BS IV diesel LMVs (4 wheelers).

Moreover, the Commission appeals to the citizens of NCR to cooperate in implementing GRAP and follow the steps mentioned in the Citizen Charter under GRAP. Citizens are advised to:

- Choose a cleaner commute - share a ride to work or use public transport or walk or cycle.
- People, whose positions allow working from home, may work from home.
- Do not use coal and wood for heating purpose.
- Individual house owners may provide electric heaters (during winters) to security staff to avoid open burning.
- Combine errands and reduce trips. Walk to errands wherever possible.

Various agencies responsible for implementing measures under GRAP and Pollution Control Boards (PCBs) of NCR and DPCC have also been advised to ensure strict implementation of actions under Stage III and reinforce actions under Stage I and Stage II of the GRAP during this period.

Further, the Commission is closely watching the situation and will review the air quality scenario accordingly. The revised schedule of the GRAP is available on the Commission's official website and can be accessed via [caqm.nic.in](http://caqm.nic.in)

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From Assistant Engineer-(Enf-III)  
Municipal Corporation  
Gurugram.

To Dy. Conservator of Forest  
Gurugram.

Memo No.- MCG/AE-III-Enf/2022/4117

Dated 06/12/2022

Subject:- OA No. 4/2013 titled as "Sonya Ghosh Vs. State of Haryana & Ors. And OA No. 28 of 2015 (Haryali Welfare Society Vs. Uol & Ors.(Suo Moto) pending before Hon'ble National Green Tribunal, New Delhi)

In reference of memo no. 4831-36-G dated 23/11/2022, Compliance report attached for further necessary action please.

*for*  
*Recd. 36*  
Assistant Engineer-(Enf.III)  
Municipal Corporation-III  
Gurugram

Endst. MCG/AE-III-Enf/2022/

Dated

A copy of above is forwarded to the followings for information and necessary action.  
1. Joint Commissioner-III, Municipal Corporation, Gurugram.

*sd -*  
Assistant Engineer-(Enf.III)  
Municipal Corporation  
Gurugram

From,

Commissioner,  
Municipal Corporation,  
Gurugram.

To,

Divisional Forest Officer,  
Forest Department,  
Gurugram.

Memo No. MCG/JC-III/2020/911

Dated: 11/01/2021

**Subject: Original Application No. 04 of 2013 titled as Sonya Ghosh Vs. State of Haryana & Ors pending before the Hon'ble National Green Tribunal, New Delhi.**

1. In reference to above subject matter committee was constituted by Deputy Commissioner, Gurugram vide order dated 31.12.2020 and meeting of the same was held on 05.01.2021.
2. Further, It is submitted that Municipal Corporation Gurugram regularly inspects illegal encroachment/gradual change in land under its jurisdiction through satellite imaginary (GIS), after considering the same enforcement drives are initiated or otherwise as reported. That to remove the non-forest activities from the forest area falling under the ambit of Municipal Corporation Gurugram such encroachment drive was initiated on dated 23.07.2020, 27.07.2020 & 28.07.2020 on Khasra nos. 420/8 (42-17-17), 457(113-11-0), 493 (95-0-0) (Gair Mumkin Pahar) approximately 5 acres in the revenue estate of village Sikanderpur Ghosi, Gurugram and on 12.03.2020 in Khasra nos 74/2 (Gair Mumkin Pahar) approximately 7 acres in revenue estate of village Gwal Pahari, Gurugram which are in ownership and possession of Municipal Corporation, Gurugram as per the latest Jamabandis.
3. In reference to above for removal of encroachment in revenue estate of village Sikanderpur Ghosi, Gurugram, the Enforcement Wing of Municipal Corporation, Gurugram reported that unknown encroachers have installed their sheds on the forest land of Municipal Corporation Gurugram in question i.e; Gair Mumkin Pahar falls in Khasra no. 420/8 (42-17-17), 457(113-11-0), 493 (95-0-0) in the revenue estate of village Sikanderpur Ghosi, Gurugram without any permission from the competent authorities in order to create urban slum cluster. The installation of such sheds have been verified from the satellite Imaginary of the year 2006, exists in the year 2006, but from the year 2010 the sheds on the land in question were gradually increased after cutting of forest trees, in the said area. It was also reported about illegal land filling, dumping of garbage and scattering of C&D Waste in forest area after considering the same FIRs and

DDRs have also lodged in Police Station DLF City Phase-I Gurugram. Encroachment drive was initiated with the help of police assistance on 23.07.2020, 27.07.2020 & 28.07.2020 as per law and in accordance with provisions of Haryana Municipal Corporation Act, 1994.

4. That a Civil Suit no. 1219 of 2020 titled as Shyam Jha Colony vs Municipal Corporation Gurugram was also filed by the persons who were in encroachment on the forest land of Municipal Corporation, Gurugram situated in revenue estate of village Sikanderpur Ghosi and the same is pending before the learned Court of Ms. Suyasha Jawa, Civil Judge (Jr. Division), Gurugram. It is relevant to mention here that on 01.09.2020, learned Civil Court, Gurugram had denied the stay in favor of the petitioners.
5. In view of the above facts and circumstances, it is submitted that the demolition drive are being conducted to stop the non-forest activities in the said areas and to comply with the orders passed by other various Hon'ble Courts/Tribunal.

Submitted for your consideration please.

  
Joint Commissioner-III,  
for Commissioner,  
Municipal Corporation,  
Gurugram.

Endst No: MCG/JC-III/2020/912

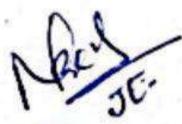
Dated: 11/01/2021

A copy is forwarded to the following for information and necessary action:-

1. PA to Deputy Commissioner, Gurugram.
2. PA to Commissioner, Municipal Corporation, Gurugram.

  
Joint Commissioner-III,  
for Commissioner,  
Municipal Corporation,  
Gurugram.

Sr. No.	Name of Owner & Address of the Unauthorized Construction	Zone	Memo No. & Date Of Show Cause Notice	Stage of Construction at the time of show cause	Status of Reply Submitted by owner / occupier	Memo No. & Date of Demolition order	Remarks / Action taken
1	Farm House No. 01, Sh. D.P Adhikari Near Made Easy School, Village Bandhwari, Gurugram	zone-III	413 dated 04.08.2020	Illegal Farm House	No Reply Submitted	456 dated 18.08.2020	Illegal Farm House has been Demolished on dated 26.08.2020
2	Farm House No. 02, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	413-A dated 04.08.2020	Illegal Farm House	No Reply Submitted	457 dated 18.08.2020	Illegal Farm House has been Demolished on dated 26.08.2020
3	Farm House No. 03, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	413-B dated 04.08.2020	Illegal Farm House	No Reply Submitted	458 dated 18.08.2020	Illegal Farm House has been Demolished on dated 26.08.2020
4	Farm House No. 04, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	414 dated 04.08.2020	Illegal Farm House	No Reply Submitted	459 dated 18.08.2020	Illegal Farm House has been Demolished on dated 26.08.2020
5	Farm House No. 05, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	414-A dated 04.08.2020	Illegal Farm House	No Reply Submitted	460 dated 18.08.2020	Illegal Farm House has been Demolished on dated 26.08.2020
6	Farm House No. 06 Smt. Ruby, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	414-B dated 04.08.2020	Illegal Farm House	No Reply Submitted	461 dated 18.08.2020	Illegal Farm House has been Demolished on dated 26.08.2020
7	Farm House No. 07, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	415 dated 04.08.2020	Illegal Farm House	No Reply Submitted	462 dated 18.08.2020	Illegal Farm House has been Demolished on dated 26.08.2020
8	Farm House No. 08, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	415-A dated 04.08.2020	Illegal Farm House	No Reply Submitted	463 dated 18.08.2020	Illegal Farm House has been Demolished on dated 26.08.2020
9	Farm House No. 09, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	415-B dated 04.08.2020	Illegal Farm House	No Reply Submitted	464 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021
10	Farm House No. 10, Sh. Rishi, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	428 dated 04.08.2020	Illegal Farm House	No Reply Submitted	465 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021
11	Farm House No. 11, Sh. Ambrosia, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	428-A dated 04.08.2020	Illegal Farm House	No Reply Submitted	466 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021
12	Farm House No. 12,, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	428-B dated 04.08.2020	Illegal Farm House	No Reply Submitted	467 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021

  
 for Assistant Engineer Enf-III  
 Municipal Corporation  
 Gurugram

13	Farm House No. 13,, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	429 dated 04.08.2020	Illegal Farm House	No Reply Submitted	468 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021
14	Farm House No. 14,, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	429-A dated 04.08.2020	Illegal Farm House	No Reply Submitted	469 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021
15	Farm House No. 15,, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	429-B dated 04.08.2020	Illegal Farm House	No Reply Submitted	470 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021
16	Farm House No. 16,, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	430 dated 04.08.2020	Illegal Farm House	No Reply Submitted	471 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021
17	Farm House No. 17,, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	430-A dated 04.08.2020	Illegal Farm House	No Reply Submitted	472 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021
18	Farm House No. 18,, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	430-B dated 04.08.2020	Illegal Farm House	No Reply Submitted	473 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021
19	Farm House No. 18, Sh. Dhramla Harsana S/o Sh. Balakram Harsana, Near Made Easy School, Village Bandhwari, Gurugram	zone-III	430-C dated 04.08.2020	Illegal Farm House	No Reply Submitted	474 dated 18.08.2020	Illegal Farm House has been Demolished on dated 27.08.2021

for *MPC*  
Assistant Engineer Inf-III  
Municipal Corporation  
Gurugram

**OFFICE OF DISTRICT TOWN PLANNER (ENFORCEMENT), GURUGRAM**  
**DEPARTMENT OF TOWN & COUNTRY PLANNING, HARYANA**  
 Sector-14, HUDA COMPLEX, 3<sup>rd</sup> FLOOR, GURUGRAM,  
 Tel-0124-4010488,  
 E-mail: [dtpenf3.gurugram.tcp@gmail.com](mailto:dtpenf3.gurugram.tcp@gmail.com)

Memo No. GN/DTP-E/2022/13729  
 Dated: 03/Dec./2022

To

Divisional Forest Officer,  
 Gurugram.

Subject:-

The matter of Sonya Ghosh Vs. State of Haryana & Ors. Haryali Welfare Society Vs. Union of India Ors. in O.A. No. 04/2013 (Suo Moto) (M.A. No. 186/2013, M.A. No. 586/2013, M.A. No. 737/2013, M.A. No. 74/2014, M.A. No. 75/2014, M.A. No. 787/2014 and M.A. No. 28/2015 (M.A. No. 61/2015).

Reference:-

Minutes of meeting dated 02.11.2022 and in continuation of this office memo no. GN/DTP-E/2022/13638 dated 01.12.2022.

On the subject cited above, it is informed that vide minutes of meeting dated 03.10.2022, held under the Chairmanship of W/Deputy Commissioner, Gurugram, the District Committee had submitted its report on the unauthorised structures in areas covered by Aravali Notification dated 07.05.1992 for Gurugram District. In the report, the Committee had identified a total no of 513 violations and out of which this office was directed to take action against the three no. of cases under its jurisdictions. Accordingly, this office had executed the restoration drive on 29.11.2022 against the said three illegal/unauthorized farm houses as informed vide letter under reference.

Further, vide minutes of meeting held on 02.11.2022, a list of 513 cases of violations in Aravali Notified area has again been communicated to all the concerned Departments i.e. MCG/MCM/MC Sohna/DTP(E), Gurugram, out of which a total no. of 9 cases have been identified which are falling in the jurisdiction of this office.

Therefore, acting on the same, this office has executed the demolition and sealing drive against the rest 5 no. of cases on 03.12.2022 as per the approved schedule and exercising the Haryana Act No. 41 of 1963.

The combined final action taken report on all the cases mentioned in the subjected matter and falling in the jurisdiction of this office is as under:-

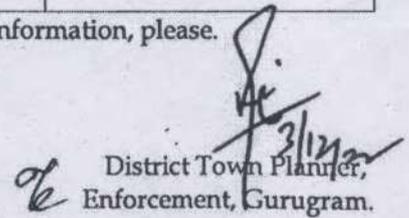
Sr. No. as per the list provided by DFO Gurugram	Details & Particulars of unauthorized constructions.	Details of Notices Issued	Enforcement action taken/Remarks
64 & 69	Farm House in the revenue estate of village Rozka Gujjar, Tehsil Sohna, Gurugram. Sh. Mika Singh aka Sh. Amrick Singh S/o Sh. Ajmer Singh C/o Kings Jungle, Rojka Gujjar. Add. Chandan Niwasi, B-97, Vikaspuri, New Delhi, Khewat No. 1, Mutation No. 4770 as per the revenue records.	Show Cause Notice vide memo no. 1014 dated 02.06.2020 and Restoration Orders vide memo no. 12129 dated 02.11.2022 under Section 12(2) of the Act No. 41 of 1963.	Though the access to the unauthorized construction was only through water boats, therefore, Sealing drive carried out on 29.11.2022 (Photographs enclosed).

63	Farm House in the revenue estate of village Rozka Gujjar, Tehsil Sohna, Gurugram. Sh. Arun Bikas Guha C/o Dream Island, Rozka Gujjar Village, Sohna, Add. H. No. 1541, Chitaranjan Park, Near Nehru Place, Delhi, Khewat No. 1, Mutation No. 3606 as per the revenue records.	Show Cause Notice vide memo no. 1012 dated 02.06.2020 and Restoration Orders vide memo no. 12130 dated 02.11.2022 under Section 12(2) of the Act No. 41 of 1963.	Though the access to the unauthorized construction was only through water boats, therefore, Sealing drive carried out on 29.11.2022 (Photograph enclosed).
65	Farm House in the revenue estate of village Rozka Gujjar, Tehsil Sohna, Gurugram. Major Swadesh Yadav C/o Water Banks, Rozka Gujjar Village, Sohna, Add. G-18, Masjid Moth, GK-2, New Delhi -110048, Khewat No. 1, Mutation No. 2683, 2684, 2685, 2686, 2687, 2688 as per the revenue records.	Show Cause Notice vide memo no. 13480 dated 25.11.2022 and Restoration Orders vide memo no. 13717 dated 02.12.2022 under Section 12(2) of the Act No. 41 of 1963.	Demolition drive was carried out on 03.12.2022, wherein 4 no. of structures & 400 mtrs. running boundary wall were demolished (Photograph enclosed).
66	Farm House in the revenue estate of village Rozka Gujjar, Tehsil Sohna, Gurugram. Mr. Sandeep Dhull C/o Camp Caravon, Rozka Gujjar Village, Sohna, Add. 23, Corporate Office Hauz Khas village, New Delhi - 110016, Khewat No. 1 as per the revenue records.	Show Cause Notice vide memo no. 13481 dated 25.11.2022 and Restoration Orders vide memo no. 13718 dated 02.12.2022 under Section 12(2) of the Act No. 41 of 1963.	Demolition drive was carried out on 03.12.2022, wherein 2 no. of structures & 300 running mtrs. Boundary wall were demolished (Photograph enclosed).
67	Farm House in the revenue estate of village Rozka Gujjar, Tehsil Sohna, Gurugram. Ms. Sangita Singh C/o Sens Eco - Adventures, Rozka Gujjar Village, Sohna, Add. Sangita Singh C/o Saran Singh, C-123 (2 <sup>nd</sup> Floor) Defence Colony, New Delhi - 110024, Khewat No. 1, Mutation No. 4803, 4804, 4805 as per the revenue records.	Show Cause Notice vide memo no. 1013 dated 02.06.2020 and Restoration Orders vide memo no. 12131 dated 02.11.2022 under Section 12 (2) of the Act No. 41 of 1963.	Though the access to the unauthorized construction was only through water boats and the structure was lying in dilapidated and dysfunctional condition. Though, Sealing drive was carried out on 29.11.2022 (Photograph enclosed)

68	Farm House in the revenue estate of village Rozka Gujjar, Tehsil Sohna, Gurugram. Col Narender Kumar C/o Mercury Himalayan Exploration, Rozka Gujjar village, Add. Mercury Himalayan Explorations Ltd. Jeevan Tara Building, Parliament Street, New Delhi - 110001, Khewat No. 1, Mutation No. 5033 as per the revenue records.	Show Cause Notice vide memo no. 13484 dated 25.11.2022 and Restoration Orders vide memo no. 13721 dated 02.12.2022 under Section 12(2) of the Act No. 41 of 1963.	Demolition drive was carried out on 03.12.2022, wherein 2 no. of structures & 700 running mtrs. Boundary wall were demolished (Photograph enclosed).
70	Farm House in the revenue estate of village Rozka Gujjar, Tehsil Sohna, Gurugram. M/s Sarvan Rewari Khiri S/o Captain S.S.S. Khri, Rozka Gujjar, Add. B-I, Hauz Khas New Delhi, Khewat No. 1, Mutation No. 3817 as per the revenue records.	Show Cause Notice vide memo no. 13483 dated 25.11.2022 and Restoration Orders vide memo no. 13720 dated 02.12.2022 under Section 12(2) of the Act No. 41 of 1963.	Demolition drive was carried out on 03.12.2022, wherein 9 no. of structures, 2600 running mtrs. Boundary and internal walls & 1700 mtrs. internal road network were demolished (Photograph enclosed).
71	Farm House in the revenue estate of village Rozka Gujjar, Tehsil Sohna, Gurugram. Mr. Bhupinder Kumar Shekri S/o Madan Lal, Rozka Gujjar, Chin Min Farm, Add. Satwari Mehrauli, New Delhi, Khewat No. 1, Mutation No. 4068, 4069, 4070, 4071, 4072 as per the revenue records.	Show Cause Notice vide memo no. 13482 dated 25.11.2022 and Restoration Orders vide memo no. 13719 dated 02.12.2022 under Section 12(2) of the Act No. 41 of 1963.	Though the access to the unauthorized construction was only through water boats, therefore, Sealing drive carried out on 03.12.2022 (Photograph enclosed).

This is in compliance of subjected NGT directions and for information, please.

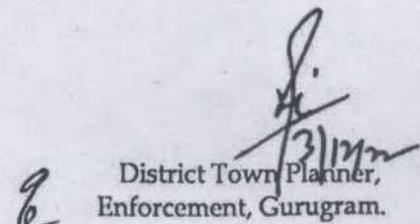
DA/As above.

  
District Town Planner,  
Enforcement, Gurugram.

Endst: GN/DTP-E/2022/13730-13733 Dated: 03/Dec./2022

A copy of the above is forwarded to the following for information, please:-

1. Director General, Town & Country Planning, Haryana, Chandigarh.
2. Deputy Commissioner, Gurugram.
3. Senior Town Planner, E&V, H.Q., Haryana, Chandigarh.
4. Senior Town Planner, Gurugram Circle, Gurugram.

  
District Town Planner,  
Enforcement, Gurugram.



हरियाणा सरकार  
कार्यालय उप वन संरक्षक फरीदाबाद

बाई पास रोड, नजदीक रोज गार्डन, सैक्टर-14, फरीदाबाद, दूरभाष 0129-2286760 email ID-dfobd2@gmail.com

सेवा में,

क्रमांक 869

दिनांक 7-12-2022

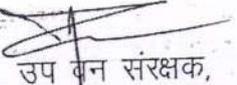
मुख्य वन संरक्षक,  
द0 परि0, गुरुग्राम।

विषय

In the matter of Sonya Ghosh & Anr. V/s State of Haryana & Ors. And  
Haryali Welfare Society Vs Union of India & Ors in OA No. 04/2013  
(Suo Moto)

उपरोक्त विषय के संबंध में आपको अवगत करवाया जाता है कि माननीय  
एन0जी0टी0 कोर्ट द्वारा पारित आदेश दिनांक 26.8.2020 की पालना में तैयार की गई  
Action Taken Report पूर्ण कार्यवाही सहित आपको आगामी कार्यवाही हेतु भेजी जाती है।  
यह आपको सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न/उपरोक्त।

  
उप वन संरक्षक,  
फरीदाबाद।

**ACTION TAKEN REPORT IN COMPLIANCE OF ORDER DATED 26.08.2020 PASSED BY HON'BLE NATIONAL GREEN TRIBUNAL IN O.A NO. 04/2013 TITLED AS SONYA GHOSH VS STATE OF HARYANA AND ORS AND O.A NO. 28/2015 HARYALI WELFARE SOCIETY VS UOI AND OTHERS**

1. The Hon'ble National Green Tribunal passed an order on 26.08.2020 in O.A No. 04/2013 titled as Sonya Ghosh Vs State of Haryana and ors and O.A No. 28/2015 (Haryali Welfare Society Vs UOI and others. The operative part of the order is as under: -

*"7. Learned Additional Advocate General for the state of Haryana submits that Forest areas since been identified, steps are being taken for restoration by removing the encroachments which will requires some further time. Accordingly, we grant further time with a direction that prompt action be taken for enforcement of law and further status report as on 31.01.2021 may be filed before the next date by E-Mali at judicial-ngt@gov.in in preferably with the form of searchable PDF/OCR Support PDF and not in the form of image/PDF."*

2. It is submitted that as per direction of the Hon'ble National Green Tribunal order dated 26.08.2020, Forest Department took action against the violators in the area notified under section 4 &/or 5 of Punjab Land Preservation Act 1900. It is submitted that the process of removal of illegal structures/violations from areas closed under section 4 &/or 5 was initiated, however, while taking action it came to the notice that the Hon'ble Supreme Court has ordered status quo with respect to various structures falling in the notified area. That more than 6600 jhuggis from about 150 acres of land has been removed by Municipal Corporation Faridabad. Boundary walls and structures of 10 farmhouses/marriage places have been demolished comprising area of around 65 acres. Meanwhile violators/illegal structure owners approached Hon'ble Supreme Court.

3. The Hon'ble Supreme Court after hearing the arguments was pleased to direct the State of Haryana to file an affidavit to clearly state about the factual basis as to how the area has been first notified as forest area, be it under Union enactment or the State enactment, as the case may be, and also related matters which can be taken into account for answering the controversy in issue. The relevant part of the order dated 05.10.2021 notes as under:



*"We call upon the State of Haryana to file affidavit of authorized official to clearly state about the factual basis as to how the area has been first notified as forest area, be it under Union enactment or the State enactment, as the case may be, and also related matters which can be taken into account for answering the controversy in issue."*

4. That the Hon'ble Supreme Court on 21.07.2022 pronounced the judgment in the Civil Appeal No. 10294/2013 titled as "**Narinder Singh & Ors. v. State of Haryana & Ors.**" and in the operative part of the said judgment issued the directions as under: -

*"64. Thus, we hold that the lands covered by the special orders issued under Section 4 of PLPA have all the trappings of forest lands within the meaning of Section 2 of the 1980 Forest Act and, therefore, the State Government or competent authority cannot permit its use for non-forest activities without the prior approval of the Central Government with effect from 25<sup>th</sup> October 1980. Prior permission of the Central Government is the quintessence to allow any change of user of forest or so to say deemed forest land. We may add here that even during the subsistence of the special orders under Section 4 of PLPA, with the approval of the Central Government, the State or a competent authority can grant permission for non-forest use. If such non-forest use is permitted in accordance with Section 2 of the 1980 Forest Act, to that extent, the restrictions imposed by the special orders under Section 4 of PLPA will not apply in view of the language used in the opening part of Section 2 of the 1980 Forest Act. We also clarify that only because there is a notification issued under Section 3 of PLPA, the land, which is subject matter of such notification, will not ipso facto become a forest land within the meaning of the 1980 Forest Act.*

*65. Therefore, the lands covered by the special orders dated 18<sup>th</sup> August 1992 issued under Section 4 of PLPA will be governed by the orders passed by this Court in the Petition for Special Leave to Appeal (Civil) Nos. 7220-7221 of 2017. Hence, all the concerned authorities shall take action to remove the remaining illegal structures standing on land covered by the special orders and used for non-forest activities on the said lands erected after 25<sup>th</sup> October 1980, without prior approval of the Central Government, and further to restore status quo ante including to undertake*

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reforestation/afforestation programmes in right earnest. As far as the lands covered by special orders under Section 5 are concerned, we are not making any adjudication. Therefore, the authorities will have to decide the status of the lands covered by the said orders under Section 5 on case to case basis.

66. To avoid any prejudice to the affected persons, we direct that before the action of removal of the illegal structures and/or action of stopping non-forest activities is taken in respect of the lands covered by the special orders dated 18th August 1992 issued under Section 4 of PLPA, the concerned competent authority shall afford an opportunity of being heard to the affected persons and conclude such proceedings finally not later than three months from today and submit compliance report in that regard within the same time.

5. The Hon'ble Supreme Court vide its judgement dated 21.07.2022 disposed of Writ Petition (Civil) Nos. 1008 and 1031 of 2021, Civil Appeal Nos. 10294 of 2013, 8454 of 2014, 8173 of 2016 and 11000 of 2013 in above terms and further modified the impugned order passed by National Green Tribunal.
6. That the Hon'ble Court has directed that before the action of removal of the illegal structures and/or action of stopping non-forest activities is taken in respect of the lands covered by the special orders dated 18 August 1992 issued under Section 4 of Punjab Land Preservation Act, 1900, the concerned competent authority shall afford an opportunity of being heard to the affected persons and conclude such proceedings finally not later than three months from today and submit compliance report in that regard within the same time.
7. That in compliance of the above said directions of the Hon'ble Supreme Court, the concerned Departments of State of Haryana have taken the following actions so far: -
  - (i) That the Forest and Wildlife Department, Government of Haryana issued an order dated 14.09.2022 constituting a committee headed by Deputy Commissioner as Chairman and four other members as mentioned in Para (ii) of the said order to verify the unauthorized structures identified by Divisional Forest Officer in four villages namely Lakarpur Khori, Mewla Maharajpur, Anangpur and Ankhir covered under the Notifications dated 18<sup>th</sup> August 1992. The Committee is verifying the unauthorized structures with the aid of drone and satellite imagery. During the verification



- 729 locations containing 6793 structures has been identified. The said order contains the procedure to be followed by the Committee.
- (ii) The above said Committee has been further authorised to verify the claims submitted by any person or agency in response to the notice received for removal of unauthorized structures constructed within the area covered under notification of Section 4 of Punjab Land Preservation Act, 1900. Further, this Committee will also list out the cases in which some of the organisations have already submitted their proposal to the Govt. of India or the Govt. of Haryana for diversion of land under the Forest (Conservation) Act, 1980.
  - (iii) Simultaneously, the process of issuance of notice under Section 20 of PLPA, 1900 read with Section 66, 35, 52 & 77 of the Indian Forest Act, 1927 read with Section 2 of the Forest Conservation Act, 1980 to the violators has also been initiated by the Deputy Conservator of Forest. In the said Notice, it is specifically mentioned that '*you are here by afforded an opportunity to remove all unauthorised structures and stop all non-forest activities from your land*'. 729 notices have been served to the persons holding unauthorised structures.
  - (iv) The objections/replies received from the noticees in response to notices so issued will be examined and decided by the aforesaid Committee constituted vide order dated 14 September 2022 after affording an opportunity of hearing. Thereafter, the unauthorised structures will be removed.
  - (v) Besides, 65 entities have applied for regularization of their unauthorized structures by way of applications under section-2 of the Forest (Conservation) Act, 1980.

8. In compliance of direction dated 26.08.2020 of this Hon'ble Tribunal and Order dated 21.07.2022 of the Hon'ble Supreme Court, details of violations removed from the villages Ankhir, Mewla and Lakkarpur are as follow: -

S.No.	Name of Village	Area Details of the land where violation/encroachment has been removed(Acres) approx.
1.	Lakkarpur	150 acres
2.	Ankhir	42 Acres
3.	Mewla Mahrajpur	21 Acres

It is submitted that the process of removal of encroachment on lands closed under section 4 &/or 5 of PLPA, 1900 in ownership of Government is undertaken by



Municipal Corporation Faridabad details of which is given as under: -

Sr No.	Village Name	Area details of land(acres) approx..
1.	Badkhal	11 acres
2.	Gothda Mohtabad	1acre
3.	Pali	3 acres

It is submitted that all endeavours are being made to carrying out the implementation of the direction of this Hon'ble Court earnestly Government of Haryana.

  
Deputy Conservator of Forests,  
Faridabad

  
Deputy Commissioner,  
Faridabad